

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

O.A. NO. 172/2016/EZ

IN THE MATTER OF:

SAJAY LALOO

....APPLICANT

-Versus-

STATE OF MEGHALAYA & ORS.

....RESPONDENTS

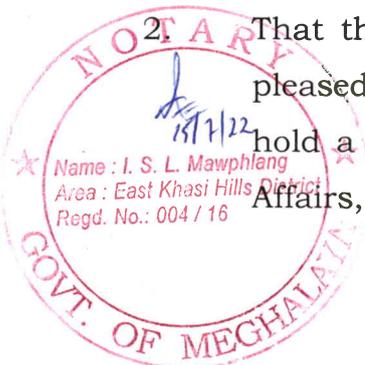
REPORT ON BEHALF OF THE RESPONDENT NO. 1 IN FURTHERANCE

OF THE ORDER DATED MARCH 7, 2022

I, Sh. Manjunatha C., s/o Channabasappa T., aged about 43 years, being the Secretary to the Government of Meghalaya, Forest and Environment Department having its office at Secretariat, Shillong - 793001 do hereby solemnly affirm and state as follows:

1. That I am the Secretary to the Government of Meghalaya, Forest and Environment Department and as such in my official capacity I am well conversant with the facts and circumstances of the case and competent and authorized to swear this affidavit on behalf of the Respondent No. 1 who have been impleaded in the present proceeding.

That this Hon'ble Tribunal vide its order dated March 7, 2022 was pleased to inter-alia to issue directions upon the Chief Secretary to hold a meeting with all concerned departments including the Urban Affairs, Environment, Mining, District Magistrates Office and the



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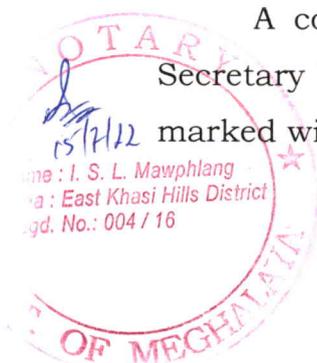
Jowai Municipal Board and other statutory regulators and to prepare a remedial action plan for inter-alia dealing with the issues in respect of the Myntdu river which have been assailed in the present application by the Applicant herein and duly file a report with the Registrar of the Hon'ble Tribunal reflecting the status of compliance as on June 30, 2022.

A copy of the order dated March 7, 2022 is annexed hereto and marked with the letter "A".

3. I state that it is pursuant to the aforesaid directions of this Hon'ble Tribunal, that I am filing the present report on affidavit to bring on record the status as on date in regards to the aforesaid remedial action plan in compliance of the directions of this Hon'ble Tribunal.
4. I state that pursuant to the order date March 7, 2022 the Chief Secretary had also called for an explanation from the CEO, Jowai Municipal Board calling upon her to furnish an explanation as to why she was not present for the said hearing despite the previous order dated January 19, 2022. Such explanation was duly provided by the CEO, Jowai Municipal Board vide her letter dated March 19, 2022 and the basic reason as stated for her non-appearance was the miscommunication and/or lack of communication with the Learned Advocate appearing for the Jowai Municipal Board.

A copy of the letter dated March 19, 2022 sent to the Chief Secretary by the CEO, Jowai Municipal Board is annexed hereto and marked with the letter "B".

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5. I state that pursuant to the order dated March 7, 2022 a meeting was duly convened by the Chief Secretary on March 22, 2022 and the following decisions were adopted in respect of the issues as highlighted and identified by this Hon'ble Tribunal in respect of the Myntdu river and the steps to be taken in respect thereof:

S.No.	Issue	Action to be taken by and by whom	Timeline
1	Establishment of Bioremediation Plant and FSSM plant	Work Orders to be issued by Urban Affairs Department	Two Weeks from the meeting
2	Establishment of Composting Plant and Waste Recovery Centre	Estimates to be prepared by Urban Affairs Department	One Week from the meeting
3	Remedial Action Plan	To be prepared by Urban Affairs Department	15 days from the meeting
4	Compensation payment in terms of the order	N.A	N.A
5	Check on dumping of solid waste, waste and muck during road construction	Personal Inspections to be conducted by DC, West Jaintia Hills and a senior state official	Before next meeting
6	Encroachments in catchment and flood plain zone and their removal	Personal Inspections to be conducted by DC, West Jaintia Hills	N.A.
7	Issuance of necessary	To be issued by DC,	N.A.

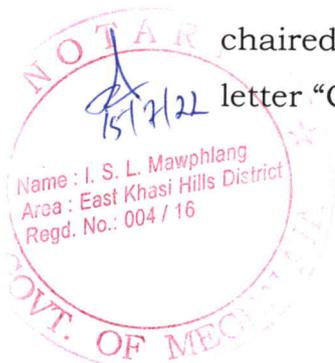


	prohibitory order for prevention of dumping and solid waste	West Jaintia Hills	
8	Water Quality Checks	MSPCB to perform tests of main rivers and subsidiaries and provide bench-mark for each parameter tested	N.A.
9	Prevention of mining of minor minerals along banks and catchment area of the river	DFO Territorial Division Jowai to ensure prevention of the same and file an Action Taken Report	15 days from the meeting
10	Non-compliances made by Jowai Municipal Board in respect of the orders of this Hon'ble Tribunal	CEO, Jowai Municipal Board to furnish reasoned explanations	N.A.

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Thereafter the meeting was concluded after adopting the aforesaid resolutions as tabulate and the meeting was to be reconvened two weeks thereafter to check the status of each and every resolution.

A copy of the minutes of the meeting dated March 22, 2022 chaired by the Chief Secretary is annexed hereto and marked with the letter "C".



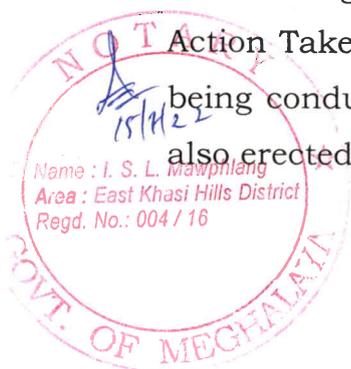
6. In terms of the aforesaid meeting dated March 22, 2022 prohibitory orders under Section 144 CrPC were issued for complete restrictions on:-

- a) Felling of trees
- b) Sand Mining and stone quarries
- c) Washing of clothes and vehicles
- d) Dumping of spoils and waste
- e) Dumping of muck and construction waste

near or in the vicinity of the Myntdu River on April 4, 2022 and signboards indicating the same have also been installed on the Jowai-Amlarem Road on May 26, 2022.

A copy of the prohibitory orders under Section 144 CrPC issued and photographs of the signboards indicating the same are annexed hereto and marked with the letter "D".

7. In furtherance of the aforesaid meeting dated March 22, 2022 the Divisional Forest Officer, Jaintia Hills Division completed inspections on March 14, 2022 and March 28, 2022 to verify the status of mining and no illegal mining was detected. Further, it was informed vide an Action Taken Report dated April 8, 2022 that intensive patrolling was being conducted and flexes and signboards indicating penalties were also erected.

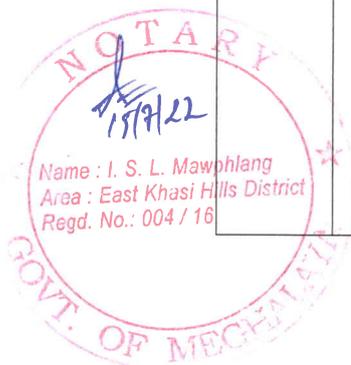


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A copy of the Action Taken Report dated April 8, 2022 is annexed hereto and marked with the letter "E".

8. In pursuance of the aforesaid meeting dated March 22, 2022 the Urban Affairs Department vide a letter dated April 19, 2022 has prepared the Remedial Action Plan as indicated in the aforesaid meeting and the following inter-alia were the key areas identified where work was required to be done in terms of the strict timelines as specified hereinbelow:

S.No.	Main Category of Work	Sub-Category of Work	Timeline for Completion
1	Sewage Management	a) Nallah waste water treatment for bio-remediation measures	8-12 months
		b) FSSM plant	6 months
		c) Cesspool Vehicle	4-6 months
2	Solid Waste Management	a) Construction of a Solid Waste Processing and Disposal Plant of 10 TPD.	8-12 months.
		b) Scientific Waste Processing Facility	Contingent on lands identified and acquisition proceedings.
		c) Waste Collection outlets at outfalls of Myntdu River.	6-8 months



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3	River Front Development	To beautify stretches of Myntdu River where land is available with provision of embankments, landscape, street furniture and lighting etc.	8-12 months.
4	IEC Activities	IEC Activities will be conducted under SBM 2.0. Action Plan is currently being	6 months

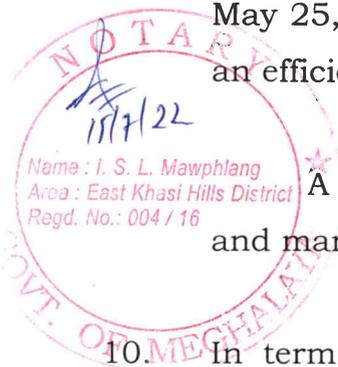
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A copy of the Remedial Action Plan dated April 19, 2022 as prepared by the Urban Affairs Department is annexed hereto and marked with the letter "F".

9. I state that pursuant to the orders passed by this Hon'ble Tribunal and in terms of the resolution dated March 22, 2022 the Urban Affairs Department transferred Rs. 2.5 Crores to the Government of Meghalaya, Forests and Environment and the same is being utilised to implement the remedial action plan prepared with respect to the Myntdu River. For the ends of such utilization the Government of Meghalaya, Forests and Environment formulated Guidelines dated May 25, 2022 for the purposes of utilisation of the aforesaid funds in an efficient, transparent and effective measure.

A copy of the Guideline's dated May 25, 2022 is annexed hereto and marked with the letter "G".

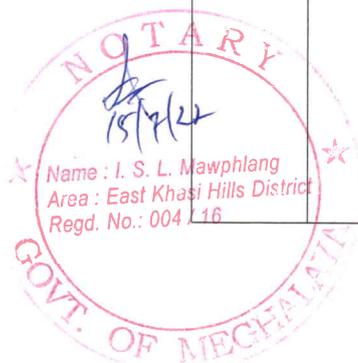
10. In terms of such Remedial Action Plan as prepared by the Urban Affairs Department work was commenced by the Urban Affairs



Department and thereafter a Progress Report on the aforesaid Remedial Action Plan was prepared wherein inter-alia the following progress made in terms of the work to be done under the Remedial Action Plan as prepared were highlighted:

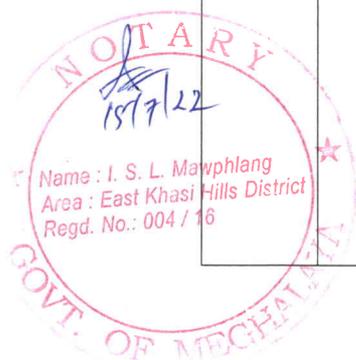
S.No.	Main Category of Work	Sub-Category of Work	Work Progress Update
1	Sewage Management	Nallah waste water treatment for bio-remediation measures	<ul style="list-style-type: none"> • LoA awarded with total project cost of 19.42 Crores. • RENEU system being adopted. • 10% i.e. work related to 3 out of the 11 drains completed. • Remaining to be done post monsoon due to rise in river water levels. • Rs. 1 Crore has been released towards the same. Rs. 1.08 Crores still in pipeline and further funds to be obtained from Ministry of

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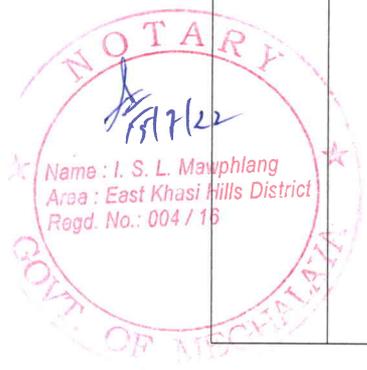
			Ganga and Jal Shakti.
		FSSM plant	<ul style="list-style-type: none"> • 55 KLD Septage Plant to be constructed at Sabah Muswang • Total Project Cost is Rs. 2.50 Crores • LoA awarded and 25% of work completed • Rs. 45 Lakhs released and balance funds being explored
		Cesspool Vehicle	<ul style="list-style-type: none"> • DPR being prepared and moved for sanction • Completion period within 2 months.
2	Solid Waste Management	Construction of a Solid Waste Processing and Disposal Plant of 10 TPD.	<ul style="list-style-type: none"> • Project Cost of 13.37 Crores • Work is approving sanction • Grants under the 15th Finance

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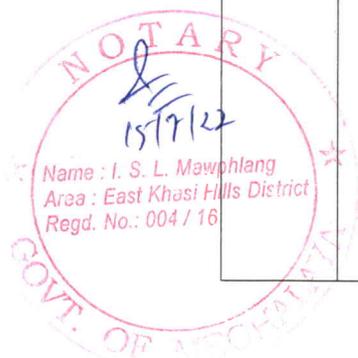
			<p>Commission Grant with a limitation of Rs. 90,15,338 during the current financial year</p> <ul style="list-style-type: none"> MSPCB and Forests and Environment Department to explore alternate sources for funding.
		Waste Recovery Centre	<ul style="list-style-type: none"> Objective to set up locality waste processing centres to convert bio-degradable waster into compost Government sanction awaited under the 15th Finance Commission Grant
		Land for permanent scientific waste processing facility.	<ul style="list-style-type: none"> Taskforce Committee has been setup and the facility is to cater for at least 30 years. Lands have been

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			<p>identified and environmental clearance to be taken.</p> <ul style="list-style-type: none"> • Consultant for preparation of EIA and EMP engaged.
3	River Front Development	To beautify stretches of Myntdu River where land is available with provision of embankments, landscape, street furniture and lighting etc.	<ul style="list-style-type: none"> • Concept Plan has been prepared targeting flood protection at vulnerable stretches of the river. • Detailed plan including river front development to be completed within 2 months.
4	IEC Activities	IEC Activities will be conducted under SBM 2.0. Action Plan is currently being	<ul style="list-style-type: none"> • IEC materials are being developed for intensive programme in the educational institutions as well as through print and digital media to bring public behavioural change.

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			<ul style="list-style-type: none"> • Meetings held with various stake holders and community organizations for awareness campaigns. • Schedule for Program on awareness campaign prepared
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A copy of the Progress Report on Remedial Action Plan as prepared by the Urban Affairs Department is annexed hereto and marked with the letter "H".

11. I state that pursuant to the meeting dated March 22, 2022 once-again a meeting was called for on May 26, 2022 and in light of the status reports as filed and the departmental progress as made the following resolutions in respect of each individual department were adopted and are as tabulated hereinbelow:

S.No.	Department	Action taken and/or resolutions adopted
1	Urban Affairs Department	a) The Department was directed to closely monitor the work related to bioremediation and the timelines thereto and ensure completion within the prescribed time.



		<p>b) Department was directed to ensure that the 50 KLD Septage plant be established as per timelines.</p> <p>c) The Jowai town Cesspool Vehicle was to be procured in an expedited manner.</p> <p>d) The feasibility of financing the project for the Solid Waste Processing and Disposal Plant by multiple departments was to be examined so that the process may be expedited.</p> <p>e) The DPR for waste collection outlets at outfalls of Myntdu needs to be completed and finalized within 2 months.</p> <p>f) The river front development needs to be expedited and finalized within 6 months.</p> <p>g) IEC activities towards riverfront development would be undertaken under SBM 2.0.</p>
3	Public Works Department	The PWD shall ensure that no construction waste/debris are being dumped in Myntduriver. This has to be ensured on regular intervals. The PWD should submit regular reports alongwith photos on this aspect.

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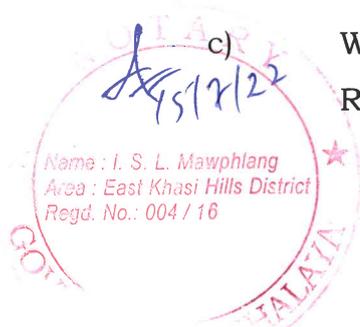
4	MSPCB	MSPCB is to conduct a survey to identify the source of pollution/contamination of the tributaries and initiate immediate corrective action in this regard.
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A copy of the minutes of the meeting dated May 31, 2022 chaired by the Chief Secretary is annexed hereto and marked with the letter "I".

12. I state that pursuant to such meetings dated March 22, 2022 and May 31, 2022 the DC, West Jaintia Hills took necessary steps in terms of the aforesaid resolutions and furnished an Action Taken Report dated May 31, 2022 wherein inter-alia the following steps taken by him were inter-alia highlighted and recorded:

- a) Personal inspections were conducted by him on May 26, 2022 and May 30, 2022 to ensure that there is no dumping of solid waste, waste and muck during road construction and the following areas were looked into in furtherance of the steps already being taken
- b) For prevention of dumping of solid waste, waste and muck during road construction on the stretch of DAJ (Dawki - Amlarem- Jowai) road i.e, from 208.000 to 214.000 Km the Executive Engineer PWD (Roads) Central Division had ensured that the contractor stopped doing the same and refrained from doing it in future
- c) Weekly Inspections by Additional Deputy Commissioner of Revenue and Extra Assistant Commissioner of Revenue are

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being conducted with regards to dumping of solid waste, waste and muck.

- d) Necessary steps for prevention of waste and muck disposal due to heavy Landslides and incessant rainfall were also being addressed
- e) During the personal inspection conducted by him on May 26, 2022 it was found that one house which is under construction appears to be within 50 metres from the river. Accordingly, it was decided to conduct survey along with the E.A.C (Revenue) and Enforcement staff for taking detailed measurement which was also done on May 30, 2022 at 9:00 A.M. The district urban planner was instructed to furnish detailed of inventory of existing structures within 50 metres before the date of inspection. Inspection and measurement of the house under construction was conducted on May 30, 2022 at 9:00 A.M.
- f) Prohibitory orders under Section 144 as stated hereinabove had already been passed.

A copy of the Action Taken Report dated May 31, 2022 furnished by the DC West Jaintia Hills is annexed hereto and marked with the letter "J".

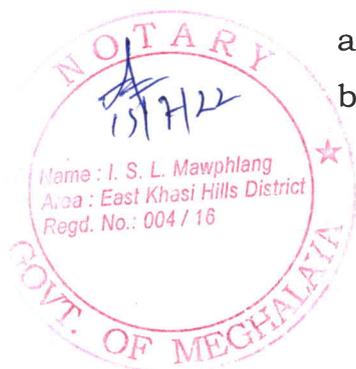
13. I state that pursuant to the Action Taken Report dated May 31, 2022 the DC, West Jaintia Hills took necessary steps in terms of the aforesaid resolutions and furnished another Action Taken Report dated July 6, 2022 wherein inter-alia the following steps taken by him in addition to those as reflected in the Action Taken Report dated May 31, 2022 were highlighted and recorded:

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- a) For prevention of dumping of solid waste, waste and muck during road the Executive Engineer PWD (Roads) Central Division Jowai submitted an action report dated May 12, 2022 and June 21, 2022 clarifying that that excavation activities have been stopped and the balance works are provision of signages, delineators, centre lines, edge tines, etc. were also being completed.
- b) Illegal encroachments in the catchment and flood plain zone of the river had been identified and pursuant to the observations as recorded in the previous inspections 8(eight) show cause notices had been issued to the illegal encroachers for their immediate removal. Further, the land holding certificates of the people living along the river Myntdu have also been called for so as to ascertain their status i.e. whether they are encroachers or have some title to their aforesaid occupations.
- c) To prevent illegal mining along Myntdu river the Chief Forest Officer, Jaintia Hills Autonomous District Council, Jowai has deputed staff for weekly patrolling duty along the river and as such upon field inspections the same were not found.
- d) Land to be used as a permanent landfill in accordance with the Solid Waste Management Rules, 2016 has been identified and for establishing the same Environmental Clearance has been applied for.

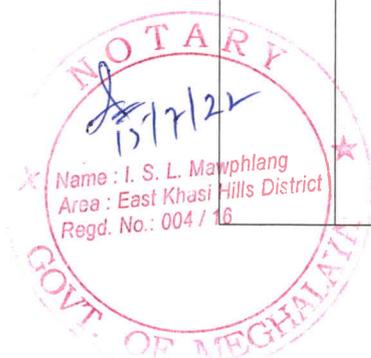
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A copy of the Action Taken Report dated July 6, 2022 furnished by the DC West Jaintia Hills is annexed hereto and marked with the letter "K".

14. I therefore state that in terms of the Resolutions adopted on March 22, 2022 in the meeting chaired by the Chief Secretary as on date of affirmation of this affidavit the following on ground measures have been taken:

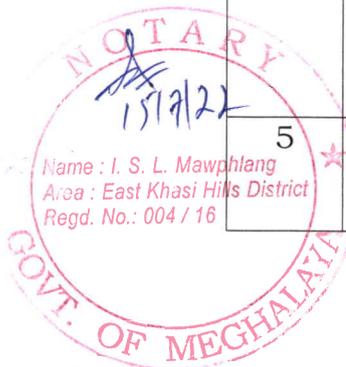
S.No.	Issue	Present Status
1	Bioremediation Plant and FSSM Plant	<p><u>Bio-Remediation</u></p> <p>For all 11 drains work orders have been issued and work has already started on 3 drains for in situ bio remediation. Work is being closely monitored to ensure completion on or before October, 2023.</p> <p><u>FSSM Plant</u></p> <p>Work orders for setting up of 50 KLD Septage plant has been issued and will be completed before May, 2023 and 25% of the work has been completed.</p> <p><u>Cesspool Vehicle</u></p> <p>As part of the FSSM project a Jowai town Cesspool Vehicle has been sent for approval the National River Conservation Directorate, Ministry of Jal Shakti and the DPR is under preparation. The aforesaid is expected</p>



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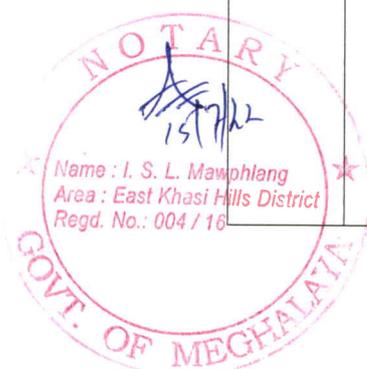
		to be completed within 2 months as directed in the last meeting.
2	Establishment of Composting Plant and Waste Recovery Centre and setting up scientific waste processing facility	<p>1) A Solid Waste Processing and Disposal Plant of 10 TPD at the estimated cost of Rs. 3.37 crore is being established. The Plant will serve both Jowai and Khliehriat towns. The aforesaid is expected to be completed within one year.</p> <p>2) A Waste Recovery Centre proposed at Sabah Muswang and Kiang Nangbah College is awaiting sanctions under the 15th Finance Commission Grants.</p> <p>3) Environmental Clearances for land identified for permanent scientific waste processing facility has been applied for. A consultant for preparation of EIA and EMP has been engaged.</p>
3	Remedial Action Plan	Already provided as appended hereinabove.
4	Compensation payment in terms of the order	Payment of Rs. 2.5 Crores has been made.
5	Check on dumping of solid waste, waste	1) Has been stopped as per action taken reports furnished by DC West

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	and muck during road construction	<p>Jaintia Hills and frequent weekly inspections are being conducted to keep a check on the same.</p> <p>2) Further PWD has also been directed to ensure that no construction waste/debris are being dumped in Myntdu river</p>
6	Encroachments in catchment and flood plain zone and their removal	Show Causes Notices to encroachers have been issued. All encroachers are to be removed in accordance with law.
7	Issuance of necessary prohibitory order for prevention of dumping and solid waste	Prohibitory orders under Section 144 CrPC issued and various signboards posted. Frequent weekly inspections being conducted to keep check on the same.
8	Water Quality Checks	MSPCB has been instructed to provide the source of pollution/contamination of the tributaries and corrective action in this regard.
9	River Front Development	A DPR is being prepared for the aforesaid with the objective to beautify stretches of Myntdu River where land is available with provision of embankments, landscape, street furniture and lighting etc. Detailed plan including river front development to be completed withing 2 months.It is

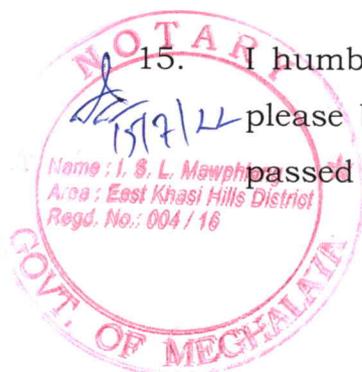
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		expected to be completed within 8-12 months.
10	IEC Activities	IEC Activities will be conducted under SBM 2.0. Action Plan is currently being formulated and will be submitted to the Ministry for approval and sanction. It is expected to be completed within 6 months.
11	Prevention of mining of minor minerals along banks and catchment area of the river	Has been stopped and to prevent illegal mining along Myntdu river, the Chief Forest Officer, Jaintia Hills Autonomous District Council, Jowai has deputed staff for weekly patrolling duty along the river. Intensive patrolling is being conducted and flexes and signboards indicating penalties were also erected by DFO Jaintia Hills Division.
12	Non-compliances made by CEO, Jowai Municipal Board in respect of the orders of this Hon'ble Tribunal	CEO, Jowai Municipal Board has provided the explanation.

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Forest & Environment Department

15. I humbly submit that the aforesaid facts and information may thus, please be taken on record in respect and appropriate orders may be passed in this regard.



16. That the statements contained in paragraph 3 of the foregoing Affidavit including the cause title thereof are true to the best of my knowledge and those made in and those made in 1, 2, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13 and 14 are as per the records maintained by the Respondent No. 1 and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Solemnly affirmed by the said Shri Manjunatha C. at Shillong, Meghalaya on this **15th day of July, 2022.**

DEPONENT

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Instrument Department

BEFORE ME,



Sl. Instrument No

54

15 JUL 2022

Solemnly Affirmed before me this Day on 15th July, 2022 the Deponent is identified by

Certify that the contents of the Affidavit are read over and explained to the Deponent and he has acknowledged the same before me.

Ibaphidahan Sarmah Ibaphidish Mawphlang
Regd. No. 004/16
NOTARY
East Khasi Hills District
Government of Meghalaya

ANNEXURE A

Item No.01

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Original Application No. 172/2016/EZ
(with M.A 01/2017/EZ M.A 124/2017/EZ
I.A. No. 59/2021/EZ I.A. No. 60/2021/EZ)

Sajay Laloo

Applicant

Versus

State of Meghalaya & Ors.

Respondent(s)

Date of hearing: 07.03.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE B. AMIT STHALEKAR JUDICIAL MEMBER
HON'BLE MR. SAIBAL DASGUPTA EXPERT MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr.Vivek Singh, Advocate

Respondent(s): Mr. Surendra Kumar, Advocate for R-10
Mr. Anirudh Bhattacharya, Advocate for R-1, 4, 6, 8 & 9
Dr. Ankit Todi, Advocate for R-2,3 & 5**ORDER**

1. Prayer in this application is against failure of the State authorities in preventing pollution of river *Myntdu* in Meghalaya by discharge of sewage/garbage/muck, removing unauthorized encroachment from its flood plains and stopping illegal sand and stone mining activities in and around the river.

2. According to the applicant, the river is of great significance for Meghalaya. It encircles Jowai on three sides and flows across Jowai and then through Leshka (where a Hydro Project Dam is being constructed) to reach a village Borghat, within Jaintia Hills, before finally entering

Bangladesh. The river is subjected to heavy pollution. The pollution was highlighted in 2007 due to heavy acid content. Human waste and effluents from mines are regularly dumped into the river. Cars are washed beside the river. The media reports to that effect have been annexed. It is further stated that the Central Pollution Control Board (CPCB) published status of water quality in India which also confirms pollution of the river in question. This polluted river stretch is falling in priority V with BOD ranging from 3.0 to 6.0 mg/l. The water also contains heavy metals. Pollution level is continuously increasing due to inaction of the Municipal Board Jowai as well the State PCB and other State authorities in breach of public trust doctrine. The applicant has also annexed photographs and a copy of representation calling upon the authorities to take further action. Media reports show that the colour of the river had turned dark due to pollution. There was heavy amount of fecal coliform and heavy metals.

3. The application was filed on 30.11.2016. It first came up for hearing before the Eastern Zone Bench on 21.12.2016 when notice was issued to the respondents - the authorities of State of Meghalaya i.e. State PCB, Forest Department, Tourism Department, Jowai Municipal Board and also CPCB. Some of the respondents have filed their respective affidavits. The State PCB acknowledges that there is organic pollution due to discharge of untreated sewage and trade effluents but the affidavit does not indicate any action taken. The Forest Department has submitted that open mines are located within a span of less than 200 meters from the river but direction has been issued to ensure ban on mining. CPCB has stated that the authorities in State have to take remedial action as follows:

- “a. Untreated wastewater should not be discharged into river system.*
- b. Sewage collection should be done through a proper conveyance system so that the entire sewage is collected and treated.*
- c. Sewage Treatment plant shall be equipped with D.G. set which can be used in case of power failure, to ensure that the treatment is not interrupted.*
- d. Suitable treatment shall be given so that treated effluent meets the prescribed standard as notified in General Standards for Discharge of Environmental Pollutants into inland surface, public sewers, land for irrigation, marine coastal areas under Schedule-VI of The Environment (Protection) Rules, 1986.*
- e. Bio - medical rules should be implemented for prevention of discharge of hospital related waste into the river system.*
- f. To prevent illegal encroachment all stakeholder agencies, make mechanism.*
- g. Guidelines issued on idol immersion must be implemented by SPCBs and local authorities.*
- h. Mass awareness programme should be organized to make the masses aware on maintaining the quality of the river water.”*

4. The Jowai Municipal Board has stated that it has practically no source of income to remedy the situation. Its garbage dumping ground has already reached saturation point. Waste management treatment plant to be funded by the Central Government is to be set up for which DPR was prepared. Similarly, CETP is to be set up. The Board has issued order under Section 144 Cr.P.C, prohibiting dumping of waste in the river. Directions have also been issued to stop car washing. The autonomous District Council has also been asked to take measures to protect the river.

5. The State of Meghalaya in its reply has acknowledged that waste is being dumped into the river and illegal mining is being conducted. The urban planning is poor and hygienic conditions are not ensured. There are rampant unauthorized constructions. Industries have been set up close to the river bed as there is no policy of the State on the subject. No

treatment plants to check pollution have been set up, as directed by the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors.*¹The autonomous District Council, which is the competent authority, has been asked to take further measures. By affidavit filed on 16.08.2021, State has mentioned constitution of RRC and preparation of action plan for remedying the pollution of the river as per orders of this Tribunal in OA No. 673/2018. According to later affidavit of State PCB, quality of river water is satisfactory.

6. The matter has been taken up on several occasions and continued violations of law have been recorded inter-alia in orders dated 27.02.2017, 10.04.2017, 04.09.2017, 26.10.2017, 27.11.2017, 19.01.2018, 07.07.2021, 17.08.2021, 24.09.2021, 24.11.2021 and finally on 19.01.2022. Noticing the violations, the Tribunal directed remedial measures. Some of the specific directions may be referred to.

7. Vide order dated 24.11.2021, the Tribunal noted that as per earlier orders of this Tribunal, referred to in the said order, the Municipal Board was required to pay compensation of Rs. 10 lac per month for not setting up of STP and Rs. 5 lac per month for not taking interim remedial measures with effect from 01.04.2020, apart from stopping the pollution. The compensation amount was to be credited to a separate account with the Environment Department for restoration of the environment. The Tribunal also noted that other steps for setting up requisite STPs and waste management systems were required to be taken to enforce the right of citizens to clean environment under the Constitution. The Tribunal directed the State to ensure that there is no unscientific dumping of garbage into the river. District Magistrate was directed to

¹(2017) 5 SCC 236

visit the site and ensure that no muck dumping is done by the contractors of PWD.

8. In the last order dated 19.01.2022, the Tribunal noted the affidavit of Jowai Municipal Board and issued directions to the Deputy Commissioner, West Jaintia Hills, Principal Secretary, Urban Affairs Department, Govt. of Meghalaya to take remedial measures. CEO Jowai Municipal Board was directed to remain present in person.

9. In above background, we have heard learned Counsel for the appearing parties and duly considered the matter for further orders.

10. According to learned Counsel for the applicant, there is not much improvement in the ground situation. Pollution of the river is still taking place by dumping of waste and muck during road construction. Illegal mining and encroachments are also continuing.

11. There is no satisfactory rebuttal of the above stand. Thus, the situation is far from satisfactory. There can be no two views about need for protection of the river by preventing dumping of waste, muck, mined material, and untreated sewage in violation of Water Act, 1974 and binding orders of Hon'ble Supreme Court inter alia in Paryavaran Suraksha, supra and orders of this Tribunal inter alia in OA 597/2017 and OA 673/2018. Sewage has to be treated and the treated water to be utilized for suitable non-drinking purposes. Waste has to be properly remediated. Mining being hazardous has to be with due safeguards and due permissions. Encroachments are to be removed. Failure to do so is breach of public trust doctrine obligating the State authorities to protect environment and public health. Failure of such duties affects water quality and contaminated water may be consumed by living beings and

also used for irrigation, affecting food safety. Continued failure requires a coordinated approach, which is not visible from the stand of different authorities in the present case. There is nothing to show any coordination meetings at the level of Chief Secretary in terms of directions of this Tribunal in OA No. 606/2018. Leisurely process of DPR etc. is said to be pending without any accountability and adverse action against erring irresponsible officers, even though the deadline of 31.03.2018 fixed by the Hon'ble Supreme Court in *Paryavaran Suraksha (supra)* has long gone by. Similarly, all statutory timelines for solid waste management have long expired. To uphold rule of law and right to clean environment and public health, accountability for failure has to be fixed, particularly when the proceedings have been pending before this Tribunal for more than five years and several directions have been issued by the Tribunal in the last five years, yet there is continued violation of law.

12. The results of water sample analysis filed by the CPCB and the State PCB indicate that the tributaries of *Myntdu* river are highly polluted in terms of BOD and Fecal Coliform and Total Coliform. However, there is no clear gap analysis on sewage and solid waste management nor a clear road map to control discharge of effluents, including acidic effluents, regulation of mining activities and removal of encroachment in the catchment and flood plain zone of the river. Estimated sewage generation in Jowai is reported to be 3.0 MLD with zero treatment. Merely acquiring more land for dumping of solid waste is no solution. Instead, emphasis has to be on processing the same, rejects being managed with zero or minimal landfilling. There is no mention about legacy waste and its remediation which cannot be wished away.

13. Accordingly, we direct the Chief Secretary, Meghalaya to forthwith hold a meeting with all concerned departments, including Urban Affairs Department, Environment Department, Mining Department, District Magistrate and Jowai Municipal Board. Interaction may also be held with the statutory regulators – State PCB, SEIAA and Regional Officer of CPCB to take stock of the situation and to prepare remedial action plan. Compensation directed to be paid may be credited to a separate account and utilized as per action plan. Coercive action be taken against erring officers in terms of judgement of the Hon'ble Supreme Court and orders of this Tribunal.

14. Though this Tribunal, vide order dated 19.01.2022 had directed the CEO, Jowai Municipal Board to remain present in person but today neither he is present nor any explanation has been given by him explaining his absence. We, therefore, require the CEO, Jowai Municipal Board to furnish his explanation through the Chief Secretary, Meghalaya, for such default.

15. We expect a tangible action on the ground within next three months considering that reasonable timelines are already over with integration of all aspects, including the budgetary support. The process may be monitored at the level of the Chief Secretary and a report of status of compliance as on 30.06.2022 be filed before the Registrar, Eastern Zone Bench of NGT at Kolkata by 15.07.2022 by e-mail. The matter will now be listed for further hearing on 18.07.2022 when Chief Secretary, Meghalaya along with other concerned officers, including CEO, Jowai Municipal Board may remain present before the Tribunal, by video conferencing for further interaction.

List for further consideration on 18.07.2022.

A copy of this order be forwarded to the Chief Secretary, Meghalaya and CEO, Jowai Municipal Board by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

B. Amit Sthalekar, JM

Saibal Dasgupta, EM

Prof. A. Senthil Vel, EM

March 07, 2022
Original Application No. 172/2016/EZ
DV

9534

OFFICE OF THE
JOWAI MUNICIPAL BOARD, JOWAI
WEST JAINZIA HILLS DISTRICT, MEGHALAYA

No. J. 43/Genl-46/2021-22/ 67

Dated Jowai, the 19th March 2022.

To,

**The Chief Secretary to the
Government of Meghalaya, Shillong.**

Through

**The Director Urban Affairs
Meghalaya, Shillong.**

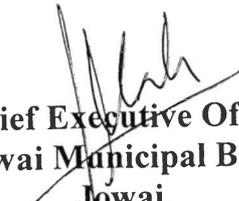
Subject: - *Written Explanation in the matters relating to the case before the
Hon'ble National Green Tribunal Special Bench Original Application
No 172/2016/EZ (with M.A. 124/2017/EZ, I.A. No 59/2021/EZ, I.A.
No/60/2021/EZ) Order dated 7.03.2022.*

9c
Sir,

With reference to the subject cited above, I have the honour to submit herewith the written explanation in compliance to the direction of the Hon'ble NGT order dated 07/03/2022, directing the Chief Executive Officer, Jowai Municipal Board to furnished the explanation through the Chief Secretary, Meghalaya on the matter.

This is for your kind information.

Yours faithfully,


**Chief Executive Officer
Jowai Municipal Board,
Jowai.**

To,

The Chief Secretary to the
Government of Meghalaya, Shillong.

Writer Explanation in the matters relating to the case before the Hon'ble National Green Tribunal Special Bench Original Application No 172/2016/EZ (with M.A. 124/2017/EZ, I.A. No 59/2021/EZ, I.A. No/60/2021/EZ) Order dated 7.03.2022.

With reference to the subject cited above, I humbly submit the written explanation regarding my absence as CEO, Jowai Municipal Board, West Jaintia Hills from the Hon'ble NGT hearing on the matter Original Application No 172/2016/EZ (with M.A. 124/2017/EZ, I.A. No 59/2021/EZ, I.A. No/60/2021/EZ) that was listed on the 4.03.2022 which was postponed to the 7.03.2022 as ordered by the Hon'ble National Green Tribunal vide order dated 19.01.2022.

1. Madam, the office of the Jowai Municipal Board has been informed by the Director Urban Affairs, Government of Meghalaya via letter No DUA/P/12/2021/8 dated 29.11.2021 to submit and affidavit as directed by the Hon'ble Tribunal through its order dated 24.11.2021 and the follow up meeting reviewed by the Chief Secretary, Government of Meghalaya. *(Copy enclosed at Annexure I)*
2. Madam, the Advocate Shri L.D. Chowdhury, who had appeared on behalf of the Jowai Municipal Board since 2016 on the matter was contacted to prepare the affidavit and appear on behalf of the Jowai Municipal Board on the date of hearing listed by the Hon'ble Tribunal. Thereafter, the Affidavit was prepared and signed so as to enable the Advocate to submit the same before the set date for hearing on the 19.01.2022.
3. Madam, the Advocate Shri L.D. Chowdhury, informed the undersigned only after the 19.01.2022 that he was unable to appear before the court on the 19.01.2022 and has directed his Junior Advocate, Ms P. Bhattacharjee to file the affidavit and appear on his behalf. The affidavit was also accepted by the court.
4. Madam, no further communication was received by the undersigned regarding the Hon'ble Tribunal's court order dated 19.01.2022 directing the CEO, Jowai Municipal Board to remain present in person and no website link was communicated for appearance on the matter. The Advocate, Shri L.D. Chowdhury also assured over the phone that he will be appear personally on behalf of the Jowai Municipal Board on the next hearing dated 4.03.2022.
5. Madam, I am to report that immediate action on the matter was taken by the undersigned when the order of the Hon'ble Tribunal dated 7.03.2022 was brought to my notice on the 10/03.2022 as below:

1. A letter calling for explanation was issued to the Advocated Shri L.D. Chowdhury regarding the hearing listed on the 4.03.2022 and which was postponed to the 7.03.2022 via letter No JMB/Genl-46/2021-22/65 dated 11/03/2022, and the reply by the Advocate via letter No Nil dated Nil received on the 15.03.2022 is also enclosed herewith at *Annexure II & III*.
2. The matter was also reported to the Director Urban Affairs Department, Government of Meghalaya, seeking advice and permission regarding the appointment of another Advocate to represent the Jowai Municipal Board, West Jaintia Hills via letter No.JMB/Genl-36/2016-17/45 dated 11.03.2022. (*Copy of the order at Annexure IV*)
6. Madam, I humbly submit that due to the litigation processes that I personally was party to, in the matters regarding my promotion via Order no PER.99/90/Pt I/157 dated 23.12.2021 and subsequently government order No.PER/99/90/Pt.I/188 dated 28.0.2022 and cases in the Hon'ble High Court in W.A. No.8 of 2019, W.A. No.9 of 2019, W.A. No.10 of 2019 and WP(C) No 39 of 2022, I have proceeded on leave since the 3.02.2022 till 27.03.2022. In this regards therefore was not able to follow up the matter.
7. Madam, I would like to bring to you kind attention that the date listed for the hearing of the case WP(C) No 39 of 2022 deciding on the matter regarding my career was also listed on the 7.03.2022. (*Copy of the order at Annexure V*)
8. Madam, I re-joined back to duty on 28.03.2022 due to the ongoing agitation with regards to the waste collection and processes to acquire the permanent landfill site.
9. Madam, I am to report that the 4.03.2022 is the date fixed for the Public Hearing for acquiring the landfill site at Mooshutsdai, West Jaintia Hills which is as per the Public Notice order issued by Deputy Commissioner, West Jaintia Hills via order No REV/LA-73/2022/98 date 22.02.2022. Also via letter No Gen.242/DPR/SWM/2019/252 dated 2.03.3022 the Deputy Commissioner, West Jaintia Hills has instructed the undersigned attend the meeting. Thereafter, I attended the meeting which was held in the remote area at Mooshutsdai, West Jaintia Hills which is the site of the proposed scientific landfill. (*Copy enclosed at Annexure VI & VII*).
10. Madam, I humbly submit my explanation with an apology on the matter and pray to be pardon and I assure that such action will not be repeated and will be more vigilance on all Court related matters especially on the Hon'ble National Green Tribunal cases in the future.


Chief Executive Officer
Jowai Municipal Board
Jowai

GOVERNMENT OF MEGHALAYA
 DIRECTORATE OF URBAN AFFAIRS, MEGHALAYA, SHILLONG
 RAJIBONGBUILDING, SECRETARIAT HILL, SHILLONG-793 001

Annexure I

Dated Shillong, the 29th November, 2021

From: Sri G. Kharmawphlang, IAS,
 Director, Urban Affairs,
 Meghalaya, Shillong.

To: The Chief Executive Officer,
 Jowai Municipal Board, Jowai

Subject: - Matter relating to Hon'ble NGT Order (Eastern Zone Bench, Kolkata) in OA No 172/2021/EZ.

In inviting a reference to the subject cited above, I am to inform you that as per the directions of the Hon'ble NGT (Eastern Zone Bench, Kolkata) in its sitting on 24th November, 2021 and the follow up meeting reviewed by the Chief Secretary, Government of Meghalaya, the following directions are to be taken up on top most priority-

1. It was observed by the Hon'ble NGT that no affidavit was filed by the Jowai Municipal Board inspite of being respondents on the matter. It was directed that the Municipal Board should comply without fail on such matter and within appropriate time.
2. It was submitted to the Hon'ble NGT that Faecal Sludge Septage Management (FSSM) has been adopted as an alternate technology in lieu of STPs for Jowai Town. In this regard, the Jowai Municipal Board is directed to complete the DPR within 2 months time.
3. It was submitted to the Hon'ble NGT that Bio-remediation is yet to be complied. In this regard, Jowai Municipal Board is directed to examine and complete the DPR for Bio-remediation measures in one month.
4. As regard to dumping of garbage within town, Jowai Municipal Board was directed to submit weekly report on the matter with the support of photographs.

This is for your kind information and necessary action.

Yours faithfully,


 Director, Urban Affairs
 Meghalaya, Shillong

Jowai Municipal Board
 Jowai

Receipt No. 1272
 Date 7/12/21

Annexure II

OFFICE OF THE
JOWAI MUNICIPAL BOARD, JOWAI
WEST JAINZIA HILLS DISTRICT, MEGHALAYA

No. JMB/Genl-46/2021-22/65

Dated Jowai, the 11th March 2022

To,

**Shri. L.D Chowdhury,
Advocate, Shillong.**

Subject: - *Matter relating to Hon'ble NGT order Dt. 07.03.2022 in Original Application No.172/2016/EZ (with M.A 01/2017/EZ M.A 124/2017/EZ I.A No.59/2021/EZ I.A No. 60/2021/EZ)*

Sir,

With reference to the subject cited above, I am to enclosed herewith copy of *Hon'ble NGT Order Dt. 07.03.2022* which is self explanatory, and to submit an explanation on the matter so as to reach the office of the undersigned on or before *16.03.2022* for further necessary action from this end.

Enclosed :- As above

Yours faithfully,


Chief Executive Officer
Jowai Municipal Board,
Jowai.

To,
Chief Executive Officer,
Jowai Municipal Board,
Jowai.

Subject: - Matter relating to Hon'ble NGT order dated 07.03.2022 in Original Application No. 172/2016/EZ (with M. A. 01/2017/EZ, M. A. 124/2017/EZ, I. A. No. 59/2021/EZ, I. A. No. 60/2021/EZ).

Ref: - Letter No. JMB/Genl-46/2021-22/65 dated Jowai, the 11th March 2022.

Madam,

With reference to the subject cited above, I hereby submit my explanation on the matter, which is as follows: -

That Madam, I was directed by NGT, Kolkata to appear on 24.11.2021. My Junior Ms. P. Bhattacharjee appeared on the date fixed and explained that the AFFIDAVIT on that date could not be filed as there was no CEO (the authorised signatory) appointed till date. On this the Hon'ble NGT directed that an AFFIDAVIT should be filed on the next date i.e., on 19.01.2022.

That Madam, on 19.01.2022 an AFFIDAVIT dated 13.01.2022 (on 13.01.2022 prior to the date fixed) but I could not appear personally and intended to appear via HYBRID MODE as my net was malfunctioning, as such I telephonically directed My Junior Ms. Panchali Bhattacharjee to appear for and on my behalf. She could not appear personally because she was sick and bed-ridden, as such she filed an adjournment petition stating about her sickness and that an AFFIDAVIT has been filed on 13.01.2022, which may be taken on record and necessary order may be passed, which fact was mentioned in the order dated 19.01.2022.

That Madam, on 03.03.2022 (I submitted details e.g., Name of the Advocate, the Respondent No. etc. etc., as directed to be submitted in advance in the cause list) but failed to mark that the case has been postponed on 07.03.2022 (as DC, WJH and other officers were supposed to file their AFFIDAVITS). I was assisted by Mr. Ricky Kharkongor (Mobile No. 9774022721) who introduced me with Mr. Paul Kharpran a video conferencing expert (Mobile No. 98634 39838).

That Madam, again on 04.03.2022 I appeared assisted by Mr. Paul Kharpran a video conferencing expert and found that the case has been postponed on 07.03.2022 for the above mentioned reasons.

Contd.....2

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-2-

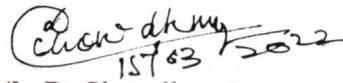
That Madam, I appeared on 07.03.2022 via HYBRID Mode assisted by Mr. Paul Kharpran, before the Special Bench, NGT, Kolkata but after a few moments I was logged out. I overheard the Honourable members discussing that I used to appear in past, but in the Cause List of 07.03.2022 instead of my name, my Junior's name was appearing etc.

Later, I found out that in the order passed by NGT, Kolkata on 07.03.2022 neither mine nor my Junior's name was mentioned representing or not representing the JMB.

However, I take the responsibility of the mishap and may be pardoned and assure you that I will be more careful in future in attending NGT, Kolkata.

Thanking You,

Yours Faithfully,

Handwritten signature of L. D. Chowdhury in black ink, with the date '15/03/2022' written below it.

(L. D. Chowdhury)
Advocate, Shillong.

Annexure IV

960

**OFFICE OF THE
JOWAI MUNICIPAL BOARD, JOWAI
WEST JAINZIA HILLS DISTRICT, MEGHALAYA**

No.JMB/Genl-36/2016-17/45

Dated Jowai, the 11th March 2022.

To,

**The Director
Urban Affairs
Meghalaya Shillong.**

**Subject:- Matter relating to the engagement of lawyer for the Various
Court Cases in Jowai Municipal Board.**

Sir,

With reference to the subject cited above, I have the honour to report that the office of the undersign is engaged in a number of Court Cases which are ongoing. At present the Advocate who has been engaged for appering and advising the Jowai Municipal Board since 2016., Shri. L.D Chowdhury is advance in age and therefore unable to carry out the work in a satisfactory manner.

Further in particular to the Case before the National Green Tribunal Special Bench: Original Application No.172/2016EZ(with M.A 01/2017/EZ MA.A 124/2017/EZ I.A No 59/2021/EZ IA. No.60/2021/EZ)in its Order Dated 7/3/2022, the matter is recorded that the lawyer engaged did not appear on behalf of the Jowai Municipal Board for the hearing on the24/11/2021, 19/1/2022 and 7/3/2022 without any explanation. This matter has been noted by the Hon'ble Tribunal.

In this regard request your kind advice/guidance in this matter and to appoint a competent lawyer for this matter in particular and all the Court Cases engaged in general in relation to the Jowai Municipal Board.

This is for your kind information and advice on the matter.

Yours faithfully,

A/c


**Chief Executive Officer,
Jowai Municipal Board,
Jowai.**

Serial No. 04
Supplementary List

HIGH COURT OF MEGHALAYA
AT SHILLONG

WP(C) No. 39 of 2022

Date of Order: 23.02.2022

Smti Baiantimon Blah

Vs. State of Meghalaya & Anr.

Coram:

Hon'ble Mr. Justice H. S. Thangkhiew, Judge

Appearance:

For the Petitioner(s) : Dr. N. Mozika, Sr. Adv. with
Mr. M.L. Nongpiur, Adv.

For the Respondent(s) : Mr. A. Kumar, AG with
Mr. A.H. Kharwanlang, GA
Ms. S. Laloo, GA

Matter taken up via Hybrid Mode.

Mr. A. Kumar, learned Advocate General assisted by Mr. A.H. Kharwanlang, learned GA for the respondents submits that the promotion that was granted was based on the gradation list, prepared on the basis of MPSC selection, in order of merit. Since there are orders of a Coordinate Bench operating with regard to the gradation list, he prays that he may be given 10(ten) days' time to file an affidavit to bring on record the instructions that he has received.

The prayer is allowed, the learned Advocate General to file the affidavit within 10(ten) days.

It is understood that this matter has some urgency as the petitioner's promotion has been kept in abeyance vide Notification dated 28.01.2022. Be that as it may, without prejudicing the rights of the petitioner, her joining to the post indicated in the Notification dated 28.01.2022 will be subject to the outcome of the writ petition.

List this matter on 07.03.2022.

JUDGE

Meghalaya
23.02.2022
"V. Lyndem-PS"

Annexure IV

9624

**OFFICE OF THE
JOWAI MUNICIPAL BOARD, JOWAI
WEST JAINZIA HILLS DISTRICT, MEGHALAYA**

No. JMB/Genl-36/2016-17/45

Dated Jowai, the 11th March 2022.

To,

**The Director
Urban Affairs
Meghalaya Shillong.**

**Subject:- Matter relating to the engagement of lawyer for the Various
Court Cases in Jowai Municipal Board.**

Sir,

With reference to the subject cited above, I have the honour to report that the office of the undersign is engaged in a number of Court Cases which are ongoing. At present the Advocate who has been engaged for appering and advising the Jowai Municipal Board since 2016., Shri. L.D Chowdhury is advance in age and therefore unable to carry out the work in a satisfactory manner.

Further in particular to the Case before the National Green Tribunal Special Bench: Original Application No.172/2016EZ(with M.A 01/2017/EZ MA.A 124/2017/EZ I.A No 59/2021/EZ IA. No.60/2021/EZ)in its Order Dated 7/3/2022, the matter is recorded that the lawyer engaged did not appear on behalf of the Jowai Municipal Board for the hearing on the 24/11/2021, 19/1/2022 and 7/3/2022 without any explanation. This matter has been noted by the Hon'ble Tribunal.

In this regard request your kind advice/guidance in this matter and to appoint a competent lawyer for this matter in particular and all the Court Cases engaged in general in relation to the Jowai Municipal Board.

This is for your kind information and advice on the matter.

Yours faithfully,

Ac


**Chief Executive Officer,
Jowai Municipal Board,
Jowai.**

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Annexure VI

GOVERNMENT OF MEG
OFFICE OF THE DEPUTY COMMISSIONER W
JOWAI

HILLS DISTRICT

No. REV/LA-73/2022/98,

Dated Jowai the 22nd February, 2022.PUBLIC NOTICE

It is brought to the notice of all concerned that the Government in the Urban Affairs Department is developing a long term Sanitary Landfill Site for Waste Management covering Jowai Town and its surrounding areas, under the Jowai Municipal Board.

The State Government has decided that the 100(Hundred)acres of land situated at Mooshut Sdai Mookabeng, which is proposed to be purchased from the lawful owner Smt. Baiamonlang Shylla, will be used for scientific disposal of Solid Waste generated from Jowai Town and its surrounding areas. This land was chosen on recommendation of the Task Force Committee, based on the legal norms set up by the Solid Waste Management Rules, 2016.

In this regards, the Government of Meghalaya in the Urban Affairs Department intends to take a final decision based upon larger public interest, as such, the State Government has decided to hold a public hearing to record the views, suggestions, objections, etc put forward by any concerned local affected person(s) and those person(s) in support of the project at the proposed site at Mooshut Sdai on the 4th March, 2022 at 12 Noon.

For further clarification in the matter the Chief Executive Officer/Executive Officer/ Assistant Engineer, Jowai Municipal Board may be contacted.

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner,
West Jaintia Hills District
Jowai.

Memo No. REV/LA-73/2022/98-A,
Copy to:-

Dated Jowai the 23rd February, 2022.

1. The Secretary to the Govt. of Meghalaya, Urban Affairs Department for kind information.
 2. The Director, Urban Affairs Shillong
 3. The Chief Executive Officer/Executive Officer,
Jowai Municipal Board, Jowai .
 4. The District Urban Planner, Jowai.
- } for kind information and to make
necessary arrangement for
the Public Hearing.
5. The Assistant Director Information & Public Relation, Jowai for information with a request to get the Public Notice published in 2(Two) Daily Newspapers (Print) immediately.
 6. The Headman, Mookabeng, Larnai, Sohphoh, Thadmusem and Nongkhroh village for information.

Deputy Commissioner
West Jaintia Hills District,
Jowai.

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER : WEST JAINTIA HILLS DISTRICT :
JOWAI.

9/8/22
No. Gen.242/DPR/SWM/2019/252,

Dated Jowai, the 2nd March, 2022.

From : Shri. Garod L.S.N. Dykes, IAS,
Deputy Commissioner,
West Jaintia Hills District, Jowai.

To : The Member Secretary,
Meghalaya State Pollution Control Board, Shillong.

Subject : Public Hearing for Sanitary Landfill of Jowai Municipal Board to be held on
4th March, 2022 at 12.00 Noon at Mooshutsdai C&RD Block Thadlaskein-
Regarding.

Sir,

With reference to the subject cited above, I am to enclose herewith copy of the Public Notice vide No. REV/LA-73/2022/98, Dt. 22.02.2022 with a request to kindly nominate representatives of Meghalaya State Pollution Control Board to assist in the conduct of public hearing on 4th March, 2022 at 12.00 Noon at Mooshutsdai, Mookabeng C&RD Block, Thadlaskein.

Encl: As stated above.

Yours faithfully,

(Garod L.S.N. Dykes, IAS)
Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Memo.No.Gen.242/DPR/SWM/2019/252-A,
Copy to:-

Dated Jowai, the 2nd March, 2022.

1. The Commissioner and Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
2. The Chairman, Jowai Municipal Board, Jowai for information.
3. The Chief Executive Officer, Jowai Municipal Board, West Jaintia Hills District, Jowai for information with a request to attend the meeting.
4. The District Urban Planner, Jowai for information with a request to attend the meeting.

Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Minutes of the meeting chaired by the Chief Secretary to the Government of Meghalaya on 22nd March, 2022 in compliance of order of Hon'ble National Green Tribunal dated 07.03.2022 in the matter of Sajay Laloo relating to pollution of river Myntdu.

Members present: as per Annexure

1. The meeting was chaired by Smti. R.V. Suchiang IAS, the Chief Secretary to the Government of Meghalaya who welcomed all the members present and requested the Secretary, Forest and Environment Department to initiate discussion.

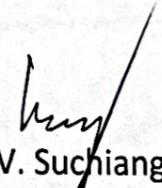
2. Dr Manjunatha C IFS, Secretary, Forest and Environment Department briefly stated the directions/observations made by the Hon'ble NGT vide order dated 07.03.2022 in the in the matter of Sajay laloo relating to pollution of river Myntdu, which are given below:-

- a) Pollution of river Myntdu is still taking place by dumping of waste and muck during road construction.
- b) Illegal mining and encroachment are also continuing.
- c) Waste has to be properly remediated, mining being hazardous has to be with due safeguards and due permissions and encroachments are to be removed.
- d) Accountability for failure has to be fixed particularly when the proceedings have been pending before the Tribunal for more than five years and several directions have been issued by Tribunal in the last five years.
- e) Merely acquiring more land for dumping of solid waste is no solution and emphasis has to be on processing the same, rejects being managed with zero or minimal land filling.
- f) No mention about legacy waste and its remediation.
- g) No clear gap analysis on sewage and solid waste management nor a clear road map to control discharge of effluents including acidic effluents, regulation of mining activities and removal of encroachment in the catchment area and flood plain zone of the river.
- h) The Chief Secretary will hold a meeting with all concerned departments, including Urban affairs, Environment department, mining department District magistrate, Jowai municipal Board, State PCB and SEIAA and Regional Officer of CPCB to take stock of situation and to prepare remedial action plan.
- i) Compensation to be credited to a separate account and utilized as per action plan.
- j) Coercive action be taken against erring officers in terms of judgment of the Honble Supreme Court and order of Tribunal.
- k) The CEO, Jowai Municipal Board to furnish his explanation through Chief Secretary for his absence during the hearing held on 07.03.2022.
- l) Tangible action on the ground within next three months including budgetary support and process may be monitored at the level of the Chief Secretary and a report of compliance to be filed by 15.07.2022.
- m) The Chief Secretary along with other concerned officers including CEO Jowai Municipal, Board to be present before the Tribunal by Video conferencing on **18.07.2022**.

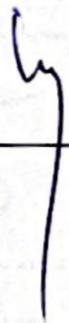
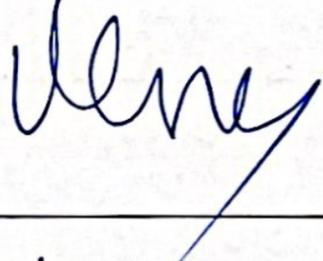
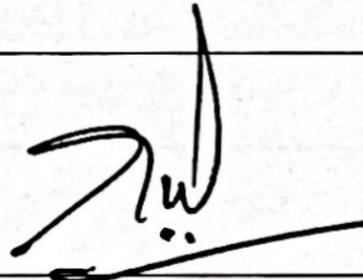
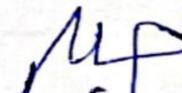
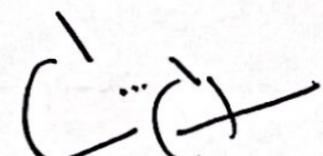
3. After deliberation on the directions of the Honble National Green Tribunal, the Chief Secretary has passed the following directions to concerned Departments/Boards:-

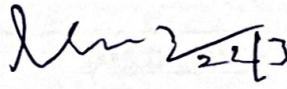
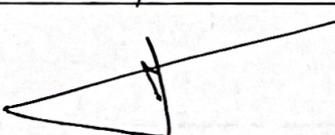
- a) The Urban Affairs Department shall issue work orders to selected vendors of two projects viz. Bioremediation works and FSSM for the river Myntdu **within two weeks**.
- b) The Urban Affairs Department shall prepare estimate for establishing composting plant and waste recovery centre **within one week**. Funds for which may be provide from compensation amount to be paid to the Forest Department.
- c) The Urban Affairs Department shall prepare remedial action plan addressing all the issues raised in the matter as pointed out at para 2 above **within 15 days** and submit to the Chief Secretary.
- d) The Compensation amount paid shall be utilised for implementation of action plan.
- n) The Deputy Commissioner West Jaintia hills District shall personally conduct inspection of sites to check dumping of solid waste, waste and muck during road construction and submit report before next meeting.
- e) The Deputy Commissioner West Jaintia hills shall conduct survey and identify encroachments in the catchment and flood plain zone of the river and take necessary steps to remove encroachments.
- f) The Deputy Commissioner West Jaintia hills shall impose prohibitory order under section 144 Cr.P.C to prohibit dumping of solid waste, waste/muck from road construction into Myntdu river.
- g) The PWD Department shall ensure that no waste/muck from road construction is being dumped into Myntdu river and submit report along with photos.
- h) An inspection shall be conducted by the Senior level officer of State Government on dumping of solid waste, waste/muck during road construction, Illegal mining and encroachment.
- i) MSPCB shall test water quality parameter of both main river and tributary and submit report before next meeting.
- j) MSPCB shall also provide bench mark/permissible range for each of the parameter tested.
- k) The DFO Territorial division Jowai shall ensure that no illegal mining of minor minerals take place along banks and the catchment area of river Myntdu. An action taken report shall be submitted **within 15 days**.
- l) Director, Urban Affairs and CEO, Jowai Municipal Board shall furnish reasons for delay in compliance of various directions passed by Hon'ble Tribunal in the instant matter. The next meeting will be held **after two weeks**.

The meeting ended with vote of thanks from the chair.


 (R.V. Suchiang, IAS)
 Chief Secretary
 Government of Meghalaya

MEMBERS PRESENT IN THE MEETING TO DISCUSS ORDER DATED 7.03.2022 IN O.A. NO.172/2016/EZ OF HON'BLE NGT HELD ON 22ND MARCH, 2022, AT 11:30 A.M. IN MAIN CONFERENCE ROOM, MEGHALAYA SECRETARIAT, MAIN BUILDING.

	<u>Name & Designation</u>	<u>Signature</u>
1.	Smti R. V. Suchiang, IAS, Chief Secretary to Govt. of Meghalaya	
2.	Shri M. R. Synrem, IAS, Commissioner & Secretary to the Govt. of Meghalaya, Power Department	
3.	Shri Pravin Bakshi, IAS, Commissioner & Secretary to the Govt. of Meghalaya, Power Department	
4.	Shri Syed Md. A. Razi, IRTS, Commissioner & Secretary to the Govt. of Meghalaya, Forests & Environment Department	
5.	M. B. K. Reddy Addl RCEF (PD & LM)	
6.	N.S. Manner C.C.F (SF)	
7.	G.K. Marak CE NH PWA (Roads)	
8.	B. Rapsang Jr Secy PCOD (R & B)	
9.	Shri G. KHARMAWAKANG DIR U.A.	
10.	Shri. M. Kharkonger, DUP, U.G. Affairs	

	<u>Name & Designation</u>	<u>Signature</u>
11.	M. K. Choudhury, RD - Shikris, CPCB mke.cpcb@gov.in	 9868129126 (Mob)
12.	M. J. A. Sazam, Member Secretary, MSPCB.	 9436998862
13.	R. S. GILL, IAS Chairman Muzhaly State Pollution Control Board	 9985104804
14.	DR. MANJUNATHA C IFS Secretary, Forest & Envir Dept	
15.		
16.		
17.		
18.		
19.		
20.		

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

ORDER UNDER SECTION 144 Cr.P.C.
(Dated Jowai, the 4th April, 2022.)

Whereas, in accordance with the directives issued by the Chief Secretary, Government of Meghalaya vide letter No. FOR/CC/2/2017/915, Dt. 26/3/2022 and in compliance of the Order of the Hon'ble NGT in O.A No. 172/2016;

Whereas, it is necessary to ensure effective implementation of the Hon'ble National Green Tribunal (NGT) Order against illegal felling of trees, sand mining and illegal collection of boulders from the river bed of Myntdu and its vicinity;

Whereas, the quality of water in the Myntdu river is severely affected day by day due to washing of clothes and vehicles in the catchment areas, dumping of spoils and dirt, illegal collection of sand/stone from the river bed of Myntdu river;

Now, therefore I, Shri. Garod L.S.N. Dykes, IAS, District Magistrate, West Jaintia Hills District, Jowai in exercise of the powers conferred upon me U/S 144 Cr.P.C, do hereby prohibit as under:-

1. Felling of trees in the vicinity of river Myntdu.
2. Sand mining and stone quarries all along the river Myntdu and on the river bed.
3. Washing of clothes and vehicles, dumping of spoils and waste material (Solid/Liquid) along the course of Myntdu river and waste/muck from road construction into Myntdu river.

In view of the urgency of the case, this order is hereby passed ex-parte and shall remain in force until further orders.

Given under my hand and seal this day the 4th April, 2022.



(Shri. Garod L.S.N Dykes, IAS)

District Magistrate
West Jaintia Hills District
Jowai

Dated Jowai the 4th April, 2022.

Memo No: Gen.179/Pt-III/CA/MU/NGT/2021/325-A,

Copy forwarded to:-

1. The Private Secretary to the Chief Secretary Govt. of Meghalaya, Shillong for favour of kind information of the Chief Secretary.
2. The Principal Secretary to the Govt. of Meghalaya Urban Affairs for favour of your kind information.
3. The Commissioner of Division Khasi, Jaintia Hills & Ri Bhoi District for favour of your kind information.
4. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information with reference to your letter No. FOR/CC/2/2017/915, Dt. 26/3/2022.
5. The Superintendent of Police, West Jaintia Hills District Jowai for kind information and necessary action.
6. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for information.
7. The Chief Executive Officer, Jowai Municipal Board, for kind information and necessary action.
8. The Sub- Divisional Officer, Amlarem Sub Division for information and necessary action.
9. The Divisional Forest Officer, Jaintia Hills Territorial Division, Jowai, for information and necessary action.
10. The Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information.
11. The Executive Engineer, PHE Electrical Division, Jowai for information.
12. The Divisional Mining Officer, West Jaintia Hills District Jowai for information.
13. The Assistant Director Information & Public Relations West Jaintia Hills District Jowai for information with a request for wide publicity of the above order.
14. The Members of the Vigilance Team Myntdu River, for information.

Deputy Commissioner
Jowai
Date 3/4/22

District Magistrate,
West Jaintia Hills District,
Jowai

Date 26-May-2022



Dated: 14/04/2022

Field inspection report on illegal mining along Myntdu River and Jowai Town:

The undersigned along with the field staffs of Jowai Territorial Range, Jowai undertook a field inspection on the 14th and 28th March 2022 to verify the existence of illegal sand/stone/boulder quarries or mines in Jowai Town and its vicinity and along Myntdu river in a radius of 5 kms and found no illegal sand/stone/boulder quarries in operation. Inspection was carried out to check on those illegal quarries where closure noticed was served earlier and no fresh illegal mining was detected by the inspection team. The GPS location and other details of the site inspected are given below for ready reference:

Sl. No	Name of the land owner	Location	GPS co-ordinates	Remarks
1	Shri Iehnoh Ryngkhlem	Treiongriang	N 25°25'29.81'' E 92°10'50.02''	Field verification has been carried out. No fresh illegal mining were detected.
2	Shri Ham Suting	Treiongriang	N 25°25'47.31'' E 92°10'52.31''	
3	Smt B. Pakyntein	Chahtngit	N 25°27'00.50'' E 92°11'20.44''	
4	Shri B. Passah	Jowai Shillong road	N 25°26'59.69'' E 92°11'28.10''	
5	Shri Arboroi Kma	Liar Kam Kam	N 25°27'11.34'' E 92°11'04.73''	

Intensive patrolling is been carried out to detect any illegal mining along the Myntdu river and vicinity of Jowai town. Awareness on Meghalaya Minor Mineral Concession Rules 2016, its provision and penalties were conducted. Flexes and signboard were also erected containing information pertaining to imposition of fines to those offenders.

It may be stated here that there is no legal mining lease or quarry permits that have been issued in Jowai town and its vicinity and along Myntdu River in a radius of 5kms under this Division.


Divisional Forest Officer
Jaintia Hills Forest Division
Jaintia Hills Territorial Division
Jowai

ANNEXURE F

49 938^c

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS: MEGHALAYA, SHILLONG
RAITONGBUILDING, SECRETARIAT HILL:: SHILLONG-793 001

No.DUA/P/47/2019/Pt.I/239

Dated Shillong, the 19th April, 2022

From: - Shri G. Kharmawphlang, IAS,
Director, Urban Affairs,
Meghalaya, Shillong.



✓ The Secretary to the Govt. of Meghalaya,
Forests & Environment Department, Shillong

Subject :- Minutes of the Meeting Chaired by the Chief Secretary to the Govt. of Meghalaya on 22nd March, 2022 in Compliance of Order of Hon'ble NGT dated 07.03.2022 in the Matter of Sanjay Laloo Versus State of Meghalaya & Ors.

Reference:- No.FOR/CC/2/2017/915, dt.26-03-2022 - Pg 915^c

Sir,

In inviting a reference to the subject and the letter No. cited above, I have the honour to furnish herewith - (1) the Remedial Action Plan addressing all the issues raised in the matter, and (2) Report on Reasons for delay in compliance of various directions passed by the Hon'ble Tribunal in pursuance to minutes of the meeting Chaired by the Chief Secretary to the Govt. of Meghalaya on 22nd March, 2022 in Compliance of Order of Hon'ble NGT dated 07.03.2022 in the Matter of Sanjay Laloo Versus State of Meghalaya & Ors.

This is for favour of your kind information and necessary action.

Yours faithfully,

Enclosed: As stated above


Director, Urban Affairs
Meghalaya, Shillong

TM
21/04/22

FTS-41547/22
22/4/22

REMEDIAL ACTION PLAN -URBAN AFFAIRS DEPARTMENT

in pursuance to Minutes of Meeting chaired by Chief Secretary, Govt. of Meghalaya, held on 22.03.2022
in NGT matter O.A. No. 172/2021/EZ Sanjay Laloovrs State of Meghalaya

Sl. No.	Component	Project Description	Status	Timeline for Completion
1.	Sewage Management			
	i. Nallah Waste Water Treatment of 11 nos. of drains of Myntdu River	The scope of the project is to implement a suitable intervention for in-situ cleaning of the drains with the help of Bio-remediation (through in-situ Nallah treatment technology-Restoration of Nallahs with Ecological Units) for the identified 11 nos. of nallahs flowing into the Myntdu River. The total project cost for the Bio-remediation of 11 nos. of nallahs of Myntdu River is Rs.19.42 crores. Approval and sanction has been received from the Govt. DPR has also been completed.	Negotiation for the rate is under process with the vendor approved by the Government for allotment of Bio-remediation work.	8-12 months
	ii. Construction of 50 KLD Septage Plant	This is part of proposal of Faecal Sludge & Septage Management (FSSM) Facility for Jowai Town. The Septage Plant will serve the households & people in the town and can handle 50 Kilo liters per Day (KLD) of faecal sludge emptied from septic tanks. The plant proposes to convert sludge generated from onsite sanitation systems into safe and reusable products. The total project cost for the construction of 50 KLD Septage Plant is Rs.2.66 crores. Approval and sanction has been received from the Govt.	Bidding process is being initiated for the construction of the same.	6 months
	iii. Cesspool Vehicle	This is part of proposal of Faecal Sludge & Septage Management (FSSM) Facility for Jowai Town. Cesspool Vehicle will be required for the transportation of facial sludge from the septic tanks to the Septage Plant. The proposal is mooted for funding from the National River Conservation Directorate, Ministry of Jal	Proposal has been sent to the NRCD for the same. DPR under preparation.	4-6 months.

		Shakti.		
2.	Solid Waste Management			
	i. Construction of 10 TPD Compost Plant	A proposal has been finalized for the construction of Solid Waste Processing and Disposal Plant of 10 TPD at Khliehriat for an estimated cost of Rs.13.37 crores. Jowai and Khliehriat towns being the headquarters of West Jaintia Hills and East Jaintia Hills do not have any Solid Waste Processing and Disposal Facility and has been suffering due to the refusal of the landowners to dispose waste at the existing landfill site. The Plant at Khliehriat will help cater to both Jowai and Khliehriat.	Proposal has been sent to the Forest Deptt for funding under 'Compensation for Restoration of Environment' funds. Approval and sanction is awaited.	8 -12 months
	ii. Identification of land for permanent scientific waste processing facility.	Task Force Committee has been constituted for the process and has also recommended a site recently but due to public objections matter could not be taken up further. Committee is now in the process for looking new sites.	Matter under process.	
	iii. Waste collection outlets at outfalls of Myntdu river.	Proposal is under consideration by the Urban affairs Department on the advise of the National River Conservation Directorate, Ministry of Jal Shakti. The objective is ensure that solid waste are being collected, removed and prevented from flowing directly into the Myntdu river.	DPR is being prepared.	6-8 months.
3.	River Front Development	Proposal is under consideration by the Urban affairs Department on the advise of the National River Conservation Directorate, Ministry of Jal Shakti. The objective is to beautify stretches of Myntdu River where land is available with provision of embankments , landscape, street furniture and lighting etc.	DPR is being prepared.	8-12 months
4	IEC	IEC Activities will be conducted under SBM 2.0. Action Plan is currently being formulated and will be submitted to the Ministry for approval and sanction.	Proposals is being prepared	6 months

**GOVERNMENT OF MEGHALAYA
FORESTS AND ENVIRONMENT DEPARTMENT**

NOTIFICATION

No. ENV.4/2021/17

Dated Shillong the 25th May, 2022

Guidelines for utilisation of Compensation amount for restoration of environment in the State

Whereas Hon`ble National Green Tribunal vide order dated 24th September, 2021 in OA No. 172/2016/EZ (*Sanjay Laloo Vs State of Meghalaya and others*) has directed State Government to pay compensation @ Rs. 10 lakhs per month for delay in setting up of STP and Rs. 5 lakhs per month for delay in providing interim remediation measures w.e.f. 01.04.2020;

Whereas Hon`ble National Green Tribunal vide order dated 24th November 2021 in OA No. 172/2016/EZ directed that compensation to be payable by State Government shall be credited to a separate account with the Environment Department of the State and shall be used for restoration of environment in the State of Meghalaya;

Whereas Hon`ble National Green Tribunal vide order dated 7th March, 2022 in OA No. 172/2016/EZ directed that compensation amount to be paid shall be utilised for implementation of remedial action plan prepared for preventing pollution of Myntdu river;

Now therefore, the following guidelines have been notified for utilisation of Compensation amount deposited by the Urban Department in an efficient, effective and transparent manner for the purpose of restoration of environment and for necessary remedial and preventive measures with regard to environment and matters related therein in West Jaintia Hills District, Meghalaya:-

- 1. Steering Committee.-** (1)The Steering Committee at State level shall comprise of following members :-

SL. No	Name and designation	Designation in the Governing body
1.	Principal Chief Conservator of Forests & HOFF	Chairman
2.	Director, Urban Affairs Department	Members
3.	Chief Engineer, PHE	
4.	Chairman, Meghalaya State Pollution Control Board	
5.	Chief Conservator of Forests (SF&E)	Member secretary
6.	One non-official members/non-governmental organization having expertise in the field of Environment	Non-official member

(2) Powers and functions of the Steering Committee:- The Steering Committee shall have the following powers and functions:

- a) Assessment of administrative feasibility and prioritization of various activities to be undertaken from the compensation amount;
- b) Determine project area for undertaking various activities under the compensation amount;
- c) To examine and process the received proposals for restoration of environment damaged;
- d) To approve the received proposals for restoration of environment;
- e) Ensuring Inter-departmental Coordination; and
- f) To examine the Annual Action Plans submitted by the District Level Executing Committee and to monitor the progress of the utilization of the compensation amount and review the progress of the projects.

2. District Level Executing Committee.- (1) District Level Executing Committee shall be constituted in West Jaintia Hills District for restoration of environment damaged with following members: -

SL. No	Name and designation	Designation
1.	Deputy Commissioner, West Jaintia Hills District	Chairman
2.	District Urban Planner, West Jaintia Hills District, Jowai	Members
3.	CEO, Jowai Municipal Board	
4.	Executive Engineer, PHE Jowai	
5.	Representative from the Meghalaya State Pollution Control Board	
6.	Divisional Forest Officer, Social Forestry Division, Jaintia Hills, Jowai	Member secretary

(2) Powers and functions of the District Level Executing Committee:

- a) Take all steps for implementation of various activities for the restoration of environment in project areas;
- b) Preparation of Annual Action Plans as per the projects approved by the Steering Committee for various activities;
- c) Submission of Annual Action Plans to the Steering Committee;
- d) Execute, coordinate and supervise the Annual Action Plans and the approved projects with the assistance from line Departments; and
- e) Maintain the books of accounts and place before the Steering Committee for approval.

3. Operation of Account.-

- 1) Funds accrued under the compensation amount shall be kept under Savings Bank Account in a Nationalised Bank.
- 2) The account shall be operated under joint signature of the Principal Chief Conservator of Forests & HOFF, Forest and Secretary, Forest and Environment Department
- 3) The Member Secretary of the Steering committee shall maintain the books of accounts for this Fund.

4. Activities.- (1) the compensation amount shall be utilised for following activities:-

- a) Implementation of remedial action plan prepared for preventing and remedying pollution of Myntdu river;
- b) Setting up solid waste processing facility and waste recovery centres;
- c) Capital expenditure required for door to door collection of segregated waste and its transportation in vehicles to the processing facility and sanitary landfill;
- d) Capital expenditure required for prevention of dumping of garbage into the River.
- e) Implementation of action plan for restoration of Myntdu river; and
- f) Any other activity felt necessary for restoration of environment on account of damage caused to it in West Jaintia Hills District.

5. Accounts and Audit.-

- (1) The Member Secretary of District Level Executive Committee shall maintain books of accounts, documents and records in respect of compensation amount;
- (2) The accounts shall be audited by the Comptroller and Auditor-General or any other person appointed by him in this connection;
- (3) The District Level Executive Committee shall submit Annual Report and Audited Report to Steering Committee.

Sd/-

(Syed Md Andaleeb Razi, IRTS)
Commissioner & Secretary to the Govt. of Meghalaya
Forests and Environment Department

Memo No. ENV.4/2021/17-A

Dated Shillong the 25th May, 2022

Copy to :-

1. P.S to the Minister i/c Forests and Environment Department for kind information of the Hon`ble Minister.
2. P.S to the Chief Secretary to the Government of Meghalaya for kind information of the Chief Secretary

3. The Commissioner and Secretary to the Government of Meghalaya, Urban Affairs Department.
4. The Commissioner and Secretary to the Government of Meghalaya, PHE Department.
5. The Principal Chief Conservator of Forests & HoFF Meghalaya Shillong for information and necessary action.
6. The Chairman, Meghalaya State Pollution Control Board for information.
7. The Deputy Commissioner West Jaintia Hills District, Jowai for information and necessary action.
8. The Director Urban Affairs Meghalaya, Shillong.
9. The Chief Engineer PHE Department
10. The Chief Executive Officer, Jowai Municipal Board.
11. The Director of Printing and Stationary, Meghalaya, Shillong with a request to publish the Notification in Meghalaya Gazette.
12. State Informatics Officer, NIC Shillong Meghalaya with request to upload in Government website.

By order etc.,



Secretary to the Govt. of Meghalaya
Forests and Environment Department

ANNEXURE H

ANNEXURE -II

**REMEDIAL ACTION PLAN FOR MYNTDU RIVER
URBAN AFFAIRS DEPARTMENT
(STATUS AND PROGRESS)**

Sl. No.	Component	Project Description	Progress of Works
1.	Sewage Management		
(i)	Implementation of In-situ Nallah Treatment Technology for the drains of Myntdu River, West Jaintia Hills, Jowai	The scope of the project is to implement a suitable intervention for cleaning of the drains through in-situ Nallah treatment technology referred as RENEU (Restoration of Nallahs with Ecological Units). This is a hybrid technology combining all natural processes. The project covers the identified 11 nos. of nallahs flowing into the Myntdu River. The total project cost for the 11 nos. of nallahs of Myntdu River is Rs.19.42 crores. The project is estimated to be completed by October 2023.	<ul style="list-style-type: none"> i. Letter of approval from the Govt. for engagement of contractor on 14th April, 2022 (Enclosure I). ii. Letter of Letter of Allotment (LOA) issued on 26th April, 2022 (Enclosure II). iii. Works on 3 (three) nos., of drains has started and till date around 10 % of the work (site clearance) have been completed. (Photographs at Enclosure III) iv. Works for the remaining drains to be initiated once the monsoon rain is receded as same could not be taken up due to the rise in the level of the Myntdu river. v. So far funds of Rs.1.00 crores has been released with another 1.08 crores moved for sanction during the current financial year. <p>Balance funds is being proposed for funding under the Ministry of Ganga and Jal Shakti. Response from Ministry awaited (Enclosure IV).</p>
(ii)	Faecal Sludge and Septage Management Facility	(a) Construction of 55 KLD Septage Plant (STP) at Sabah Muswang: This is part of proposal of Faecal Sludge & Septage Management (FSSM) Facility for Jowai Town. The Septage Plant will serve the households & people in the town and can handle 55 Kilo liters per Day (KLD) of faecal sludge emptied from onsite sanitation systems into safe and reusable products. The total project cost for the construction of 55 KLD Septage Plant is Rs.2.50 crores. Project is estimated completed by May 2023	<ul style="list-style-type: none"> i. Tender issued on 30.03.2022 (Enclosure V). ii. Letter of Allotment (LOA) issued on 14.06.2022 (Enclosure VI). iii. Work has already started and till date around 25% of works have been completed. (Photographs at Enclosure VII) iv. So far funds of Rs.45.00 Lakhs has been released. Proposal for balance funds is being explored.

		<p>(b) Procurement of Cesspool Vehicle: This is part of proposal of Faecal Sludge & Septage Management (FSSM) Facility for Jowai Town. Cesspool Vehicle will be required for the transportation of facial sludge from the Septic Tanks to the Septage Plant. The proposal is mooted for funding under Used Water Management Component of Swachh Bharat Mission (SBM) – Urban 2.0</p>	<ul style="list-style-type: none"> i. Proposal already included as part City Waste Water Action Plan for Jowai under SBM- Urban 2.0. ii. DPR under preparation after which funds will be moved for sanction. iii. Estimated period of completion is 2 months.
2.	Solid Waste Management		
(i)	Construction of 10 TPD Compost Plant	<p>This is a proposal for the construction of Solid Waste Processing and Disposal Plant of 10 TPD at Khliehriat for an estimated cost of Rs.13.37 crores. Jowai and Khliehriat towns being the headquarters of West Jaintia Hills and East Jaintia Hills do not have any Solid Waste Processing and Disposal Facility and has been suffering due to the refusal of the landowners to dispose waste at the existing landfill site. The Plant at Khliehriat will help cater to both Jowai and Khliehriat.</p>	<ul style="list-style-type: none"> i. As per decisions of the meeting held on 17.05.2022 (Enclosure VIII) the Urban Affairs Department alongwith Meghalaya State Pollution and the Forest & Environment Department will explore sources of funds. ii. The project has been sent to the Government for approval under the 15th Finance Commission Grant with a limitation of ₹90,15,338/- only during the current financial year so far. (Enclosure IX) iii. Work to start as soon sanction is received. The project is estimated to be completed in 8-12 months period from the date of issue of letter of allotment.
(ii)	Construction of Waste Recovery Centre	<p>This is a Concept with an effort to bring a sustainable waste decentralization system in Jowai based on the concept of community waste management system. The objective is to set up locality waste processing centres to convert bio-degradable waste into compost using indigenous method and the recyclables are sorted and sold.</p>	<ul style="list-style-type: none"> i. Proposal for setting Waste Recovery Centre at Sabah Muswang and Kiang Nangbah College is currently being taken up. ii. Estimate for the project at Sabah Muswang and Kiang Nangbah College has been prepared. Matter is being taken up with the Govt. for sanction under 15th Finance Commission.

			iii. Work to start as soon sanction is received. The project is estimated to be completed in 3 months period from the date of issue of letter of allotment.
<u>(iii)</u>	Identification of land for permanent scientific waste processing facility.	A Task Force Committee has been constituted by the State Government for the process. The objective is to identify a suitable for the future requirements for Jowai and the adjoining areas. The facility is expected to cater for the requirements of the town for a period of 30 years or so.	<p>i. The Task Force Committee has conducted inspections of various sites offered from time to time besides conducting awareness, meetings (Enclosure X).</p> <p>ii. The Task Force Committee has so far recommended two sites:-</p> <p>a. Private land at Mooshutsdai.</p> <p>b. Community land at Rakabah village.</p> <p>iii. The State Govt. has directed to take up Environmental Clearance Certificate for the above sites. (Enclosure XI)</p> <p>iv. The Govt. has also approved engagement of Consultant for preparation of EIA/EMP. Enclosure XII Steps are being taken up to finalise Consultants besides preparing relevant documents for the Environmental Clearance process. (Enclosure XIII)</p>
<u>3.</u>	River Front Development	Proposal is under consideration by the Urban affairs Department on the advise of the National River Conservation Directorate, Ministry of Jal Shakti. The objective is to beautify stretches of Myntdu River where land is available with provision of embankments , landscape, street furniture and lighting etc.	<p>i. Concept Plan has been prepared for providing flood protection at vulnerable stretches of the River Myntdu, namely Chahtngit and the Syntu Ksiar in the form of embankments, retaining /protection walls and check dams.</p> <p>ii. River Front Development is proposed at Syntu Ksiar which include raised platforms, railings, vintage towers, green parks, afforestation, street furniture, landscaping, fish conservation and boat joy ride.</p>

			iii. Detail plans is now being prepared along with detail estimate. Estimated period of completion is 2 months.
<u>4.</u>	Awareness Programme	IEC Activities will be conducted under SBM 2.0. Action Plan is currently being formulated and will be submitted to the Ministry for approval and sanction.	The IEC materials are being develop for intensive programme in the educational institutions, localities and public as a whole utilizing print and electronic media, awareness programme for behaviour change. Also collaborating with Volunteers of the various Community Organization like the Young Minds Collective, SURE, Bharat Scouts & Guide. A meeting with the various stake holders viz Synjuk ki Waheh Shnong Jowai, Market Committees was held on 13.05.2022 and 26.05.2022. Also schedule of programme of awareness campaign is also prepared. (Enclosure XIV)

ENCLOSURE - I

61

126

GOVERNMENT OF MEGHALAYA
URBAN AFFAIRS DEPARTMENT

No.UAU.15/2022/Pt/122

Dated Shillong, the 14th April, 2022.

From: Smti. D. Kharbuli,
Under Secretary to the Govt. of Meghalaya,

To, ~~_____~~
The Director, Urban Affairs,
Meghalaya, Shillong.

Subject: Proposal for implementation of in-situ Nallah Treatment Technology,
Restoration of Nallahs with Ecology Units (RENU) for the drains of
Myntdu River within West Jaintia Hills District, Jowai.

Reference: No.DUA(U)Tech/7/2022/13 Dated 30.03.2022.

Sir,

In inviting a reference to the letter quoted on the above subject, I am directed to say that the rates quoted by the vendor/contractor amounting to Rs 19,42,00,000/- (Rupees Nineteen Crores, forty two lakhs) only which is inclusive CAPEX and one year OPEX for implementation of in-situ Nallah Treatment Technology, Restoration of Nallahs with Ecology Units (RENU) for the drains of Myntdu River within West Jaintia Hills District, Jowai is approved.

This has the approval of the 'Competent Authority'.

A. E. (U)

~~_____~~
14/4/22

Yours faithfully,

~~_____~~

Under Secretary to the Govt. of Meghalaya,
Urban Affairs Department.

ENCLOSURE-II

DEPARTMENT OF MEGHALAYA
URBAN AFFAIRS :: MEGHALAYA :: SHILLONG.

62

No. DUA(U)Tech/7/2022/18,

Dated Shillong, the 26th April 2022

From: Shri. G. Kharmawphlang, I.A.S.
Director, Urban Affairs
Meghalaya, Shillong.

To, M/s O.Syiemsad & Technology (OST) Consortium
Langkyrding Minggi, Block-3
East Khasi Hills, Shillong, Meghalaya- 793012.

Subject:- Letter of Acceptance (LOA) for the work of the Implementation of in-situ Nallah Treatment Technology, Restoration of Nallahs with Ecology Unit (RENU) for the drains of Myntdu River West Jaintia Hills Dist, Jowai.

Reference:- No. OSGT/UAD/2021-22, Dt. 29th March 2022 Implementation of in-situ Nallah Treatment Technology, Restoration of Nallahs with Ecology Unit (RENU) for the drains of Myntdu River West Jaintia Hills Dist, Jowai.

Sir,

In inviting a reference to the subject cited above, I am to inform you that the Government vide letter No.UAU.15/2022/Pt/122 Dated the 14th April 2022 (copy enclosed) has conveyed the approval for awarding the works for the "Implementation of in-situ Nallah Treatment Technology, Restoration of Nallahs with Ecology Unit (RENU) for the drains of Myntdu River West Jaintia Hills Dist, Jowai." For a contract price of ₹ 19,41,38,963.00 (Rupees Nineteen crores forty one lakhs thirty eight thousand nine hundred and sixty three) only inclusive of GST. The distribution/ division of this accepted Contract Price between CAPEX and OPEX is as given here under.

No	Description	Amount (INR)
1	CAPEX Amount (Construction Price)	₹14,21,38,963.00
2	OPEX Amount (Operation and maintenance Price)	₹5,20,00,000.00
	Total	₹19,41,38,963.00
	Say	₹19,41,38,963.00

Rupees (Nineteen crores forty one lakhs thirty eight thousand nine hundred and sixty three) only.

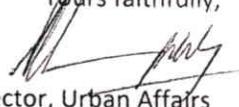
Further, you will not claim nor will be eligible for any escalation during the O&M period of one year. You are hereby directed to sign the tripartite contract agreements with the Director, Urban affairs, Meghalaya, Shillong Chief Executive Officer, Jowai Municipal Board and to furnish performance guarantee/ security through bank guarantee in favour of chief executive officer Jowai Municipal Board within 15 (Fifteen) days and the time of completion is 18 months from the date of issuing this letter and also may be treated this LOA as the final notice to proceed with the works as detailed below:-

Received
A. Lyngdoh
27/04/22

Issued
Date 27.4.22

1. Two numbers of performance Security, in the form of unconditional bank Guarantee from a nationalized Bank or a Scheduled Commercial Bank as per details given below:
 - a. First performance guarantee/ security equal to 3.0 % of the construction price of the total contract price i.e 3.0 % of ₹14,21,38,963.00 = ₹42,64,168.89 say ₹ 42,64,170.00 (Rupees Forty Two Lakhs Sixty Four Thousand One Hundred Seventy) only. Which shall be valid upto 26th April 2024 (6 months from the date of expiry of Defect Liability Period).
 - b. Second performance guarantee/ security equal to 3.0% of the Operation and Maintenance Price of Total Contract price i.e, 3.0% of ₹ 5,20,00,000.00 = ₹ 15,60,000.00 (Rupees Fifteen Lakhs Sixty Thousand) only. Which shall be valid upto October 2025– (6 months from the date of completion of O&M Period).
 - c. 5% will be deducted from the bill and the total of 8% which will be inclusive of the Performance Guarantee/Security of 3% of the construction price will be retained for a period of six months from the date of completion as defect liabilities period.

Yours faithfully,


Director, Urban Affairs
Meghalaya, Shillong

Memo No: DUA(U)Tech/7/2022/18-A

Dated Shillong, the 25th April 2022

Copy to:

1. Under Secretary to the Government of Meghalaya Urban Affairs Department, Shillong for information.
2. Chief Executive Officer, Jowai Municipal Board for information and you are requested to sign the contract agreement with the firm (copy of the contract agreement and the Government approval of the rate quoted by the firm is enclosed).


Director, Urban Affairs
Meghalaya, Shillong.

ENCLOSURE - III

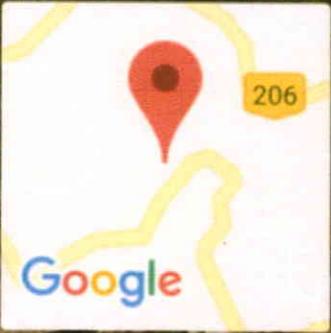
12

1. **Implementation of In-situ Nallah Treatment Technology, Restoration of Nallahs with ecological unit (RENEU) for the drains of Myntdu River, West Jaintia Hills Jowai. (PHOTOS)**





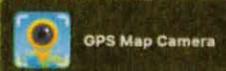
132°



Jowai, Meghalaya, India
C5RV+J34, Jowai-Dawki Rd, Jowai, Meghalaya 793150, India
Lat 25.442451°
Long 92.19247°
31/05/22 03:19 PM



Jowai, Meghalaya, India
C5PP+6J, Jowai, Meghalaya 793150, India
Lat 25.434522°
Long 92.185608°
31/05/22 03:42 PM





Jowai, Meghalaya, India
C5PP+6J, Jowai, Meghalaya 793150, India
Lat 25.436613°
Long 92.18694°
31/05/22 03:36 PM





**GOVERNMENT OF MEGHALAYA
URBAN AFFAIRS DEPARTMENT**

No. UAU.55/2019/235

Dated Shillong, the 1st July, 2022

To,

Shri Anand Mohan, IFS
Joint Secretary,
Government of India, Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
1st Floor, PT Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road
New Delhi – 110003

Subject: - Financial and Technical Assistance under National River Conservation Programme (NRCP) for Addressing the Challenges of Pollution of Identified River Stretches – Submission of Proposals.

Reference: - D.O No. J-27011/1/2022-NRCD-II, dt. 01-06-2022

Sir/Madam,

In inviting reference to the subject and your letter under reference, I have the honour to inform that as part of the Action Plan for the polluted river stretch of the Myntdu River, Jowai, West Jaintia Hills District has finalized a DPR on Myntdu River Cleaning for an estimated cost of ₹ 19.42 crores. (CAPEX & OPEX).

The basic objective of the project is to improve the quality of the Myntdu river through suitable interventions for in-situ cleaning of the drains (with outfall into the Myntdu River). The project covers a total of 11 nos. of drains with RENEU Technology (Restoration of Nallahs through Ecological Units) which is a hybrid technology combining all major natural processes. The technology fits in it with its modularity, ruggedness, suitable treatment approach, lower capital and operation cost. The State Government has already started implementation of the project and works on 3 nos. of drains is currently underway.

It may be mentioned that the so far, the State Government currently has mobilized funds from its own state resources for implementation of the project. Due to limited resources, the State has been able to sanction only ₹ 1.00 crores with another ₹ 1.08 crores in the pipeline during the current financial year. Funding for the remaining amount of the project totaling to ₹ 17.33 crores is still being explored.

Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation Vide letter under reference has indicated that State Government can approach the Ministry for funding the projects under the National River Conservation Plan (NRCP). During the recent visit of the Advisor, NRCD to the State of Meghalaya on 4th April, 2022 he has instructed to the State Govt. to prepare proposals and submit the same to the Ministry of Jal Shakti Department of Water Resources, River Development & Ganga Rejuvenation for funding projects under the National River Conservation Plan (NRCP).

With the above background, the Urban Affairs Department therefore now makes a sincere request to your Ministry to kindly consider funding an amount of ₹ 17.33 crores for implementation of the above mentioned project. Enclosing herewith soft copy of the Detailed Project Report of the said project, State Government will be waiting for your positive response in its effort to rejuvenate the polluted river stretch.

This is for favour of your information and necessary action.

Enclosed: As stated above.

Yours Faithfully,

Commissioner & Secretary to the Govt. of Meghalaya,
Urban Affairs Department

Memo.No. UAU.55/2019/235 – A

Dated Shillong, the 1st July, 2022

Copy forwarded to:

1. The Director, Urban Affairs with reference to your letter No. DUA/P/12/2021/Pt/3 dated 30th June, 2022.
2. The Secretary to the Government of Meghalaya, Forest & Environment Department for information with reference to letter No. ENV.8/97/609, Dated 10.06.2022.

By Order etc.,

Deputy Secretary to the Government of Meghalaya
Urban Affairs Department

Invitation for Bid (NCB)

No. DUA(U) Tech/7/2022/11,

Dated Shillong the 30th March 2022

Contract Title: Septage waste treatment plant of capacity 55 KLD

Septage Management in Jowai covering Jowai Municipal area. The work includes (i) design and build 55 m³/day and all appurtenant structures and allied works complete including testing, Trial run for 3 Months and commissioning of the plant to the satisfaction of the Engineer (period of completion - 12 months); (ii) operation & maintenance of the complete works of septage waste treatment plant and allied works for a period of 3 (three) years at Sabah Moswang, Jowai, West Jaintia Hills, State of Meghalaya, India.

Dead line for the Bid– 25-02-2022 at 14.00hrs

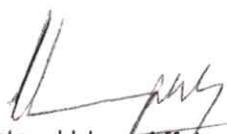
1. The Invitation for Bid follows the General Procurement Notice for this project that appeared in State Government website <http://meghalaya.nic.in>.
2. The Government of Meghalaya, under Grant-in-Aid (Creation of Capital Assets) is proposed to have a Septage waste Management system in Sabah Moswang, Jowai for the works detailed below. **Bidders are advised to note the minimum qualification criteria specified in Appendix to the ITB (Instructions to Bidders) in the bidding documents, to qualify for the award of contract.**
3. The Director, Urban Affairs Department in the State of Meghalaya India invites sealed bids from eligible bidders for the works detailed in the table below. The bidders may submit bids for the following work as per Instructions to Bidders and the Appendix thereto

Name of the Work	Estimated cost put to bid	Bid Security	Cost of Bidding Document	Period
Design, Construction, Operation, Testing and Commissioning of 55m ³ /day capacity Septage/sewage treatment plant (STP) at Jowai with appropriate technology on DBOT Basis, including 3 years of post-commissioning operation and maintenance	Rs 2.50 Crores	Rs 5,00,000/-	Rs.3000	<p>Part A: Design, Construction, Commissioning of 55m³/day capacity STP with 1 year Defect Liability Period</p> <p>Part B. Post Commissioning O& M of STP for a period of 3 Years</p>

4. Interested eligible bidders may obtain further information from and inspect the bidding documents at the office of the Directorate of Urban Affairs, Shillong-793001, at the address given below during office hours i.e. 11.00 to 1600 hours on all working day from 1st April 2022.
5. A complete set of Bidding documents will be available on the State Government website <http://meghalaya.nic.in>. from 11th April 2022. The bidders who are interested to participate in the bidding process can download the bid documents from the website for their use. The bidders who download the documents shall have to pay along with their bid submission, the non refundable cost of Rs. 3,000/- (Rupees Three Thousand only) in the form of a Demand Draft issued by a nationalized bank / foreign bank listed with the Reserve Bank of India having its branches in Shillong, India, payable to the Director Urban Affairs Shillong payable at Shillong. In this case the bid should be submitted along with required non refundable fees. In absence of this fee, bid will not be accepted
6. Bidders can also purchase the bid documents commencing from 11th April 2022 on payment of Rs. 3,000/- (Rupees Three thousand only) in the form of a Demand Draft issued by a nationalized bank / foreign bank listed with the Reserve Bank of India having its branches in India, payable to the Director Urban Affairs Shillong payable at Shillong. Bid documents requested by shall be sent through speed post / registered post on payment of an extra amount of Rs. 500/- (Rupees Five hundred only). The Director Urban Affairs Shillong will not be held responsible for the postal delay if any, in the delivery of the documents or non-receipt of the same.
7. A pre-bid meeting will be organized for the interested bidders on the dates and timings as mentioned in the table below.
8. **Date and time of Pre-bid meeting – 18/04/2022 at 14.00 hrs**
9. The Pre-bid meeting will be held in the office of the Director, Urban Affairs Raitong Building, Secretariat Hills, Shillong-793001. Interested bidders may choose to attend the pre-bid meeting at their own expenses.
10. Sealed bids must be delivered to the address mentioned above under para 6 before 14.00 hours on or before the dates as mentioned in the table below.
11. **Last date for Bid Submission– 25/04/2022 at 14.00 hrs**
12. All bids must be accompanied by the specified bid security as part of the bid. The amount & currency of the bid security shall be as specified in table of para4. The bid security shall be in the form of a Bank Guarantee or a Demand Draft in favour of Director, Urban Affairs, Shillong payable at Shillong issued by a nationalized or scheduled bank in India and valid for the period of bid validity and an additional period of 28 days. Late bids shall be rejected. Technical Bids will be opened immediately thereafter at 14:30 hours on the same day and at the same place in the presence of the bidders or bidders' representatives who choose to attend. In the event of the

- specified date of bidding/opening being declared a holiday for the Employer/Purchaser, the bids shall be received and opened at the same time and place on the next working day.
13. Urban Affairs Department, Govt of Meghalaya will not be responsible for any costs or expenses incurred by the bidders in connection with the preparation or delivery of the bids.
 14. Director, Urban Affairs, Shillong reserves the right to accept any bid or reject any and all bids without assigning any reason thereof.

Director, Urban Affairs,
 Directorate of Urban Affairs
 Raitong Building, Secretariat Hills
 Shillong, India- 793001
 Email: duashillong@yahoo.co.in


 Director, Urban Affairs
 Shillong, Meghalaya

No. DUA(U) Tech/7/2022/11-A,

Dated Shillong the 30th March 2022

Copy to :-

1. The P.S. to the Commissioner & Secretary to the Government of Meghalaya, Urban Affairs Department for information of the Additional Chief Secretary.
2. The Director, Directorate of Information & Public Relations, Government of Meghalaya, Shillong with a request to kindly published in at least 1 (one) English and local vernacular daily news paper.
3. The Under Secretary to the Government of Meghalaya, Urban Affairs Department for information.
4. The State Informatics Officer, Meghalaya, Shillong with a request to upload the advertisement in the State Government website, A soft copy of the advertisement is enclosed.
5. Chief Executive Officer, Jowai Municipal Board


 Director, Urban Affairs
 Shillong, Meghalaya

ofc

Issued
Date

1.4.22

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS:: MEGHALAYA :: SHILLONG.

No.DUA(U) Tech/7/2022/16

Dated: Shillong The 14th April 2022

Invitation of Bid (Corrigendum)

For Septage waste Treatment Plant of capacity 55 KLD,

In continuation to this office Invitation of Bid issued earlier vide SI No.DUA(U) Tech/7/2022/11 Dated: 30.03.2022, Please read in Clause 3 as follows:

Name of the work	Estimated cost put to bid	Bid Security	Cost of Bidding Document	Period
Part A: Design, Construction, Operation, Testing and Commissioning of 55 m ³ /day capacity Septage/sewage treatment plant (STP) at Jowai with appropriate technology on DBOT Basis	Rs 2.50 Crores	Rs 5,00,000/-	Rs. 3000/-	Design, Construction, Commissioning of 55m ³ /day capacity STP with 1 year Defect Liability Period
Part B: 3 years of post-commissioning operation and maintenance				Post Commissioning O&M of STP for a period of 3 years


Director, Urban Affairs
Meghalaya, Shillong

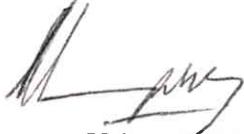
Memo No.DUA(U) Tech/7/2022/16-A

Dated: Shillong The 14th April 2022

Copy to:

- 1) The P.S to the Commissioner & Secretary to the Government of Meghalaya, Urban Affairs Department for information of the Additional Chief Secretary.
- 2) The Director, Directorate of information & Public Relations, Government of Meghalaya, Shillong with a request to kindly published in at least 1 (one) English and local vernacular daily newspaper.
- 3) The Under Secretary the Government of Meghalaya, Urban Affairs Department for information.
- 4) The State Information Officer, NIC Meghalaya, Shillong with a request to upload in the State Government website.
- 5) Chief Executive Officer, Jowai Municipal Board for information.

o/c


Director, Urban Affairs
Meghalaya, Shillong

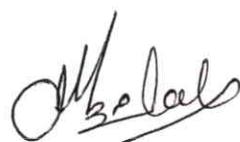
No. DUA(U) Tech/7/2022/14

Dated: Shillong The 07th April 2022

Invitation of Bid (Corrigendum)

For Septage waste Treatment Plant of capacity 55 KLD,

In continuation to this office Invitation of Bid issued earlier vide SI No.DUA(U) Tech/7/2022/11 Dated: 30.03.2022, Please read that the **Dead line for the Bid as 25th April 2022** instead of **25th February 2022**.


Director, Urban Affairs
Meghalaya, Shillong

Memo No. DUA(U) Tech/7/2022/14-A
2022

Dated: Shillong The 07th April

Copy to:

1. The P.S to the Commissioner & Secretary to the Government of Meghalaya, Urban Affairs Department for information of the Additional Chief Secretary.
2. The Director, Directorate of information & Public Relations, Government of Meghalaya, Shillong with a request to kindly published in at least 1 (one) English and local vernacular daily news paper.
3. The Under Secretary the Government of Meghalaya, Urban Affairs Department for information.
4. The State Information Officer, NIC Meghalaya, Shillong with a request to upload in the State Government website.
5. Chief Executive Officer, Jowai municipal Board.


Director, Urban Affairs
Meghalaya, Shillong

ofc

74.22

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS :: MEGHALAYA :: SHILLONG.

<><><>*****<><><>

No. DUA(U)Tech/7/2022/Pt./12

Dated: Shillong, the 14th June 2022

From: Shri. G. Kharmawphlang.1A.S.
Director, Urban Affairs
Meghalaya, Shillong,

To,

M/s O.Syiemsad & G. Technologies (OSGT) Consortium
Langkyrding Mihngi, Block-3
East Khasi Hills, Shillong, Meghalaya-793012.

Subject: Design, Construction, Operation, Testing and Commissioning of 55KLD capacity Septage/sewage treatment plant (STP) at Jowai with appropriate Technology on DBOT Basis.

Sir,

In inviting a reference to the subject cited above, I am to inform you that the Government vide letter No.UAU.157/2002/367-A, Dated the 2nd June 2022 has conveyed the approval for awarding the works for the " Design, Construction, Operation, Testing and Commissioning of 55m³/day capacity Septage/Sewage Treatment plant (STP) at Jowai with appropriate technology on DBOT Basis" for a total contract price of ₹2,50,00,000.00 (Rupees Two Crores Fifty Lakhs) only inclusive of GST.

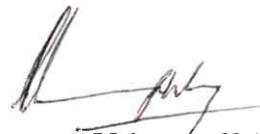
You are hereby directed to sign the tripartite contract agreements with the Director, Urban Affairs, Meghalaya, Shillong and Chief Executive Officer, Jowai Municipal Board and to furnish performance Guarantee/Security through bank guarantee in favour of Chief Executive Officer Jowai Municipal Board within 15 (Fifteen) days from the date of issuing this Letter of Allotment (LOA).

The time of completion is twelve months from the date of issuing this letter and also may be treated this LOA as the final notice to proceed with the works as detailed below:-

- a) Performance Security, in the form of unconditional Bank Guarantee from a Nationalized Bank or a Scheduled Commercial Bank equal to 3.0% of the contract i.e 3.0% of ₹2,50,00,000.00 = ₹ 7,50,000.00 (Rupees Seven Lakhs Fifty Thousand) only which shall be valid upto 14th June 2024 (1 year from the date of expiry of Defect Liability Period).

b) 5% will be deducted from the bill and total of 8% which will be inclusive of the Performance Guarantee/ Security of 3% of the contract price will be retained for a period of six months from the date of completion as defect liabilities.

Yours faithfully,



Director, Urban Affairs
Meghalaya, Shillong

Memo No. DUA(U)Tech/7/2022/Pt./12-A

Dated: Shillong, the 14th June 2022

Copy to:

1. Under Secretary to the Government of Meghalaya Urban Affairs Department, Shillong for information.
2. The Chief Executive Officer, Jowai Municipal Board for information and you are requested to sign the contract agreement with the firm (copy of the contract agreement and the Government approval of the rate quoted by the firm is enclosed).

o/c

Received
14/06/2022
A. Lyngdoh.



Director, Urban Affairs,
Meghalaya, Shillong

23-06-22

ENCLOSURE - VII

145'

2. Construction and Installation of the 50KLD Septage Treatment Plant (STP) at Sabah Muswang Jowai (PHOTOS)



















SD

Aup I
Oth loy
23/5/22
20/05

Minutes of the Meeting on the Garbage Issue of Jowai Town in PIL No. 6/2022 with MC (PIL) No. 2/2022 held on 17.05.2022 in the Main Conference Hall.

Members Present: As Annexed.

The meeting was chaired by Chief Secretary, Govt. of Meghalaya who welcomed all the members. The meeting was convened to discuss the Order Dated 13.05.2022 of the Hon'ble High Court in PIL No. 6/2022 with MC(PIL) No. 2/2022 on matters relating to the Garbage Issue of Jowai town.

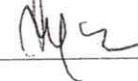
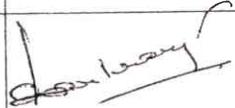
Following detailed discussions, the following decisions were taken:

- 01
C.S.
23/5/22
1. On the matter relating to meeting between the concerned headman of the villages and the State Government & Municipal Board, it was informed that by the Deputy Commissioner, West Jaintia Hills that same was held today wherein the headman's agreed to convey their decision by 19.05.2022 before 12 p.m. Chief Secretary directed that report of the meeting along with the decision of the headmen of the villages be submitted to the Government.
 2. On the matter relating to the temporary dumping on the land belonging to the Urban Affairs Department at Khliehriat, it was informed by the Deputy Commissioner that the process has already been initiated and is ongoing.
 3. During the deliberations, Chief Secretary directed the Urban Affairs Department to work together with the Meghalaya State Pollution Control Board and the Forest & Environment Department to source the required funds and take immediate steps to set up a Compost Plant of sufficient processing capacity in the land of the Urban Affairs Department at Khliehriat to cater to the needs of both Jowai and Khliehriat.
 4. On other intermediate solutions, a proposal for setting up of Waste Recovery Centre as a pilot project and serving as model for the different localities of Jowai town was considered. Due to land issues, it was decided to take up the project on Kiang Nongbah College which is a Govt. owned institution to take care of waste generated from the College. Deputy Commissioner along with the Jowai Municipal Board was directed to initiate action accordingly.

There being no other matter, the meeting ended with a vote of thanks to and from the Chair.

-Sd-
(R.V. Suchiang, IAS)
Chief Secretary, Govt. of Meghalaya.

Members present in the Meeting to discuss the garbage issue of Jowai held on 17.05.2022 at 4:30 P.M in the Main Conference Hall (Kyllang) of the Main Secretariat Building via Video Conference.

Sl. No.	Name & Designation	Signature
1.	Smti. R.V. Suchiang, IAS, Chief Secretary, Govt. of Meghalaya.	
2.	Shri M.R. Synrem, IAS, Commissioner & Secretary, Urban Affairs Deptt.	
3.	Shri S. A. Razi, Commissioner & Secretary, Forest & Environment Department	
4.	Shri E. Karmalki, IAS, Secretary, Mining & Geology Deptt.	
5.	Shri Garod L.SN. Dykes, IAS Deputy Commissioner, West Jaintia Hills District, Jowai.	Attended via v/c
6.	Shri G. Kharmawphlang, IAS, Director, Urban Affairs, Meghalaya, Shillong.	
7.	Member Secretary, for Meghalaya State Pollution Control Board	
8.	Chief Executive Officer, Jowai Municipal Board	Attended via v/c
9.	State Informatics Officer, National Informatics Centre.	
10.	Shri. M. Khairinger, Dist. Urb. Planner	
11.		
12.		
13.		
14.		
15.		

ENCLOSURE - IX

GOVERNMENT OF MEGHALAYA
OF URBAN AFFAIRS :: MEGHALAYA :: SHILLONG.

<<<<<<*****>>>>>>

No.DUA(U)Tech/15th FC/27/2022-23/5,Dated Shillong, the 07th June, 2022.

From:

Shri. G. Kharmawphlang, IAS
Director, Urban Affairs,
Meghalaya, Shillong .

To,

The Under Secretary to the Government of Meghalaya,
Urban Affairs Department.Sub:- Approval for proposal of scheme for Tied Grant (1st Instalment) under 15th Finance
Commission Award during the year 2020-21.

Ref:-

No.UAU.8/2018/6,

Dated,28/10/2021.

Sir,

In inviting a reference to the subject cited above and in continuation to the Government Sanction conveyed vide letter No.UAU.8/2018/6, Dated,28/10/2022,I am submitting herewith the scheme /Estimate received from Chief Executive Officer ,Jowai Municipal Board amounting to ₹.14,52,67,102.00/- (Fourteen Crores Fifty Two Lakhs Sixty Seven Thousand One Hundred Two) only against allocation amounting to ₹.2,05,92,000.00 /- (Two Crores Five Lakhs Ninety Two Thousand) only under 15th Finance Commission (Tied Grant) 2020-21(1st Installation).In this connection ,Government is requested to kindly convey approval for the scheme submitted by the concern ULB.It may be informed that the fund is already released to the Chief Executive Officer ,Jowai Municipal Board.

This is for your information and necessary action.

Enclosed: As stated above.

Yours faithfully,

Director, Urban Affairs
Meghalaya, Shillong.

RECORDED
15.6.22
DATE

**Proposal of Schemes Under 15th Finance Commission Award (Tied Grant) During 2020-21
for Jowai Municipal Board.**

Sl.no	Name of Schemes	Estimated Amount (In Rs.)	Amount Proposed (In Rs.)	Remarks
Under Tied Grant 2020-21 (Allocation Rs.2,05,92,000/-) 1st Installment				
SOLID WASTE MANAGEMENT				
1	Solid Waste Processing and Disposal Plant for Jowai and Khliehriat	Rs. 13,36,90,440.00	Rs. 90,15,338.00	Balance amount of ₹.12,46,75,102/- to be proposed under future instalment under 15 th FC and other sources
TOTAL (A)		Rs. 13,36,90,440.00	Rs. 90,15,338.00	
2	Compactor 5 cum with fully Hydraulic control	Rs. 32,40,500.00	Rs. 32,40,500.00	
3	Procurement of Bull HD 76 BACKHOE LOADER, 4WD, NON AC full cabin	Rs. 38,66,500.00	Rs. 38,66,500.00	
4	Drawing of LT line and Transformer at Jowai Municipal Board land at sabah Muswang	Rs. 37,00,000.00	Rs. 37,00,000.00	
5	Waste recovery centre at sabah muswang Jowai Municipal Board	Rs. 7,69,662.00	Rs. 7,69,662.00	
Total (B)		Rs. 1,15,76,662.00	Rs. 1,15,76,662.00	
TOTAL (A+B)		Rs. 14,52,67,102.00	Rs. 2,05,92,000.00	

**EXECUTIVE ENGINEER
URBAN AFFAIRS, JOWAI
MEGHALAYA, SHILLONG**


 Director
 Urban Affairs,
 Meghalaya, Shillong

JINNEKULKE - 2

ENCLOSURE - I

STATUS OF LAND OFFERED FOR LANDFILL IN WEST JAINTIA HILLS FOR JOWAI

Name and address of applicants	Area of land offered	Land documents	Location of the land	NOC from Raij/Headman	Present Status/ Remarks
Waheh Shnong Saba Village West Jaintia Hills (M)9366969795	898.97 Hec (Forest land: 739.42 Hec)	Notification No. JHADC/FOR/91/83, dtd 31.07.2013	Saba Village "Khloo naduh thwai Libud trei Pymai"	NOC from Waheh Shnong Saba. NOC from Dolloi Elaka Shilliang Myntang Dolloiship	Not inspected as Land offered is under "Community Forest" category as notified by the JHADC
Smt Baiamonlang Shylla. (Wahiajer) (M)9366934868	2,90,073.75 m ² (71.67 Acre) 2,62,800 m ² (64.93 acre) Total = 136.6 acre	LHC no. 39 of 2009 LHC No. 1 of 2000	Sohphoh Village, Elaka Nartiang Lummooshutsdai (Elaka Nartiang)	NOC from Waheh Shnong Mookabeng Village	(i) Inspected. (ii) Recommendation & Report sent to the Government. (iii) Awareness Programme conducted However opposed by the nearby village residents.
Shri Honstar Sari, Waheh Shnong Rakabah (M)06009187828	100 acre	-	Rakabah	NOC Dt. 15.09.2021	Site has been Inspected & Awareness conducted. (i) Awaiting Response from Dorbar Shnong. (ii) Awaiting land documents.
Shri Karwell Lamurong, Myntriang Elaka Raliang (M)8575541524/8414957210	10.03 Acre & High land 60 Acre Total = 70.03 Acre	Hot Hali No. 2043	Samalein Myntriang		Not Inspected (i) Not accessible now (Rainy Season) (ii) Dorbar Shnong expressed (verbally) its unwillingness for issuance of NOC (As informed by the Land owner).
Shri Sylvanus Dhar Namdong B (M)8014896730/8132886888	67.4 Acre	(i) LHC No. 80 of 2014 = 72,134 m ² (ii) Dostabit Dt. 30.01.2021 = 45.5 acres Plot B = 5.00 Acres	Namdong B "Lumiongkapuh" Namdong B "Lumiongkapuh"	NOC Dt. 18.08.2021 from the Waheh Shnong Pdeiniadaw NOC Dt. 06.02.2021 from Waheh Shnong Namdong	(i) Inspection opposed by nearby villages residents. (ii) Awareness conducted at Pdeiniadaw. (iii) Awaiting response from the landowners & Dorbar Shnong.
Shri Wolding Lamurong Myntriang (M)8415053491	50 Acre	Gift Deed	Myntriang	Not Available	Not Inspected (i) Inaccessible (ii) Dorbar Shnong not in favour of the project.

7	Shri Siang Lui Lamare Ladmyngor (Namdong) (M)9366986048/8119092990	18.20 Hec/45 acre approx		Lad Myngor "Blai Sniriang"		Site has been inspected & preliminary report has been submitted. However the Headman & some members of Ladmyngor, Namdong opposed (verbally) the project, at site.
8	Shri Governing Sungoh Shangpung West (M)8131801993	145173 m ² /35.87 Acre	LHC No. 30 of 2004	Saphai		Plot of land not accessible now (Rainy Season).
9	Smt. Meristila Shylla	13 Acre & <u>22.7 Acre</u> Total = 35.70 Acre	LHC No. 213 of 2016	Pasyih	NOC from Waheh Shnong Pasyih	Site has been Inspected. However land is near to settlement & highway with potential for future Development.
10	Shri Bloin Shylla Mookaswan	8.63 Hec/21.325 acre	Dostabit	Mookaswan		As per Recce Survey the plot is Small and very near to paddy fields. However land is small and not as per CPHEEO Norm
11	Smt Pynhun I Rymbai & Smt. Rilang Dkhar, Nongmulieh. (M)7005200976/9366126178/ 8575541524	43,045 m ² <u>36,680 m²</u> 79,725 m ² Or 19.70 Acre	LHC No. 161 of 2015 LHC No. 13 of 1996	longtyrnam Nongmulieh Elaka Nartiang	NOC from Waheh Shnong Nongmulieh	Not Inspected As (i) Plot of land is inaccessible now (Rainy season). However land is small as per CPHEEO Norm.
12	Smt Odashaniah Pala Barato, Elaka Shilliang Myntang	18 Acre	Patta No. 1965	Barato "Khliehmyntler"	Not Available	Not Inspected As (i) Land is very small as per CPHEEO Norm.
13	Smt Enty Talang Modop Nartiang (M)7085768107	H-A-C 2-90-86 16.68 Acre	LHC No. 65 of 1983	Nartiang	Not Available	Not Inspected As (i) Land is very small as per CPHEEO Norm.

14	Smt Misi Lamare Thadmyrri(Raij Namdong) (M)8787641632	26,880 m ² <u>30,020 m²</u> 56,900 m ² or 14.05 Acre	(i) LHC No. 11 of 2013 = 26,880 m ² (ii)LHC No. 8 of 2013 =30,020 m ²	Thadmyrroi "Dwarmon" Thadmyrri "Khaplumyrdi"	Not Available	Not Inspected As (i) Land is very small as per CPHEEO Norm.
15	Shri Dawinroy Papiah, Mustem (M)8837034354	15,745 m ² Or 3.89 Acre	LHC No. 648 of 2012	Lad lalong Mustem	Not Available	Not Inspected As (i) Land is very small as per CPHEEO Norm.


 District Urban Planner
 & Member Secretary
 Task Force Committee Landfill
 West Jaintia Hills District, Jowai.

ENCLOSURE - XI

Sl. No. 47

GOVERNMENT OF MEGHALAYA
URBAN AFFAIRS DEPARTMENT

No.UAU.79/2003/Pt.II/315

Dated Shillong, the 2nd May, 2022.

From: Smti. D. Kharbuli,
Under Secretary to the Govt. of Meghalaya

To: The Member Secretary,
State Environment Impact Assessment Authority,
Silviculture Building adjacent to Sylvan House,
Lower Lachumiere, Meghalaya, Shillong.

Subject: Environmental Clearance Certificate for Landfill site at Jowai.

Sir,

With reference to the subject cited above, I am directed to enclose herewith the following report of the Task Force Committee recommended for proposed scientific landfill site for Jowai Town:-

1. Plot at Mookabeng near Sohphoh Village - Annexure-I.
2. Plot at Umtangtiang Rakabah Village- Annexure-II.

In regard you are requested to kindly issue Environmental Clearance Certificate for the above landfill sites.

This has the order of the "Competent Authority".

(Enclosed: As stated above)

Yours faithfully,

Under Secretary to the Govt. of Meghalaya,
Urban Affairs Department.

Dated Shillong, the 2nd May, 2022

Memo No.UAU.79/2003/Pt.II/315-A

Copy to:-

The Director, Urban Affairs, Meghalaya Shillong with reference to letter No.DUA/Tech/SY/9/2016/Pt-I/393 dated 28.04.2022.

By order etc.,

Under Secretary to the Govt. of Meghalaya,
Urban Affairs Department.

Office of the Under Secretary to the Government of Meghalaya,
Urban Affairs Department, Shillong
Reference No. 7196
Date 4-5-22

ENCLOSURE - XII

GOVERNMENT OF MEGHALAYA
URBAN AFFAIRS DEPARTMENT

Sl. 983 1632

No.UAU.79/2003/Pt.II/329

Dated Shillong, the 27th May, 2022.

From: Smti. D. Kharbuli,
Under Secretary to the Govt. of Meghalaya

To
The Director, Urban Affairs
Shillong Meghalaya.

Subject: Environmental Clearance Certificate for Landfill site at Jowai.

Ref: No.DUA/Tech/SY/9/2016/Pt-I/403 dated 23. 05.2022

Sir,

With reference to the to the letter on the subject cited above, I am directed to say that engaging an empanelled consultant for preparation of EIA/EMP and other details for uploading & applying online through Parivesh Portal as part of the process of obtaining Environment Clearance Certificate for landfill at Jowai is approved.

This has the approval of the Competent Authority.

Yours faithfully,

Under Secretary to the Govt. of Meghalaya,
Urban Affairs Department.

7488
30-5-22

DIRECTORATE OF URBAN AFFAIRS, MEGHALAYA::SHILLONG
Raitong Building, Secretariat Hills, Shillong - 793001

No.DUA/Tech/SY/9/2016/PT-I/454

Dated: Shillong the 30th June, 2022

From,

Shri. G. Kharmawphlang (IAS)
Director, Urban Affairs,
Meghalaya, Shillong

To,

1. Shri. Jaipal Singh,
Upper Lachumiere,
Shillong, Meghalaya
Mobile: 9485112301 & 8014004951
Jaipal1965@gmail.com
2. Shri. Ashok Kumar Sarkar
Block-B-12 Flat No.304 Accshl.338
Jessore Road, Kolkata-700051
3. BSG Consultants & Advisors
A210, Satya Shanti, Plot No.23, Sector-13
Rohini, New Delhi-110085
4. Globally Managed Services
India Private Limited
4th Floor Building Opposite to the Children Hospital
Pohkse Central Shillong 79006, Meghalaya.
novominecea@gmail.com
5. Shri: C.F. Lyngdoh,
Mission Compound,
Shillong
Mobile No.9436103599
cflyngdoh@gmail.com
6. Shri. Lohit Chandra Bezbarua
House No.149, Koinadhara, Khanapara
Guwahati-22, (O) 9435112832.
lohitbezbarua@gmail.com
7. Shri. Champak Nath
C/O Harakanta Nath Village Durgapally
P.O. SMCH Dist Cachar, Assam- 788104
Email/ID champaknath137@gmail.com
Phone No.9401431831/7085000268.

Subject: - Letter of Invitation

1. The DEPARTMENT OF URBAN AFFAIRS, GOVERNMENT OF MEGHALAYA (hereinafter called "Employer") intends to develop of an integrated solid waste management

facilities (including a new sanitary landfill site) for Jowai, Meghalaya. Hence preparation of EIA & EMP for obtaining environmental clearance is required.

2. The employer therefore invites proposal to provide the following consulting services: preparation of EIA & EMP and obtaining environmental clearance for development of an integrated solid waste management facilities including a new sanitary landfill site for Jowai, Meghalaya. More details on the services are provided in the Terms of Reference in this RFP document and qualification requirement is at Instructions to Consultants.
3. A firm will be selected under "Least Cost Based System (LCBS)" and procedures described in this RFP.
4. The RFP includes the following documents:
 - Section 1 - Letter of Invitation
 - Section 2 - Information to Consultants (including Data Sheet)
 - Section 3 - Technical Proposal - Standard Forms
 - Section 4 - Financial Proposal - Standard Forms
 - Section 5 - Terms of Reference
 - Section 6 - Standard Forms of Contract

Enclosed: RFP Documents (in Soft Copy)

Yours faithfully


Director,
Urban Affairs,
Meghalaya, Shillong.

OFFICE OF THE JOWAI MUNICIPAL BOARD, JOWAI
WEST JAINZIA HILLS DISTRICT, MEGHALAYA

Programme for Conduct of awareness on Solid Waste Management in Jowai.

Sl. No	Date & Time	Group	Venue	Participating Localities
1	30.06.2022 7:30 PM	A	Khimusniang Indoor Sports Hall	Khimusniang
		B	Khliehiongriang Community Hall	Khliehiongriang
2	01.07.2022 7:30 PM	A	Shilliangraij Community Hall	Shilliangraij
		B	Umshangiar Community Hall	Umshangiar
3	02.07.2022 7:30 PM	A	Mission Compound	Mission Compound
		B	Lumkyrwiang Community Hall	Lumkyrwiang
4	04.07.2022 7:30 PM	A	Tpeppale	Tpeppale
		B	Dulong	Lulong
5	05.07.2022 7:30 PM	A	longpiah	longpiah
		B	Panaliar Community Hall	Panaliar
6	06.07.2022 7:30 PM	A	Lumiongkjam	Lumiongkjam
		B	Lumpariat Community Hall	Lumpariat
7	07.07.2022 7:30 PM	A	Tyndowapung Community Hall	Tyndowapung
		B	Ladthadlaboh Indoor Sports Hall	Ladthadlaboh
8	08.07.2022 7:30 PM	A	Caroline Colony Community Hall	Caroline Colony
		B	Public School Mooralong, Jowai	Mooralong
9	09.07.2022 7:30 PM	A	Mookyrdup Community Hall	Mookyrdup
		B	Dongmihnsngi Community Hall	Dongmihnsngi
10	11.07.2022 7:30 PM	A	Salaroh	Salaroh
		B	Moosalynkat	Moosalynkat

11	12.07.2022 7:30 PM	A	New Hill Community Hall	Loomsoiung New hill
		B	Lympang- lawmusaing Community Hall	Lympang- lawmusaing
12	15.07.2022 7:30 PM	A	Mynthong Community Hall	Mynthong
		B	Chutwakhu Auditorium	Chutwakhu

[Signature]
Chief Executive Officer
Jowai Municipal Board
Jowai

Memo No. JMB/Genl. 67/2019-20/15

Dated Jowai, the 28th June 2022

Copy to:-

1. The Deputy Commissioner West Jaintia Hills District Jowai for favour of his kind information.
2. The Director Urban Affairs Meghalaya Shillong for favour of his kind information.
3. The Waheh Shnong _____ for favour of information and kind necessary action

[Signature]
Chief Executive Officer
Jowai Municipal Board
Jowai

QC
2975-978

Report on

compliance of various directions passed by Hon'ble NGT in the matter of O.A. No. 172/2021/EZ Sanjay Laloo vrs State of Meghalaya and in pursuance to Minutes of Meeting chaired by Chief Secretary, Govt. of Meghalaya, held on 22.03.2022

1. It may be submitted that the Urban Affairs has given its utmost efforts to ensure compliance to the directions of the Hon'ble NGT. However due to various technical issues and the ground situation, the office has been unable to take up works on time and this has led to delay in the works. The office is however taking steps to take corrective measures and ensure compliance to the directions of the Hon'ble High Court.
2. Hon'ble NGT in its directions has asked to take measures on bio-remediation of the drains of Myntdu river, septage management, solid waste management as far as Urban Affairs is concerned. Highlights of the initiatives made by the office on each of the component is detail below:
 - **Bio-remediation of Drains:** Initially, proposal was prepared by the Meghalaya State Pollution Control Board to take up Bio Remediation of the Myntdu River. However due to huge involvement of operating and management costing, the Urban Affairs had to work an alternate approach in lieu of the above and in the process decided to undertake nallah waste treatment for 11 nos. of drains of Myntu River. DPR for the same has been finalised now and works are to be taken up shortly.
 - **Septage management:** Initially, proposal for construction of Effluent Treatment Plans at 10 (ten) outfalls to Myntdu River was prepared. However in view of difficulties in getting land the proposal was dropped. Thereafter on the advise of the Central Monitoring Committee, Department of Water Resources, Ministry of Jal Shakti, the office had taken up with Govt. of Odisha to handhold preparation of Faecal Sludge and Septage Management (FSSM) however same also did not materialise. Finally, the office undertook preparation of DPR of 50 KLD Septage Plant and now approval and sanction of the Project has also been received. Works are likely to start shortly.
 - **Solid Waste Management:** Collection and transportation of waste is in place but absence of permanent landfill and waste processing facility has been the main issue. The situation has further been aggravated after villages opposed the dumping at the disposal site. Although, the Urban Affairs vide the Task Force Committee has made all efforts to identify a new land for scientific waste processing facility however due to public objections matter has been delayed largely. Alternatively, the Urban Affairs has prepared a proposal for 10 TPD Composting unit at Khiehriat to cater to the waste of both Jowai and Khiehriat. The proposal has been sent to the Forest Deptt for funding under 'Compensation for Restoration of Environment, funds and sanction is awaited.
3. To conclude, it is hereby assured that the Urban Affairs is fully committed to improve the environmental degradation of the Myntdu River through the above measures and in the process ensure compliance to the directions of the Hon'ble NGT.

Sd/-
(Shri. G. Kharmawphlang, IAS
Director, Urban Affairs)

Minutes of Meeting regarding status of compliance of orders in OA No 172/2016/EZ before the Hon'ble NGT, Eastern Zone Bench, Kolkata held on 26.05.2022 at 04.00 pm in Conference Hall, Main Secretariat

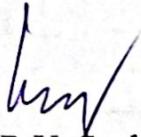
Meeting was chaired by Smti R.V. Suchiang, I.A.S, Chief Secretary

Officials Present: at Annexure 1

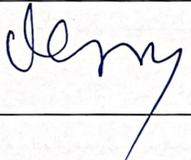
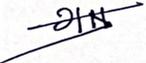
Steps taken by various departments in compliance of orders of Hon'ble NGT, Eastern Zone Bench was reviewed. After detailed deliberations it was decided that following further actions are to be taken by the concerned departments: -

1. As regarding waste treatment of 11 drains Urban Affairs deptt informed that work order for in-situ bio-remediation work for all 11 drains has been issued and work has already started on 3 drains. It was informed that the work is targeted for completion in 8-12 months. The department was directed to closely monitor the timelines and ensure completion within the prescribed time.
2. It was informed that work order for setting up of 50 KLD Septage plant has been issued and is targeted for completion in 6 months. The same may be ensured.
3. It was also informed that a Jowai town Cesspool Vehicle is proposed to be funded under the national River Conservation Dte, Ministry of Jal Shakti and the DPR is under preparation. This may be expedited.
4. A proposal for construction of Solid Waste Processing and Disposal Plant of TPD Plant at the estimated cost of 13.37 crore at Khliehriat which will serve both Jowai and Khliehriat towns has been prepared and the Urban department is exploring the source of funds. It was directed that feasibility of financing of the project from multiple departments may be examined.
5. It was informed that the process of identification of land for permanent scientific waste processing facility is still ongoing as the earlier identified plots of land could not be taken up due to public objections.
6. The DPR for waste collection outlets at outfalls of Myntdu river is under preparation. This process needs to be expedited and completed within next 2-3 months.
7. A proposal for river front development for Myntdu river with provision of embankments, landscaping, street furniture and lighting etc is under consideration with Urban Deptt. This proposal needs to be expedited and finalized within 6 months.
8. Urban Deptt informed that IEC activities towards riverfront development will be undertaken under SBM 2.0

9. PWD shall ensure that no construction waste/debris are being dumped in Myntdu river. This has to be ensured on regular intervals. The Deptt should submit regular reports along with photos on this aspect.
10. It was informed that during the last check conducted by MSPCB the water quality parameters for Myntdu conformed to the criteria for bathing for all monitored locations however the testing locations for the tributaries did not conform to the bathing criteria. MSPCB shall conduct regular checks on water quality parameters of Myntdu and its tributaries. MSPCB shall also conduct a survey to identify the source of pollution/contamination of the tributaries and initiate immediate corrective action in this regard.


(Smti R.V. Suchiang, IAS)
Chief Secretary

MEMBERS PRESENT IN THE MEETING TO DISCUSS STATUS OF COMPLIANCE TO HON'BLE NGT ORDER IN O.A. NO.172/2016/EZ IN THE MATTER OF SAJAY LALOO VRS STATE OF MEGHALAYA HELD ON 26TH MAY, 2022, AT 4:00 P.M. IN MAIN CONFERENCE ROOM, MEGHALAYA SECRETARIAT, MAIN BUILDING, SHILLONG

	<u>Name & Designation</u>	<u>Signature</u>
1.	Smti. R. V. Suchiang, IAS., Chief Secretary, Govt. of Meghalaya	
2.	Shri. M. R. Synrem, IAS., Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department	
3.	Shri. Syed Md. A. Razi, IRTS, Commissioner & Secretary to the Govt. of Meghalaya, Forests & Environment Department	
4.	M R U Reddy Addl PCCFC PDA(LM)	
5.	H. Nengneng, Asstt. Chief Engineer PWD(R) Shillong	
6.	R. Nainamalai, IIT Member Secretary, MSPCB	
7.	Shri. B. Lato Jt. Director Urban Affairs	
8.	Shri. M. Kharkongor, District Urban Planner, Urban Affairs	
9.		
10.		

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GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
 ::::JOWAI::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/407,

Dated Jowai the 31st May, 2022.

ACTION TAKEN REPORT OF SHRI. GAROD L.S.N DYKES, IAS IN COMPLIANCE TO MINUTES OF THE MEETING CHAIRED BY CHIEF SECRETARY THROUGH V.C HELD ON 22/03/2022 IN COMPLIANCE TO ORDER OF HON'BLE NGT DATED 07.03.2022 IN THE MATTER OF SAJAY LALOO VERSUS STATE OF MEGHALAYA & ORS .

1. The Deputy Commissioner, West Jaintia Hills District, Jowai shall personally conduct inspection of sites to check dumping of solid waste, waste and muck during road construction and submit report before next meeting:-

The Deputy Commissioner has personally conduct inspection on 26/5/2022 and 30/5/2022. **(Attendance Sheet at Annexure 1 and 2).**

A. Dumping of Solid waste, waste and muck during road construction on the stretch of DAJ(Dawki -Amlarem- Jowai) road i.e , from 208.000 to 214.000 Km:

- i. In compliance to Order of Hon'ble NGT dated 24.11.2021, the District Magistrate has conducted inspection on 13/12/2021. The Executive Engineer PWD (Roads) Central Division, Jowai has been directed to issue instruction to the M/S Dhar Construction to stop dumping of soil, earth or debris into the catchment area. The order was complied and dumping of soil has been stopped. The Deputy Commissioner has also filed personal affidavit to Hon'ble NGT on 2/03/2022.
- ii. Weekly inspection of Additional Deputy Commissioner (Revenue) and Extra Assistant Commissioner (Revenue) w.e.f 6th January, 2021 to 4th March, 2022 are enclosed at **(Annexure - 3 to 8).**

B. Heavy Landslides due to incessant rainfall:

- i. Due to heavy rainfall from 23/3/2022 to 26/03/ 2022 and till 12/5/2022 led to severe landslides on certain sections of the roads on NH-40E/NH-206 (Dawki - Amalrem - Jowai road).
- ii. The matter was reported by Extra Assistant Commissioner (Revenue) in weekly report w.e.f 1st April, 2022 to 20th May, 2022 **(Annexure 9 to 16)**.
- iii. The Undersigned also received complaint from the President, Khooid Ya Ka Wah Myntdu No. KYM/2022-23/Chithi-64 Dt. 17/4/2022 **(Annexure -17).**
- iv. The Executive Engineer (Roads) Central Division Jowai has been directed to issue instruction to the M/s Dhar Construction vide letter No. Gen. 179/Pt-III/CA/MU/NGT/2021/181, Dt. 6/12/2022 **(Annexure 18).**
- v. The Executive Engineer PWD(Roads) Central Division Jowai has submitted action taken report vide letter No. EE(c)/TB/EST/NH-40E/30/2019/1037, Dt. 12/5/2022. **(Annexure 19).**
- vi. The District Magistrate has conducted inspection on 26/5/2022. It was observed that there are traces of loose soil and mud in certain section of the bank of the River Myntdu. There are no more excavation activities in this ongoing project, and the project is almost completed, where the balance items of works are provision of signage, delineators, centre lines, edge lines etc. However, the spoils remaining on the

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road side that are caused due to landslides, are also being removed by dumper trucks into the dumping site. But due to continuous rainfall, landslides keep on falling and as a result, clearing of the same is also being done from time to time.

(Photos Annexure 20 to 23).

2. The Deputy Commissioner shall conduct survey and identify encroachments in the catchment and flood plain zone of the river and take necessary steps to remove encroachments:-

- i. During inspection on 26/5/2022 it was found that one house which is under construction appears to be within 50 metres from the river. Accordingly, it was decided to conduct survey along with the E.A.C (Revenue) and Enforcement Staff for taking detailed measurement on 30/05/2022 at 9:00 A.M. The District Urban Planner was instructed to furnish detailed of inventory of existing structures within 50 metres before the date of inspection.
- ii. Inspection and measurement of the house under construction was conducted on 30/5/2022 at 9:00 A.M

iii. The detailed of the house which is considered as encroachment is as follows:-
Name of the House Owner:- Smt. Syrpai Sutnga (As per information collected on the field and to be verified).

Type of Building :- Semi RRC
 Coordinates :- 25° 26'57 "N, 92° 11'22 "E
 Status :- Under contrustion.

3. The Deputy Commissioner West Jaintia Hills shall impose prohibitory order under section 144 CrP.C to prohibit dumping of Solid waste, waste and muck from Myntdu River :

- i. Prohibitory Order under section 144 CrP.C to prohibit dumping of solid waste, waste and muck from Myntdu River has been issued vide Order No. Gen. 179/Pt-III/CA/MU/NGT/2021/325, Dt. 4/4/2022 .**(Annexure 24).**
- ii. Photos of the Sign Board installed on Jowai-Amlarem Road **(Annexure- 25)**

Encl: As stated above.


 (Shri. Garod L.S.N Dykes, IAS)
 Deputy Commissioner,
 West Jaintia Hills District,
 Jowai

Memo_No. Gen.179/Pt-III/CA/MU/NGT/2021/407-A, Dated Jowai the 30th May, 2022.

Copy to:-

- 1. The P.S to the Chief Secretary to the Government of Meghalaya for kind information of the Chief Secretary.
- 2. The Commissioner & Secretary to the Govt. of Meghalaya Urban Affairs Department, Shillong for favour of kind information.
- 3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
- 4. The Director, Urban Affairs Department for information.
- 5. The Divisional Forest Officer (T) West Jaintia Hills District, for information .
- 6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, for information.
- 7. The District Urban Planner, Jowai for information.


 Deputy Commissioner,
 West Jaintia Hills District,
 Jowai

12/2/22

Good Ans

S.S.

112
Case 282
7/1

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH CUTTING ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 25th February 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The excavation work adjacent to the banks of the Myntdu River is completed and the process of constructing the retaining walls and side drains are in progress.

A S Mukhim
25/2/22

(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 1964
Date 25-2-2022

K. N. N. N. N. N.

30/11/16

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER

104/02/2021
DEPUTY COMMISSIONER
4 FEB 2022

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 3rd February 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring. Moreover, the excavation work on the project site is almost completed and the process of constructing the retaining walls is in progress.

A S Mukhim 4/2/22
(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 1130
Date 7-2-2022

To oversee the

Deputy Commissioner
Office Jowai
Receipt No 8494
Date 8-11-2021

31/1/22

31/1/22

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER

31 JAN 2022

WEST JANTIA HILLS DISTRICT

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2017/102 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 28th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring. Moreover, the excavation work on the project site is about 90% completed and the process of constructing the retaining walls is in progress.

A S Mukhim *28/1/22*
(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 961
Date 31-1-2022

- To oversee the implementation of the Action Plan for Nongbah River under Priority IV.

Deputy Commissioner
Office Jowai
Receipt No 8494
Date 8-11-2021

DEPARTMENT OF MEGHALAYA
ENVIRONMENT AND FORESTRY
DEPUTY COMMISSIONER

S/S

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S.S.
1/14/2022

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH CUTTING ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 14th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring. Moreover, the excavation work on the project site is almost completed and the process of constructing the retaining walls have started.

[Signature]
(AS Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No. 432
Date 17-1-2022

- To oversee the implementation of the Action Plan for Nongpan River

S.S.

16/10/2022

206

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INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH CUTTING ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 6th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring .

[Handwritten Signature]

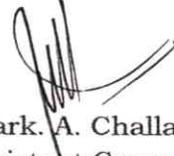
(AS Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 175
Date 7-1-2022

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**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

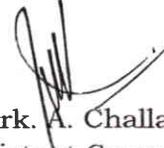
In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **1st April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **8th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **14th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **22nd April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

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**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **29th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

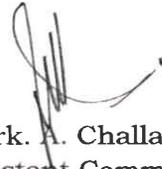
In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **6th May 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **13th May 2022**. Due to very heavy and continuous rain over the course of the week and especially the night before, many stretches of the road witnessed landslides. The landslides occurred in places where earth cutting had taken place and many areas of the road have been partially blocked. However, the PWD through the construction company is taking steps to clear the debris which is being dumped at the identified site at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319. dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai. an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **20th May 2022**. The continuous rain is still causing landslides though not as severe as the ones which occurred previously. The landslides are occurring in places where earth cutting had taken place. However, the PWD through the construction company is continuing to take steps to clear the debris which is being dumped at the identified site at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

KHOOID YA KA WAH MYNTDU

(CHIRUP U YA KHREH LANG I)

ESTD: 19/01/2021

Contact Nos- 7638929692 / 8794427609
Email: khooidyakawahmyntdu@gmail.com

No. KYM/2022-23/chithi-64

Date: 17/05/2022

To,

The Deputy Commissioner
West Jaiñtia hills district,
Jowai.

Ref: - Reminder to letter No. KYM/2022-23/chithi-59-60 Date: 18/04/2022

Subject: Prayer for a joint site inspection with regard to the ongoing construction of Jowai bypass connecting NH - 44 at 58 KM to NH - 40 (E) at 214.00 KM toward the stretch of Myntdu river.

Sir,

With reference to the subject cited above, I on behalf of the Khooid Ya Ka Wah Myntdu, would like to remind you that the monsoon is about to start. We request you to kindly arrange the joint site inspection at the earliest before the rainfalls wash away the mud from the ongoing earthworks through tributaries to the Myntdu River. As we had witnessed in the last few days in the entire stretch of Myntdu river due to the heavy rainfalls and landslides.

Furthermore, we are strongly protest against the dumping of muds directly to the Myntdu river by the M/s Dhar Construction company on the sunday morning of 15th & 17th May 2022 at the landslide site near the bridge of tre yong riang of widening of DAJ roads of NH 40 (E). This act had directly destroyed the paddy field and damaged the ecology of Myntdu River. Moreover the reservoir dam for drinking water supply to the household of Jowai by the Executive Engineer PHE (Electrical) Jowai Division, Jowai.

We are looking forward that you should take stern action at the earliest against the office concern and the contractor who violates the NGT order as published by your office.

Thanking you

Yours sincerely

Smt H. Dkhar

Assistant General Secretary
KYM, Jowai.

Copy forward to:-

- (1) The Hon'ble Chief Secretary to the Government of Meghalaya, for information and necessary action.
- (2) The Executive Engineer PWD (Rds) Jowai Central Division NH, Jowai. With a humble request to arrange the Joint site inspection at the earliest.
- (3) The Executive Engineer Water resources department, West Jaiñtia hills district, for information and necessary action.
- (4) The District Forests officer (Territorial) West Jaiñtia Hills District. For information and necessary action.
- (5) The Secretary JHADDC, Jowai. For information and necessary action.

Assistant General Secretary
KYM

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
JOWAI.

ORDER
(Dt. 06/12/2021)

No.Gen.179/Pt-III/CA/MU/NGT/2021/181:- In pursuance to Minutes of the meeting held on 24.11.2021 regarding action to be taken to address issues highlighted by the Hon'ble NGT Easter Zone Bench, Kolkata in O.A No. 172/2016 EZ received from the Chief Secretary, Govt. of Meghalaya, a joint inspection with the Executive Engineer, PWD (Roads) Jowai Central Division and the Contractor M/s Dhar Construction Company will be held on 13/12/2021 at 1:00 P.M to ensure that dumping of rubble/earth cutting along the banks of Myntdu Rivers has been stopped.

Kindly make it convenient to attend without fail.

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner
West Jaintia Hills District,
Jowai.

Dated Jowai the 6th December, 2021.

Memo No. Gen.179/Pt-III/CA/MU/NGT/2021/181-A,
Copy to:-

1. Shri. A. S. Mukhim, Addl. Deputy Commissioner (Revenue), West Jaintia Hills District Jowai for information with a request to conduct weekly inspection and to ensure that dumping of rubble/earth cutting does not start again and to submit a report to the undersigned. He is also requested to inform the contractor to attend the joint inspection on 13/12/2021.
2. The Executive Engineer PWD (Roads) Jowai Central Division for information and to be present during joint inspection.
3. M/s Dhar Construction Company , Maccabe Road, Demseiniong, Meghalaya Shillong for information and to be present during joint inspection.

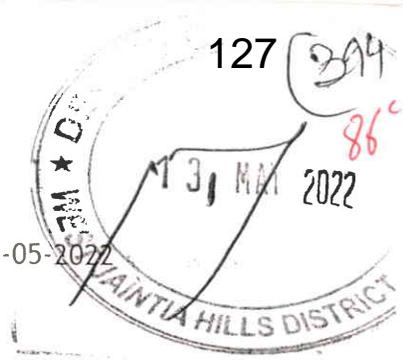
Deputy Commissioner
West Jaintia Hills District
Jowai

Date 12/12/21
Issue No. 50-3045
Office, Jowai
Deputy Commissioner

Annexure -13

S. S.

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI



No.EE(C)/TB/EST/NH-40E/30/2019/1037

Dt. Jowai, the 12-05-2022

To

✓ Deputy Commissioner,
West Jaintia Hills, District,
Jowai.

Sub: - Minutes of the Meeting of the District Coordination Committee, in connection with implementation of the Action Plan for Myntdu River under Priority V.

Ref: Your letter No. Gen.179/Pt-III/CA/MU/NGT/2021/369; Dt. 2nd May 2022.

Sir,

With reference to the subject and letter no. mentioned above, I have the honour to inform you that due to heavy incessant rainfall from 23rd March 2022 up to 26th March 2022 and also till date, heavy landslides have occurred on the NH-40E/NH-206 (Dawki Amlarem Jowai road), also different types of damages have occurred to this road. FIR in this regard has been submitted with a copy to you vide letter No. EE(C)/TB/FDR/05/2019/9015-A; Dt. 30-03-2022. This stretch of this DAJ road, i.e., from Km 208.000 to 214.000 Km; has also been affected with landslides. It may be mentioned here, that there are no more excavation activities in this ongoing project, and the project is almost completed, where the balance items of works are provision of signages, delineators, centre lines, edge lines, etc. however, the spoils remaining on the road side that are caused due to landslides, are also being removed by dumper trucks into the dumping site. But due to continuous rainfall, landslides keep on falling, and as a result, clearing of the same is also being done from time to time.

Also, staff from the office of the undersigned, are being deputed at site to monitor all activities, that no such dumping activities happen again.

Encl: Photographs.

Yours faithfully

(Shri. M. Tang)

Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

Dt. Jowai, the 12-05-

Memo No. EE(C)/TB/EST/NH-40E/30/2019/1037-A
2022

Copy to: -

1. The Superintending Engineer, PWD (Roads), National Highway Circle Shillong for favour of kind information, (encl. letter from DC, Jowai; as above).
2. The Assistant Executive Engineer, PWD (Roads), NH Sub-Division, Jowai, for information and necessary action, he is directed to see that there is no more dumping of debris into the sides of the road and along the slopes of the river.

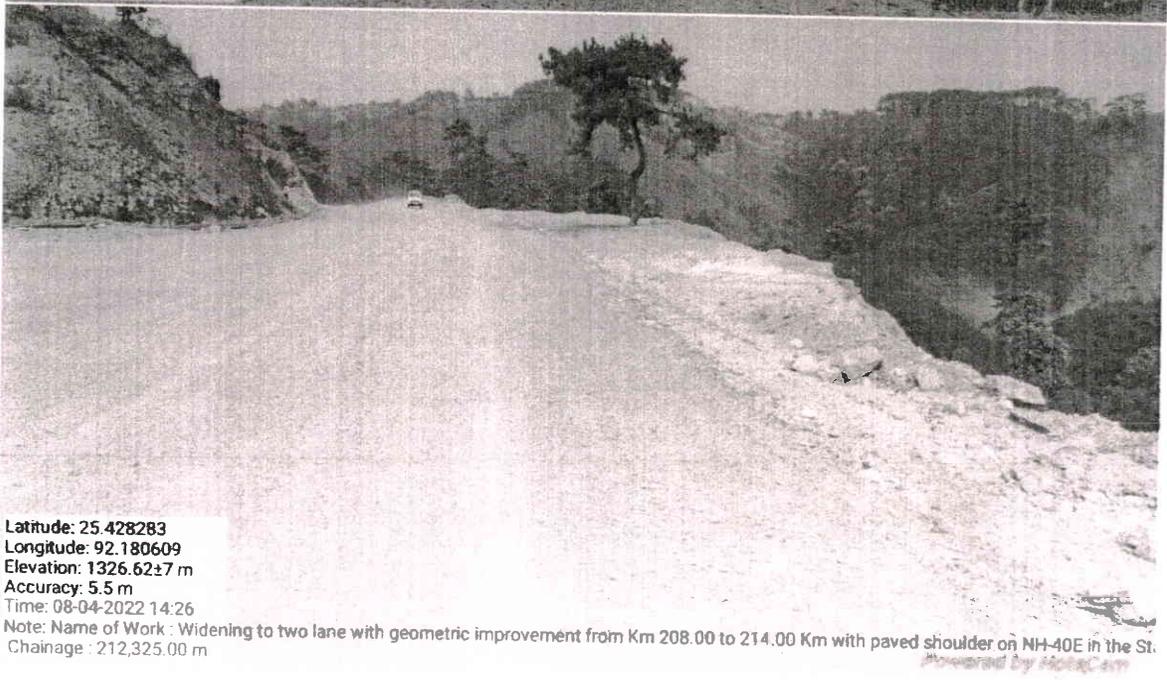
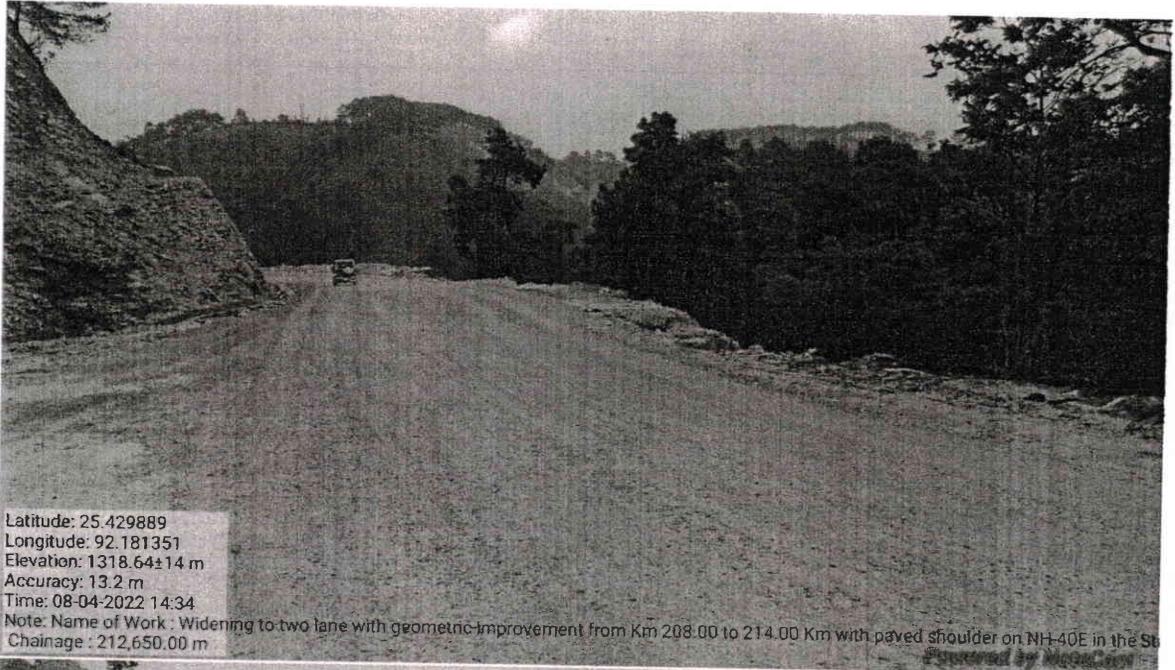
Deputy Commissioner

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12/5/2022

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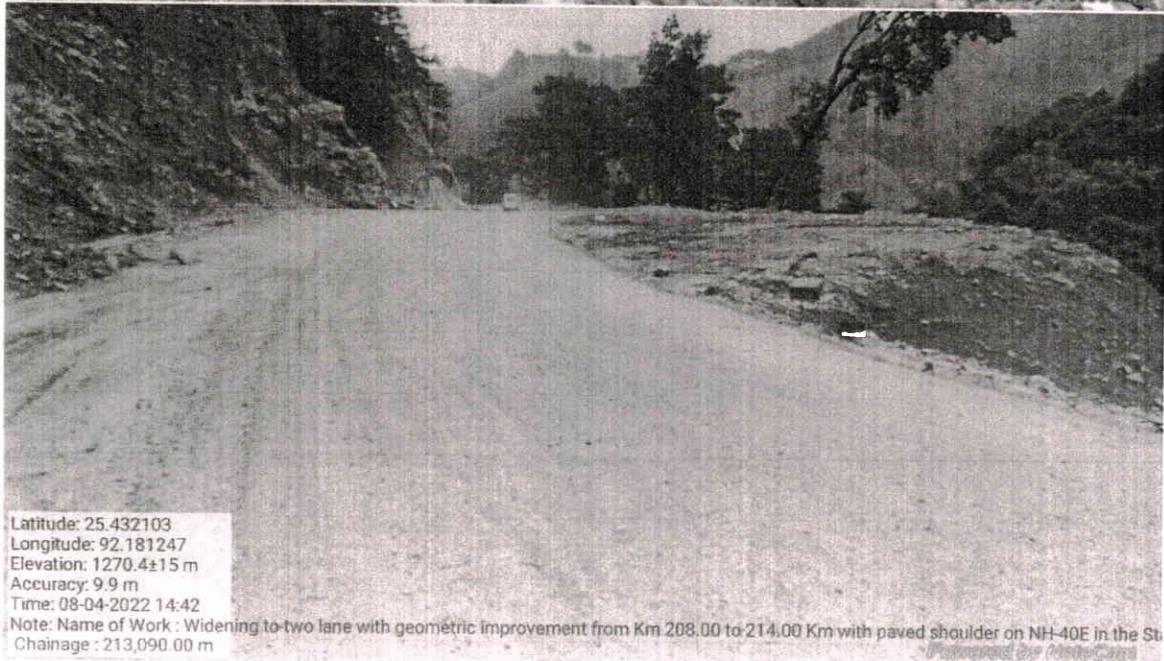
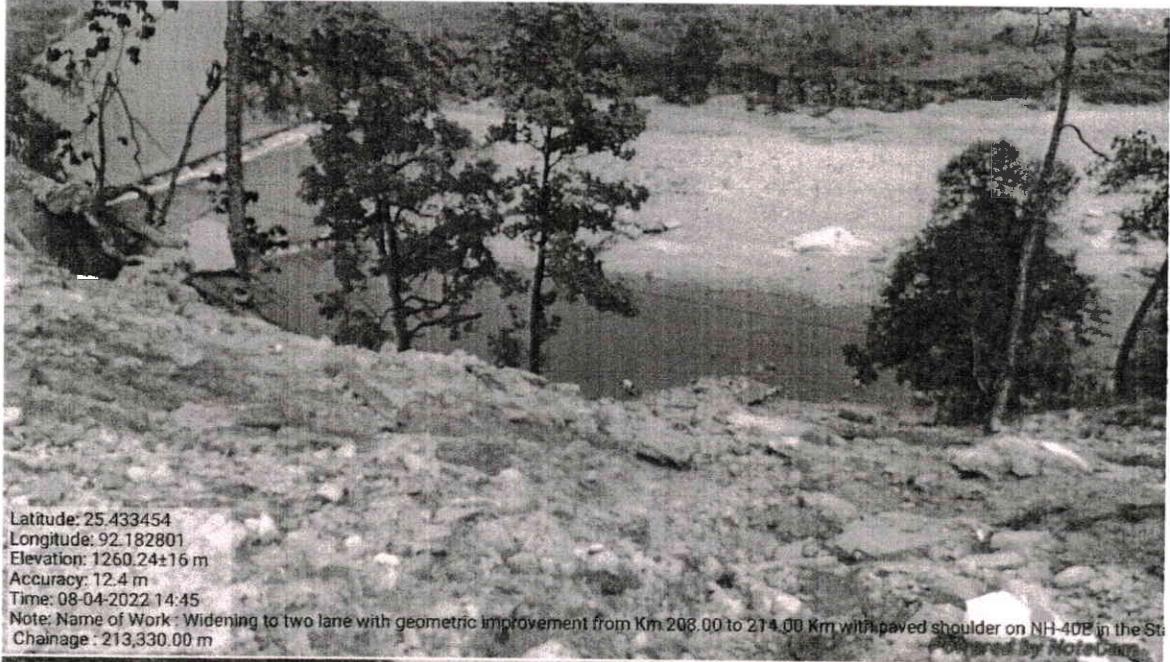
Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)

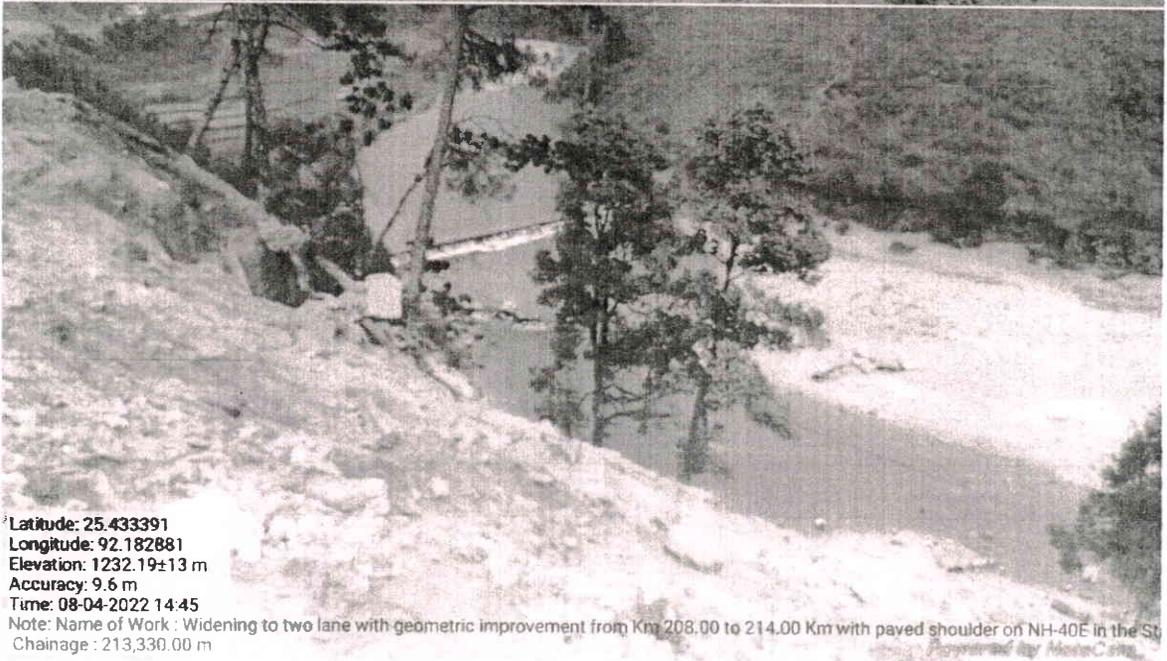
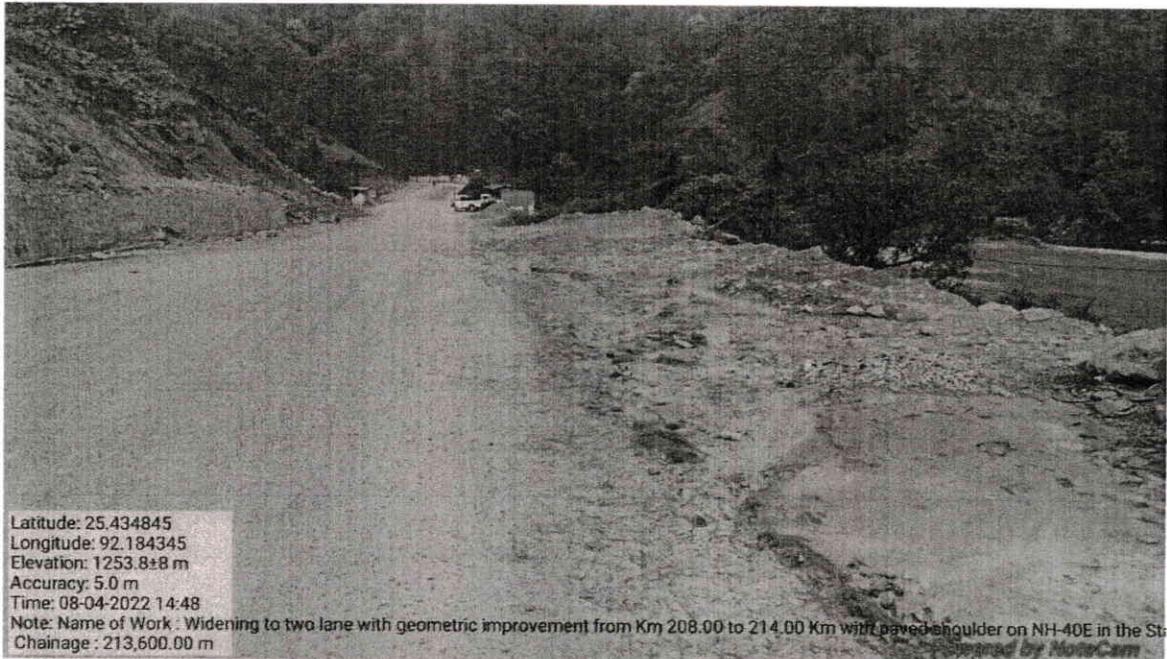


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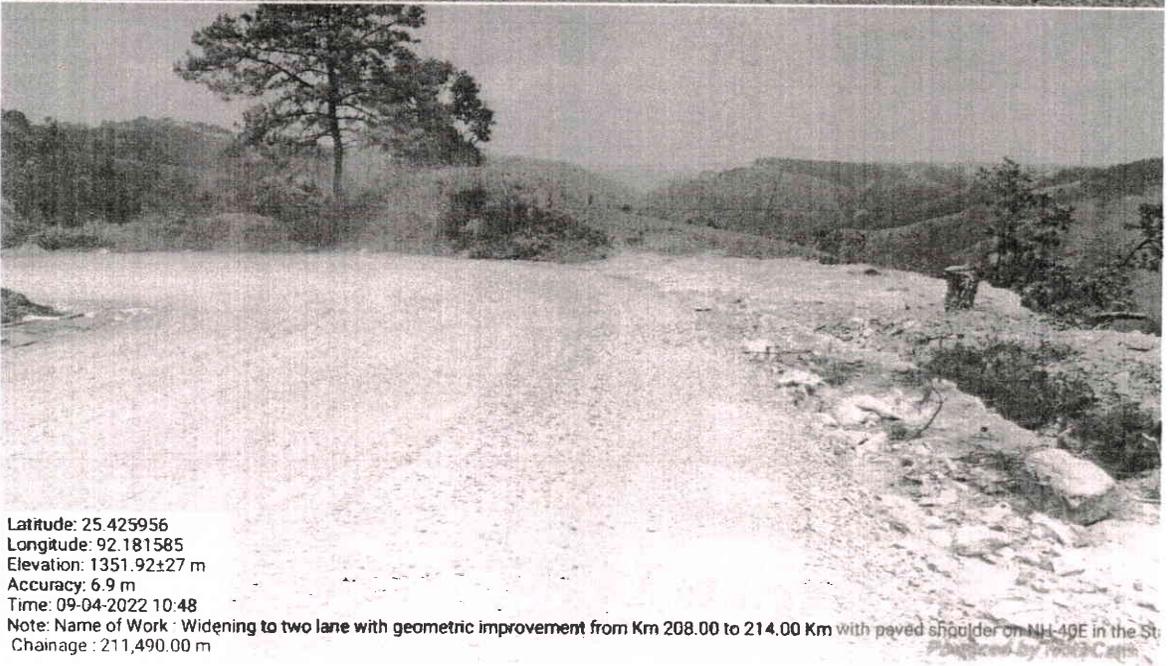
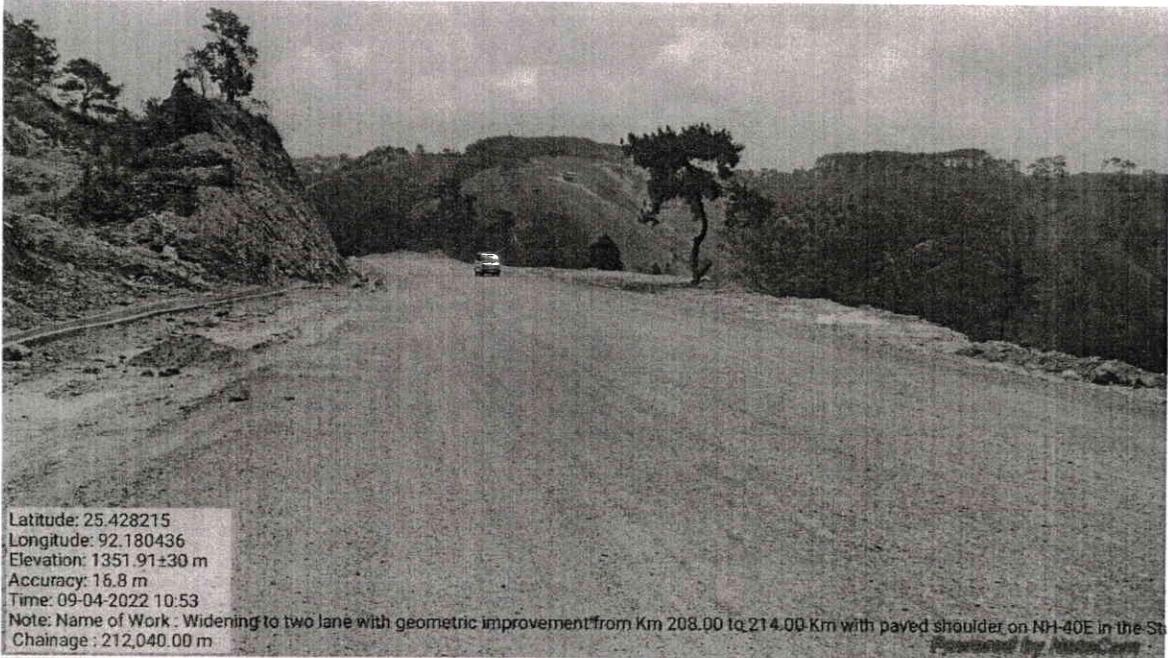
"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)



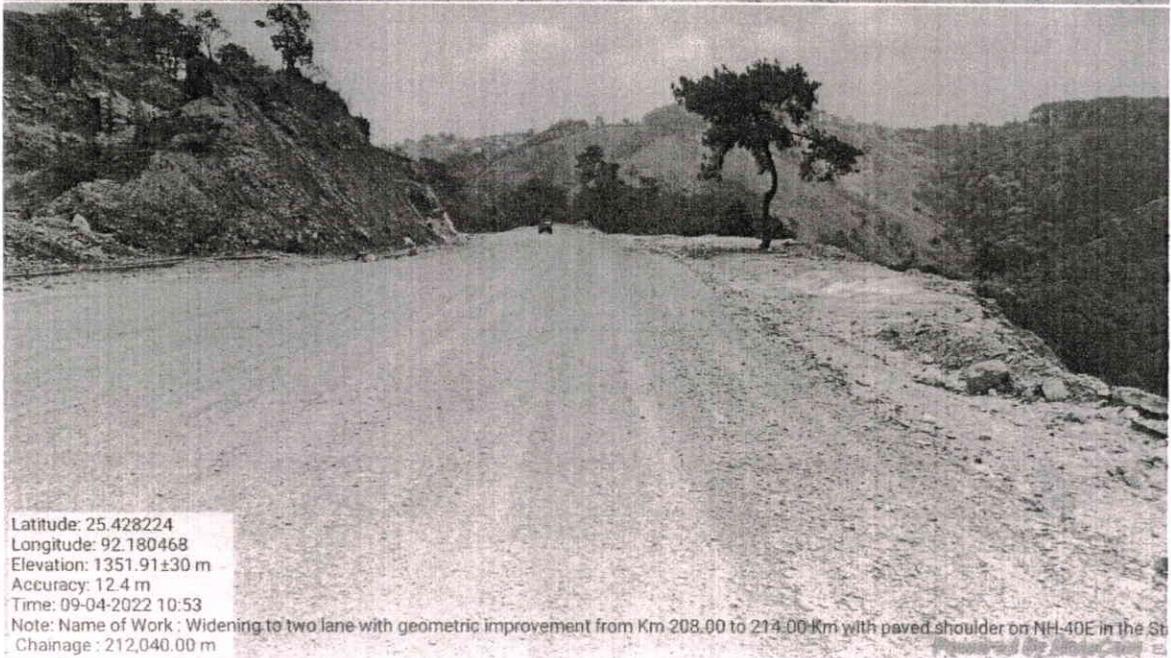
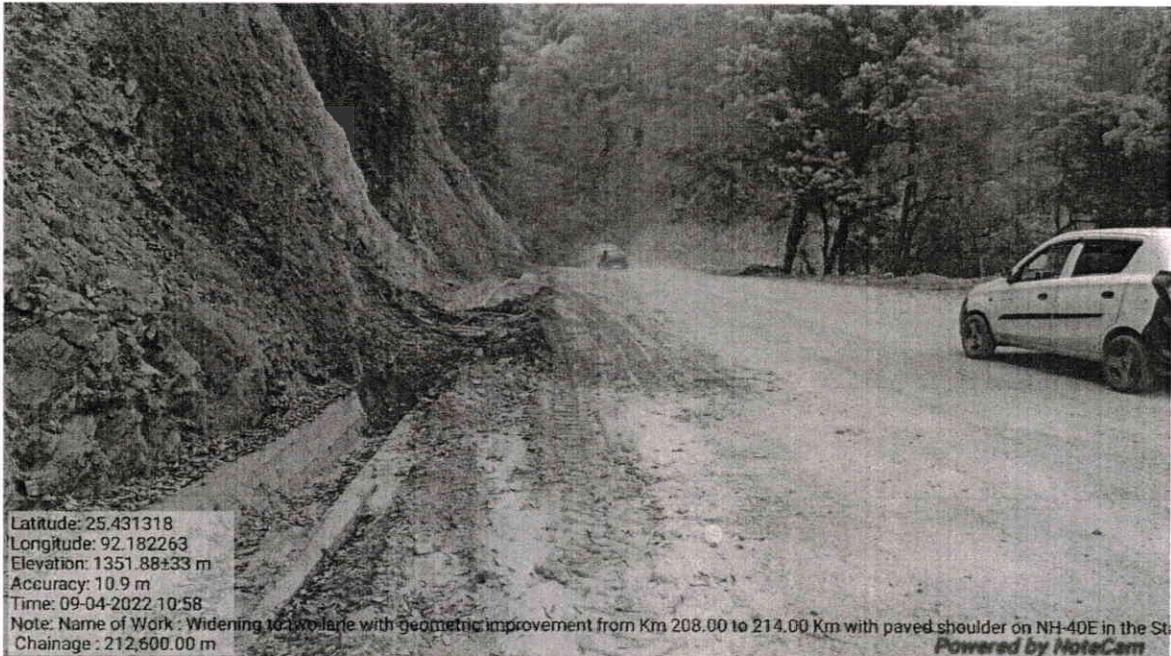
"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)



"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)

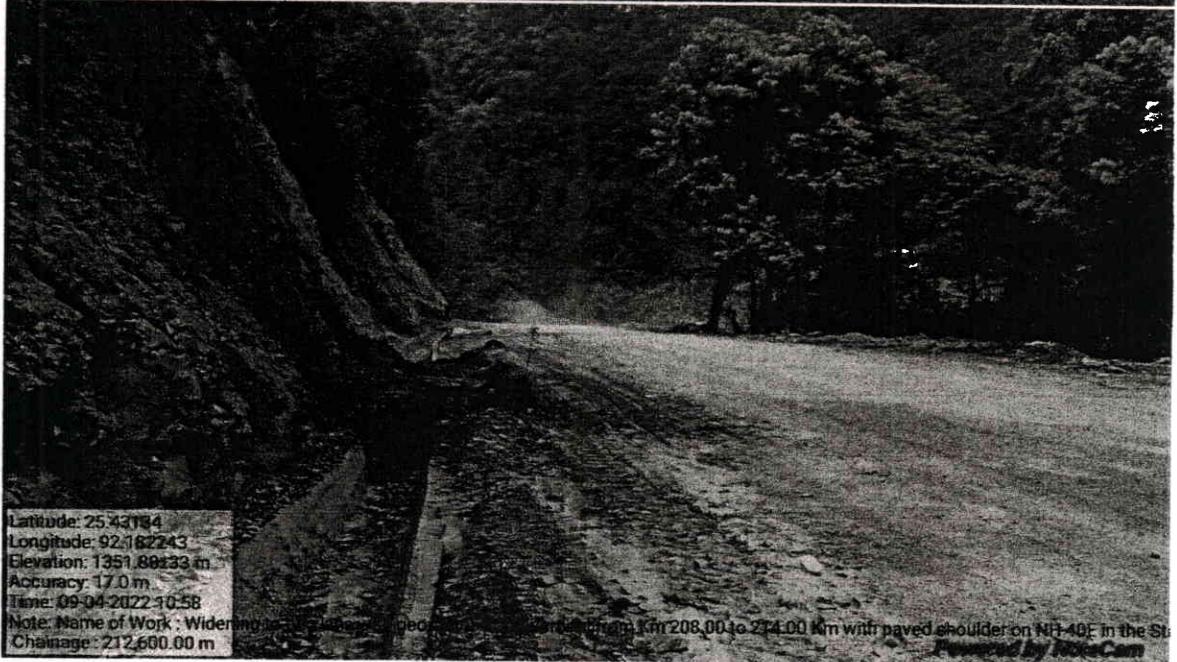
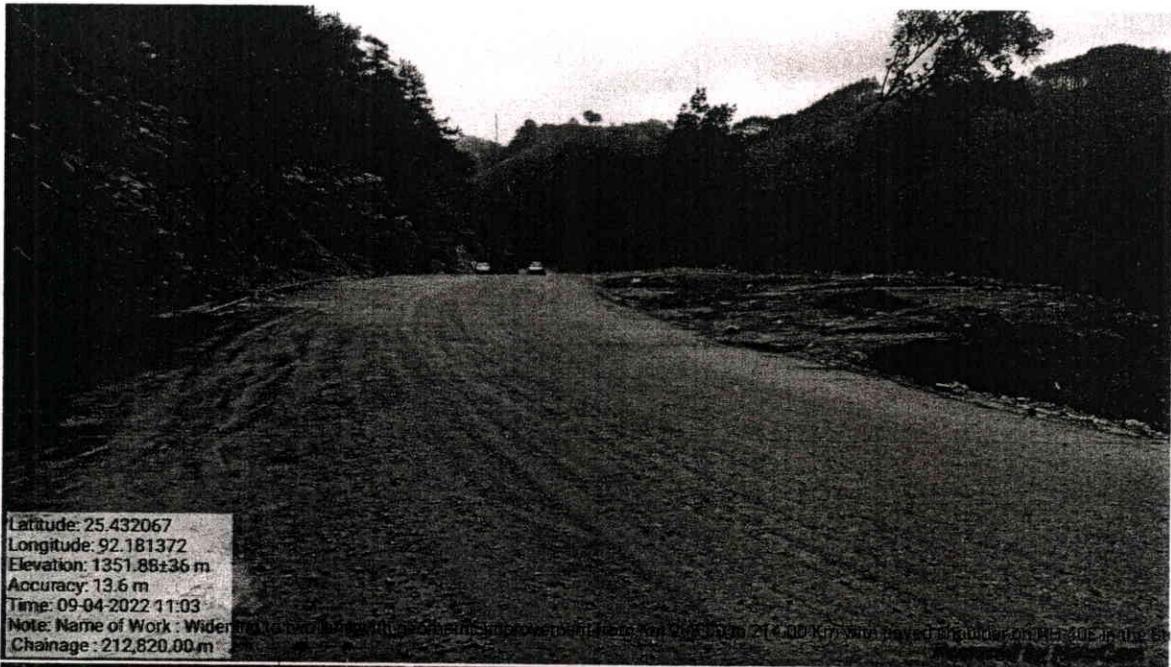


"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)



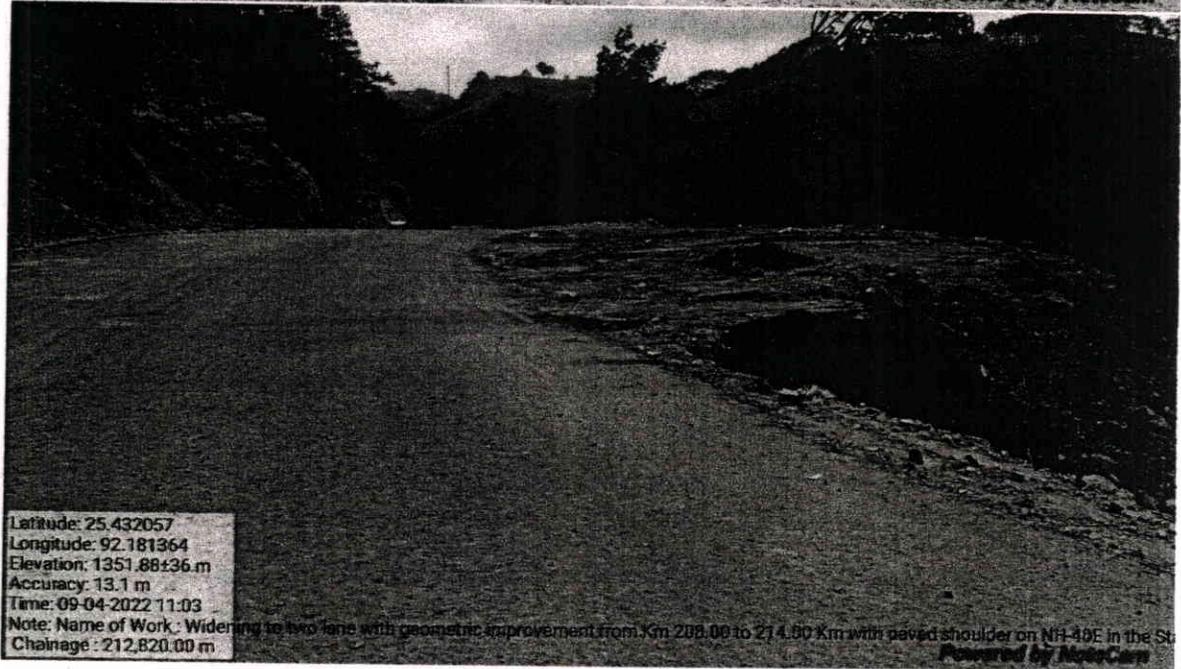
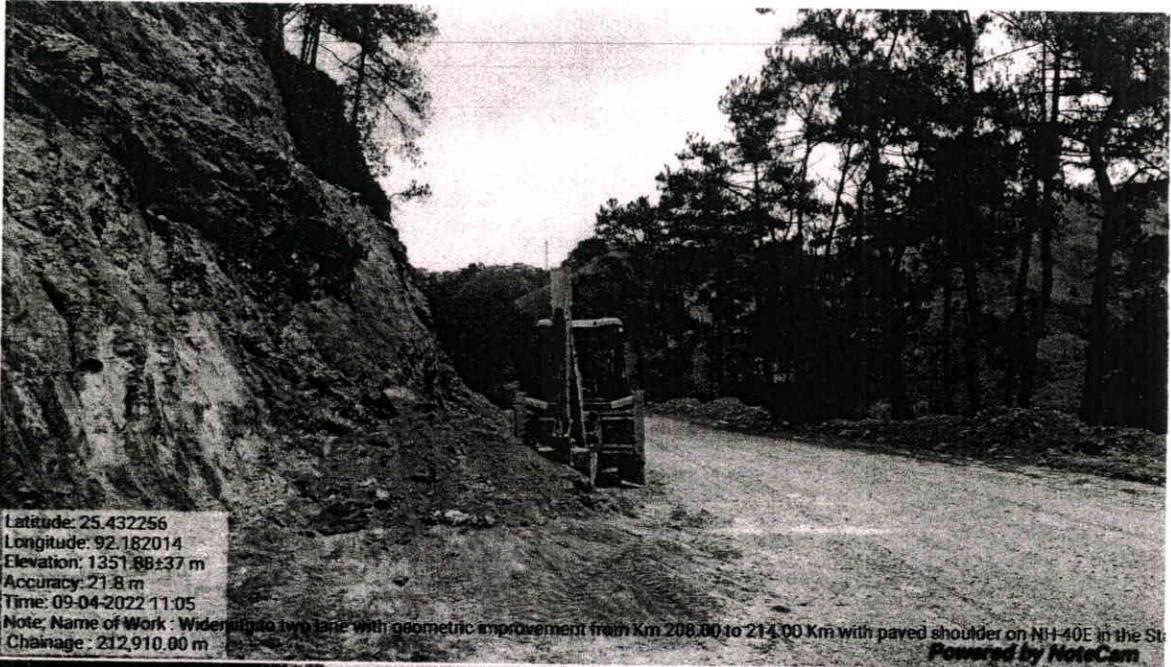
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"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No. - 40E/2019-20/MG/153)

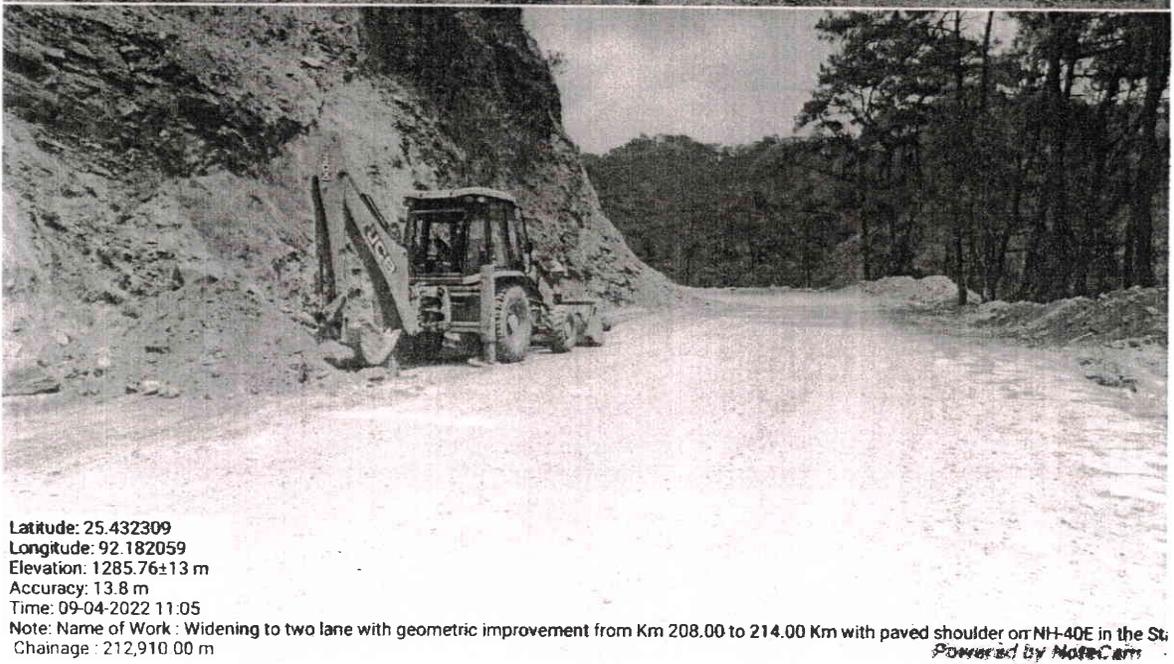
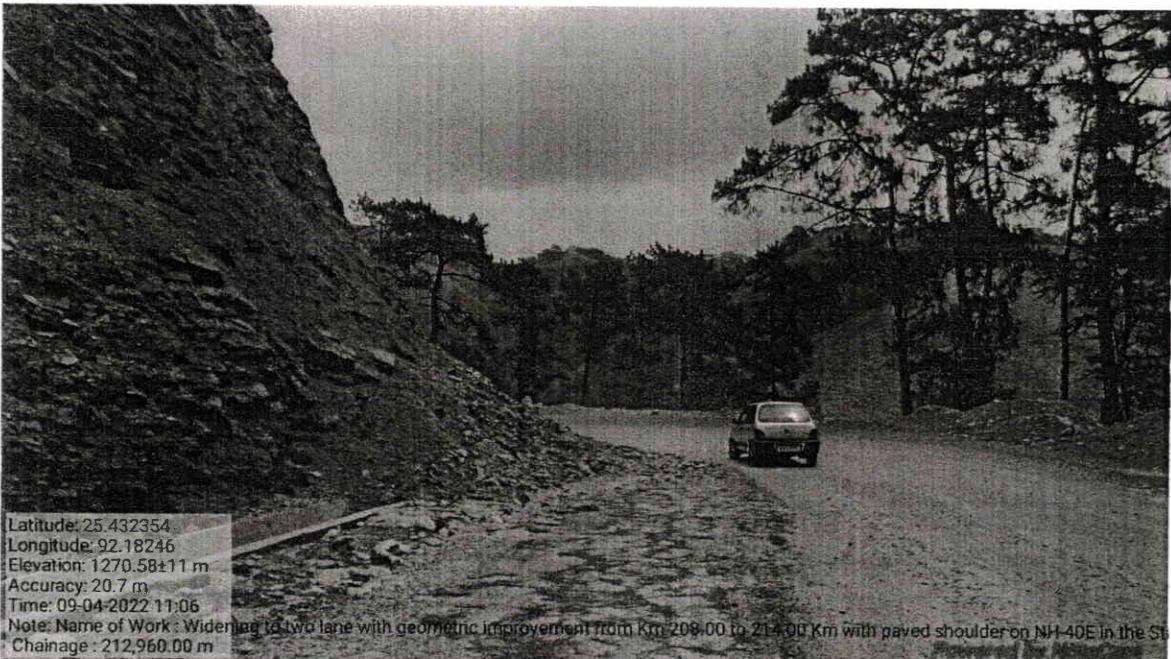


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"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/153)

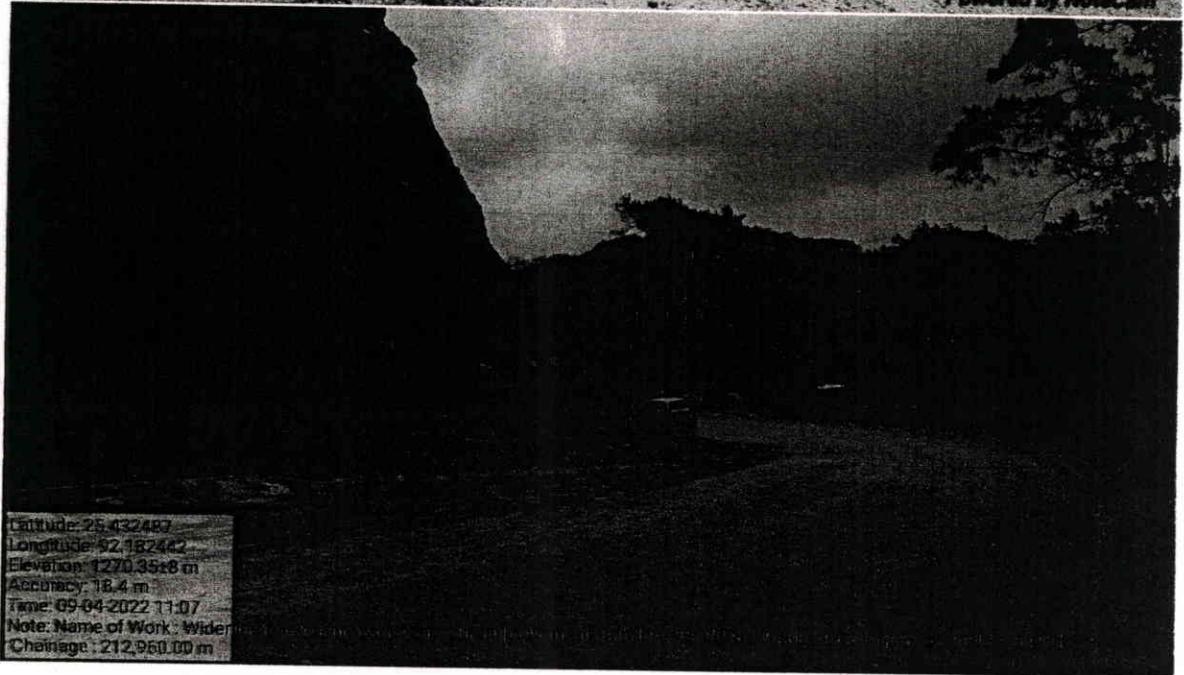
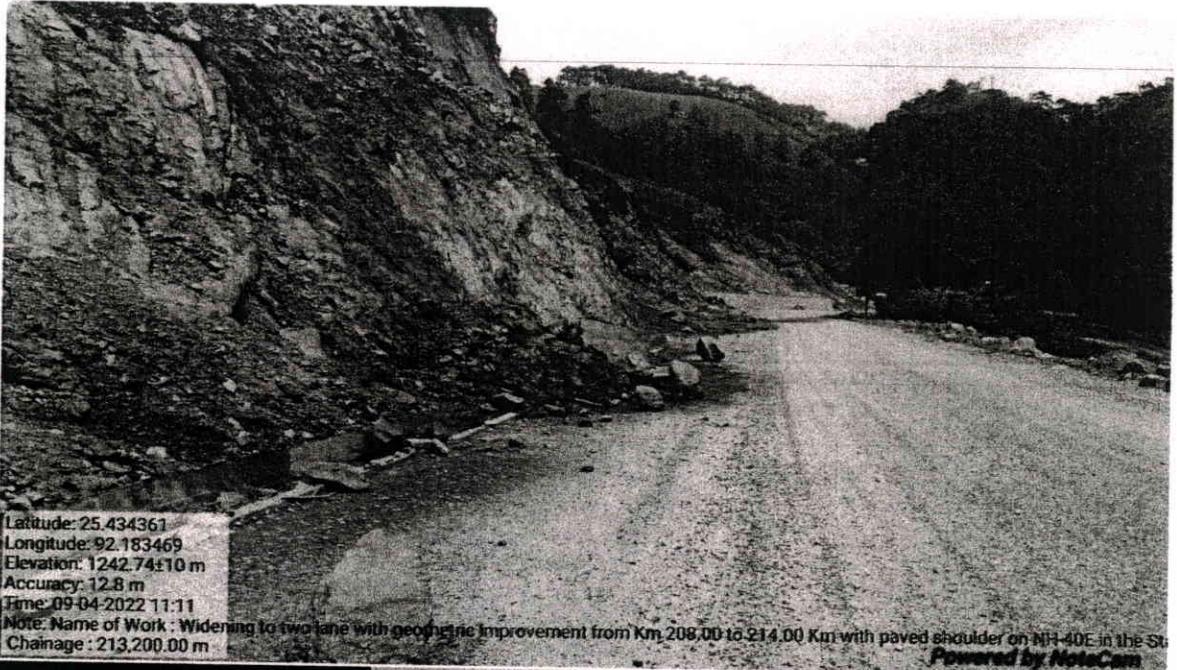


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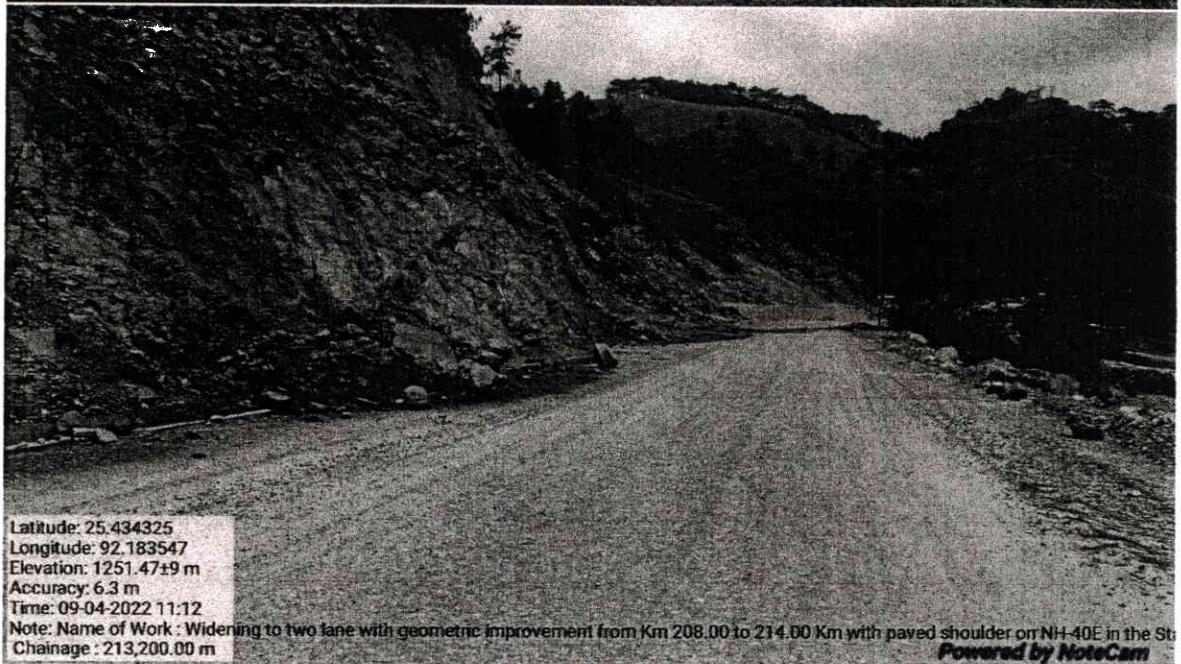


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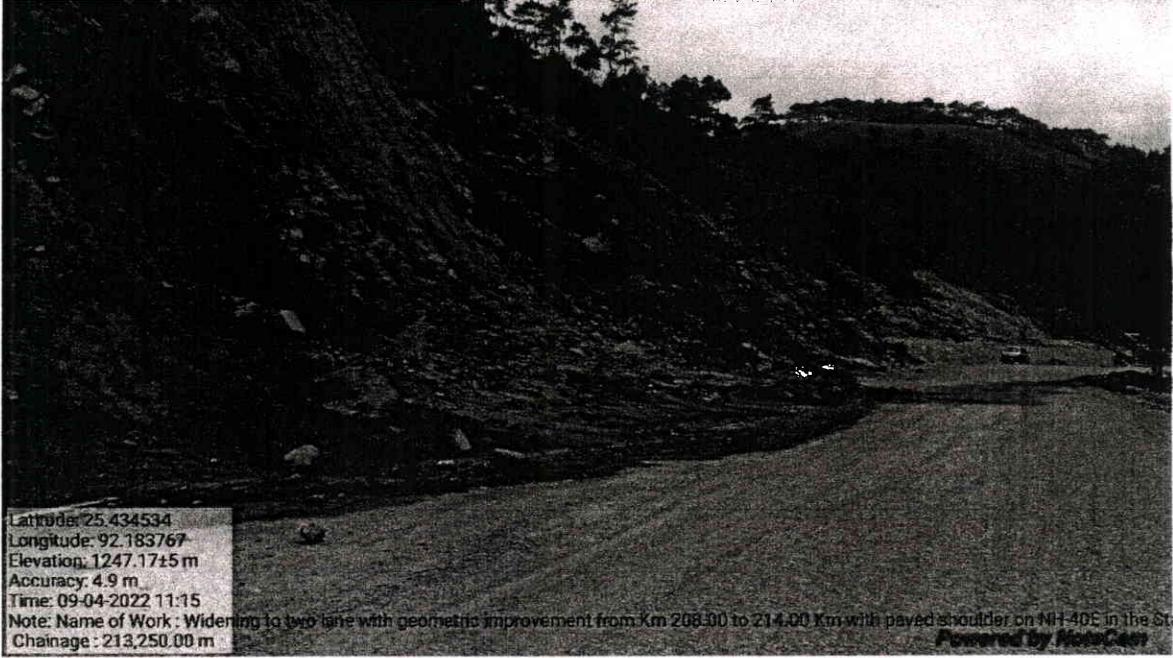
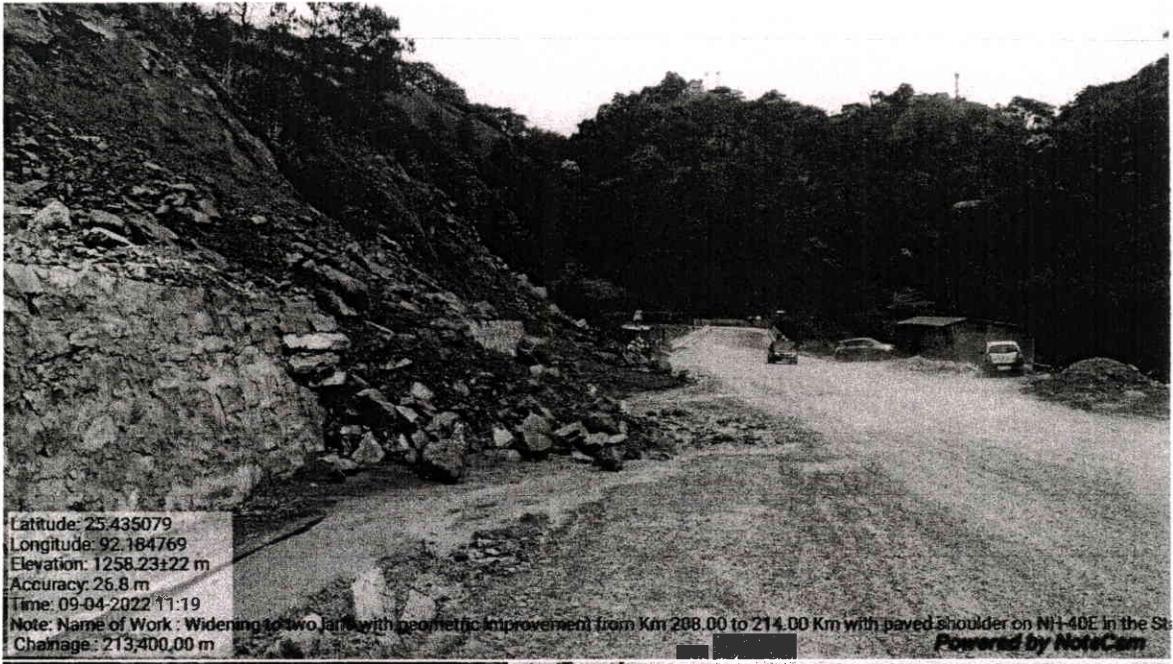
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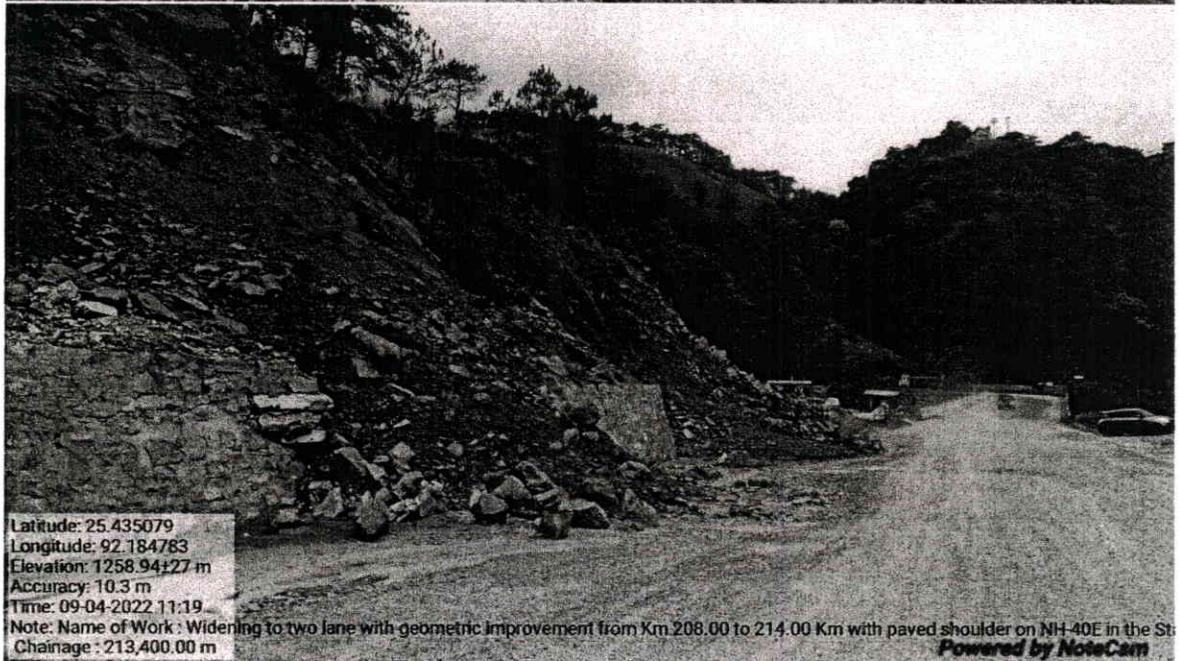
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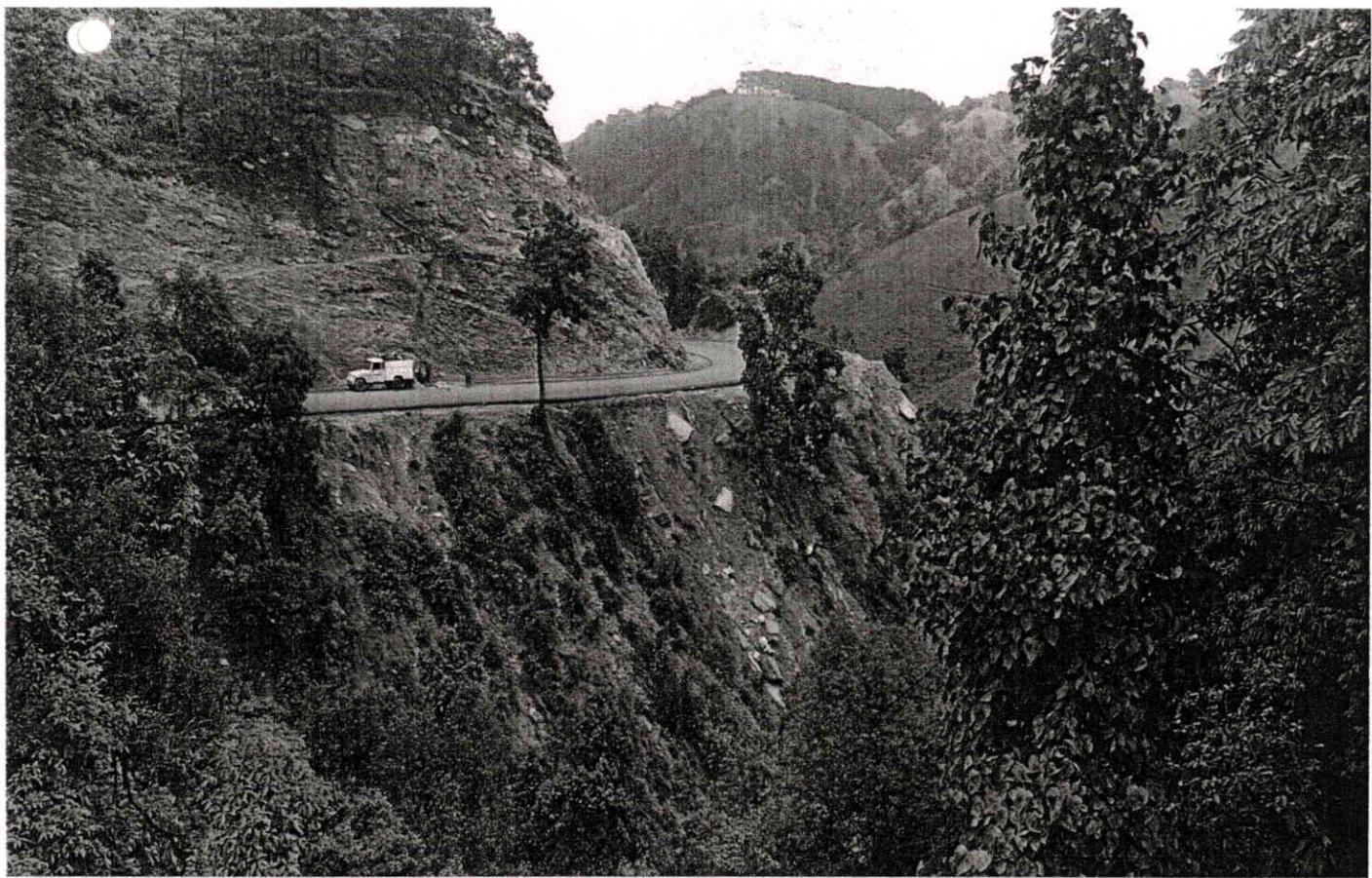
Date 26-May-2022

Annexure -20-23

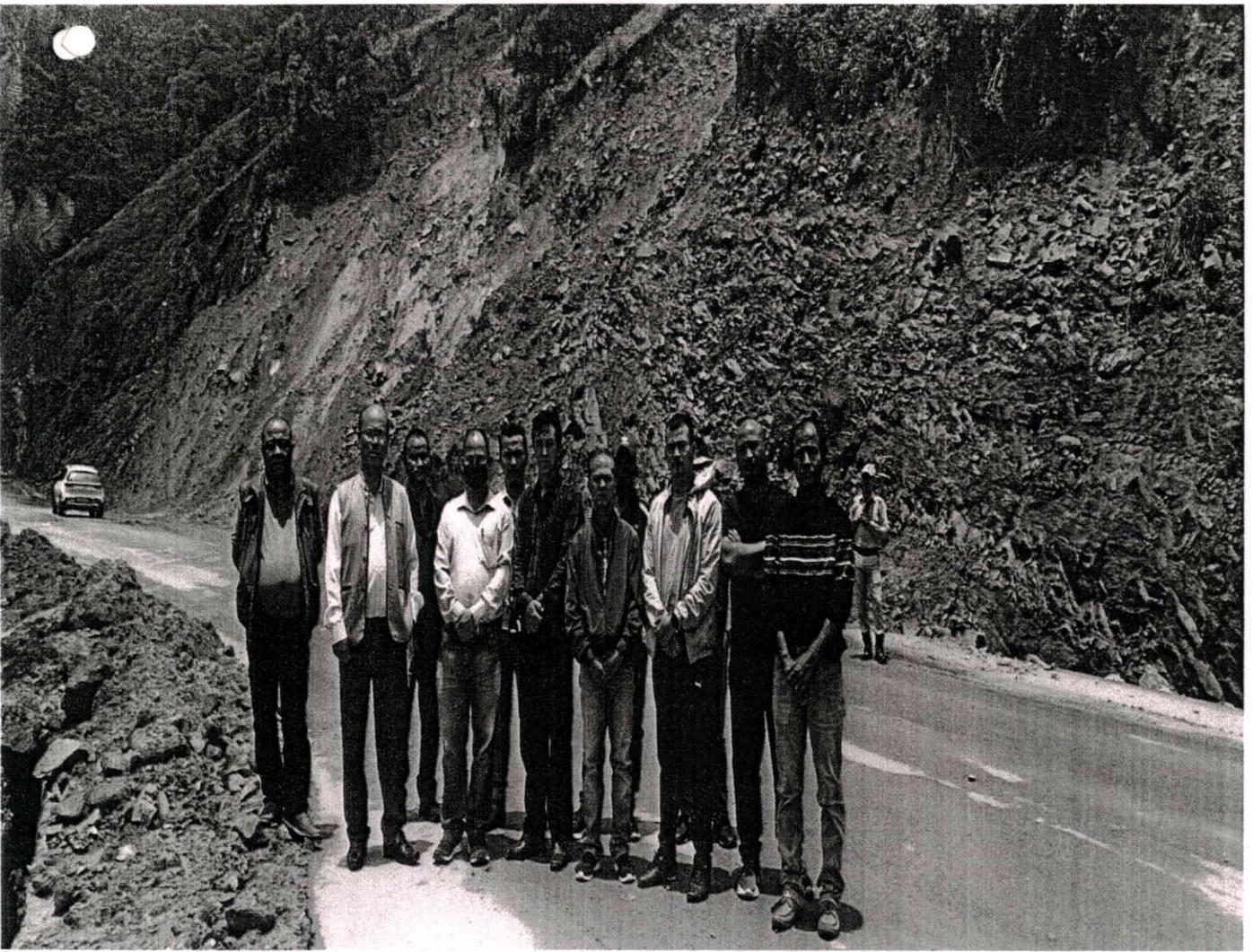
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Date 26-May-2022



Date 26-May-2022



Date 26-May-2022



GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

ORDER UNDER SECTION 144 Cr.P.C.
(Dated Jowai, the 4th April, 2022.)

Whereas, in accordance with the directives issued by the Chief Secretary, Government of Meghalaya vide letter No. FOR/CC/2/2017/915, Dt. 26/3/2022 and in compliance of the Order of the Hon'ble NGT in O.A No. 172/2016;

Whereas, it is necessary to ensure effective implementation of the Hon'ble National Green Tribunal (NGT) Order against illegal felling of trees, sand mining and illegal collection of boulders from the river bed of Myntdu and its vicinity;

Whereas, the quality of water in the Myntdu river is severely affected day by day due to washing of clothes and vehicles in the catchment areas, dumping of spoils and dirt, illegal collection of sand/stone from the river bed of Myntdu river;

Now, therefore I, Shri. Garod L.S.N. Dykes, IAS, District Magistrate, West Jaintia Hills District, Jowai in exercise of the powers conferred upon me U/S 144 Cr.P.C, do hereby prohibit as under:-

1. Felling of trees in the vicinity of river Myntdu.
2. Sand mining and stone quarries all along the river Myntdu and on the river bed.
3. Washing of clothes and vehicles, dumping of spoils and waste material (Solid/Liquid) along the course of Myntdu river and waste/muck from road construction into Myntdu river.

In view of the urgency of the case, this order is hereby passed ex-parte and shall remain in force until further orders.

Given under my hand and seal this day the 4th April, 2022.



(Shri. Garod L.S.N. Dykes, IAS)

~~District Magistrate
West Jaintia Hills District
Jowai~~

Dated Jowai the 4th April, 2022.

Memo No: Gen.179/Pt-III/CA/MU/NGT/2021/325-A,

Copy forwarded to:-

1. The Private Secretary to the Chief Secretary Govt. of Meghalaya, Shillong for favour of kind information of the Chief Secretary.
2. The Principal Secretary to the Govt. of Meghalaya Urban Affairs for favour of your kind information.
3. The Commissioner of Division Khasi, Jaintia Hills & Ri Bhoi District for favour of your kind information.
4. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information with reference to your letter No. FOR/CC/2/2017/915, Dt. 26/3/2022.
5. The Superintendent of Police, West Jaintia Hills District Jowai for kind information and necessary action.
6. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for information.
7. The Chief Executive Officer, Jowai Municipal Board, for kind information and necessary action.
8. The Sub- Divisional Officer, Amlarem Sub Division for information and necessary action.
9. The Divisional Forest Officer, Jaintia Hills Territorial Division, Jowai, for information and necessary action.
10. The Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information.
11. The Executive Engineer, PHE Electrical Division, Jowai for information.
12. The Divisional Mining Officer, West Jaintia Hills District Jowai for information.
13. The Assistant Director Information & Public Relations West Jaintia Hills District Jowai for information with a request for wide publicity of the above order.
14. The Members of the Vigilance Team Myntdu River, for information.

Deputy Commissioner
Jowai
Date 5/4/22

~~District Magistrate,
West Jaintia Hills District,
Jowai~~

Date 26-May-2022



**GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
JOWAI.**

No. Gen.179/Pt-III/CA/MU/NGT/2021/ 602,

Dated Jowai the 6th July, 2022.



The Secretary to the Government of Meghalaya
Forests & Environment Department, Shillong.

Subject:- Action Taken Report in Compliance to the Hon'ble NGT in O.A No. 172/2016
in the Matter of Sajay Laloo Versus State Of Meghalaya & Ors .

Reference:- No. FOR/CC/2/2017/970, Dt. 27/6/2022.

Sir,

With reference to the subject cited above, I am to forward herewith Action Taken Report in Compliance to the Hon'ble NGT in O.A No. 172/2016 in the Matter of Sajay Laloo Versus State Of Meghalaya & Ors for your kind information and necessary action.

Yours faithfully,

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner
West Jaintia Hills District,
Jowai.

Memo No. Gen.179/Pt-III/CA/MU/NGT/2021/ 602 -A,
Copy to :-

Dated Jowai the 6th July, 2022.

1. The Commissioner and Secretary to the Govt. of Meghalaya Urban Affairs Department, Shillong for kind information.
2. The P.S to the Addl. Principal Chief Conservator of Forest (PCCF) & HOFF & Chairman River Rejuvenation Committee, "Sylvan House" Lower Lachumiere, Shillong for information.
3. The Director, Urban Affairs Meghalaya, Shillong for information.
4. The Chief Executive Officer, Jowai Municipal Board for your information.
5. The District Urban Planner, West Jaintia Hills District, Jowai for information.

sd/
Deputy Commissioner
West Jaintia Hills District,
Jowai.

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
::::JOWAI::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/601,

Dated Jowai the 6th July, 2022.

**ACTION TAKEN REPORT IN COMPLIANCE TO THE HON'BLE NGT IN O.A
NO. 172/2016 IN THE MATTER OF SAJAY LALOO VERSUS STATE OF MEGHALAYA
& ORS .**

1. *Dumping of Solid waste, waste and muck during road construction on the stretch of DAJ(Dawki -Amlarem- Jowai) road i.e , from 208.000 to 214.000 Km:*
 - i. The District Magistrate has conducted inspection on 13/12/2021. (Annexure 1)
 - ii. Weekly inspection report of Additional Deputy Commissioner (Revenue) and Extra Assistant Commissioner (Revenue) w.e.f 6th January, 2021 to 4th March, 2022 are enclosed at (Annexure 2 to 15).
 - iii. The District Magistrate has also conducted inspection on 26/5/2022. (Photos at Annexure 16 to 20)
 - iv. The Executive Engineer PWD (Roads) Central Division Jowai has submitted action taken report vide letter No. EE(c)/TB/EST/NH-40E/30/2019/1037, Dt. 12/5/2022 and No.EE(c)/TB/EST/NH-40E/30/2019/2076, Dt.21/06/2022. (Annexure 21 to 24 & 25 to 29)
2. *Encroachments in the catchment and flood plain zone of the river and necessary steps to remove encroachments.*
 - i. Action Taken Report of the Town Planning Officer, Meghalaya Urban Development Authority, Jowai Unit Jowai has been received vide letter No. MUDA/J/R-42/2015/64, Dt. 13/6/2022. (Annexure 30 to 36)
 - ii. The District Magistrate along with Enforcement Staff has conducted inspection on 30/5/2022 at 9:00 A.M (Photos enclosed at Annexure 37 to 39).
 - iii. The District Magistrate has served Show Cause Notices to 8(Eight) alleged encroachers. (Annexure 40 to 47).
3. *Inspection on illegal Sand mining etc.*

Field Inspection on illegal mining along Myntdu River and Jowai Town has been conducted by the DFO(T) Jowai vide letter No. JH/OA-172/2016-17/Pt-III/890/21, Dt. 6/4/2022. (Annexure 48 to 49).

4. The Chief Forest Officer, Jaintia Hills Autonomous District Council, Jowai has submitted report of staff engaged for weekly patrolling duty along River Myntdu Bridge vide letter No. JHADC/FOR/11/2019/2297-98, Dt. 28/06/2022 (Annexure 50 to 57).
5. The Revenue Officer, Jaintia Hills Autonomous District Council, Jowai has furnished the detailed of Land Holding Certificates issued to persons along river Myntdu vide letter No. JHADC/REV/NGT/7/2021-2022/04, Dt. 28/06/2022 (Annexure 58 to 59).
6. **Permanent landfill:-**

The Task Force Committee has found the following sites feasible for used as long term sanitary landfill:-

- a) Private land belonging to Smt. Baiamonlang Shylla at Mooshutsdai. The land has been used as temporary dumping sites for 2(Two) months from 10.11.2021 to 10.1.2022 before opposition by the people of the nearby villages. During Public Hearing held on 4/03/2022, the people has opposed for land use as dumping site. According to the inputs gathered in most recent time, the residents of nearby villages may accepts for setting of sanitary landfill in accordance with the Solid Waste Management Rules, 2016.
- b) Community land in Rakabah:- As requested by the Headman of Rakabah an awareness programme was conducted on 31/05/2022. The Deputy Commissioner, West Jaintia Hills District and Expert from Urban Affairs Department and Meghalaya State Pollution Control Board, Shillong attended the awareness programme. The programme was attended by at least one member from each household of Rakabah village. The Headman has agreed to submit the intent of the landowner to sell the land for the proposed project. (Photo enclosed at Annexure 60).
- c) Necessary proposal for obtaining Environment Clearance at Mooshutsdai has been submitted to Government to obtain Environment Clearance as per O.M F No. 22-76/2014-IA-III Dt. 7/10/2014 by the Govt. of India, Ministry of Environment, Forests and Climate Change Impact Assessment Division New Delhi vide letter No.Gen.DPR/SWM/Pt-I/SWM/2022/155, Dt. 23/6/2022 (Annexure 61 to 74).

Encl: As stated above.

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner,
West Jaintia Hills District,
Jowai

**GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
JOWAI.**

REPORT ON SITE INSPECTION IN CONNECTION WITH EXCAVATION OF EARTH DUE TO WIDENING OF ROAD
ON NH 40 E ALONG THE BANKS OF MYNTDU RIVER.

No.Gen.179/Pt-III/CA/MU/NGT/2021/203 :- In pursuance to Minutes of the meeting held on 24.11.2021 regarding action to be taken to address issues highlighted by the Hon'ble NGT Easter Zone Bench, Kolkata in O.A No. 172/2016 EZ received from the Chief Secretary, Govt. of Meghalaya, a site inspection was conducted on the 13th December, 2021 by the undersigned along with the Additional Deputy Commissioner, West Jaintia Hills District, Executive Engineer, PWD (Roads) Jowai Central Division, Shri. Ngaitlang Dhar M/S Dhar Construction and others (Attendance Sheet enclosed at Annexure 1).

It is informed that the site was inspected by the Secretary, PWD (R&B), Chief Engineer (NH), PWD(Roads), Meghalaya Shillong, Superintending Engineer PWD (Roads), National Highway Circle, Shillong, etc on the 7th December, 2021. During the inspection, the Chief Engineer, had instructed that only the spoils that fall directly into the river, i.e at Ch:213,330.000m of 214th Km of this NH-40E, only this location shall have to be cleared completely; whereas, other locations where the spoils do not fall directly into the river, need not be cleared, since they do not fall into the river directly. And, also they have instructed that no more spoils should be dumped along the sides of the road, and the already dumped materials shall have to be taken into the dumping site, which the office of the Executive Engineer, PWD (Rds) Jowai Central Division has made an arrangement with the landowner, and where the landowner has willingly allowed the contractor to dump into that location. This land falls at Ch. 210,860.000 to 211,110.000m on the right-hand side of this NH 40E (DAJ) Road. (copy enclosed at Annexure 2 & 2(A))

It is informed that the Executive Engineer, PWD (Roads) Jowai Central Division has directed the contractor to remove all the excavated earth on the road side to complete within a period of 2(Two) weeks as per instruction vide letter No. EE(C)/TB/EST/NH-40E/30/2019/5906, Dt. 25/11/2021 (copy enclosed at Annexure 3).

During the site inspection on 13/12/2021 it was found that the contractor has stopped dumping of all the spoils on the road side and into the slopes of the hill. The spoils that has been dumped into the downhill side along the slopes of the river Myntdu and the spoils that has been dumped along the roads is cleared, except in locations where construction of retaining walls and Hume Pipe Culverts, etc is in progress, where the construction materials like sand, stone etc are stacked on the road side for a period until the construction of these is over. On completion, the road side will also be cleared completely. The location mentioned above i.e at Ch:213,330.00m of 214th Km of this NH, all the dumped materials which directly fall into river, has been cleared.

Formal Order deputing Magistrate to conduct a weekly inspection and to ensure that dumping of rubble/ earth cutting does not start again has been issued vide Office Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202, Dt. 13/12/2021 (copy enclosed at Annexure 4).

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner
West Jaintia Hills District,
Jowai.

Dated Jowai the 13th December, 2021.

Memo No. Gen.179/Pt-III/CA/MU/NGT/2021/181-A, ²⁰³

Copy to:-

1. The P.S to the Chief Secretary, Government of Meghalaya for favour of information of the Chief Secretary.
2. The Additional Principal Chief Conservator of Forests (Planning, Development & Legal Matters) Meghalaya Shillong for kind information with reference to letter No. MFG.13/44/2009/NGT/CC/Vol.II/11709-11715, Dt. 10/12/2021.
3. Shri. A.S. Mukhim, Addl. Deputy Commissioner (Rev) West Jaintia Hills District Jowai for information with a request to conduct weekly inspection and submit report.
4. Shri. Ngaitlang Dhar, M/S Dhar Construction for information and necessary action. Copy of the Honble NGT Order O.A No. 172/2016 Dt. 24.11.2021 is enclosed for compliance.

Deputy Commissioner
Office, Jowai
Issue No. 2627-30
Date 25/12/21

Deputy Commissioner
West Jaintia Hills District
Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI

No. EE(C)/TB/EST/NH-40E/30/2019/6400

Dt. Jowai, the 13-12-2021

To

The Deputy Commissioner
West Jaintia Hills District, Jowai.

Sub: - Dumping of rubble/ earth along the banks of Myntdu River on National Highway NH-40E.

Ref: Your Order Memo No. Gen.179/Pt-III/CA/MU/NGT/2021/181-A; Dated: Jowai, the 6th December 2021; and the joint inspection carried out today, the 13th December 2021.

Sir,

With reference to the subject and letter under reference as mentioned above, I have the honour to inform you that the contractor has stopped dumping of all spoils on the road side and into the slopes of the hill, and all the spoils that has been dumped into the downhill side along the slopes of the River Myntdu which directly falls into the river has been cleared. Moreover, the spoils that has been dumped along the road sides has been cleared, except in locations where construction of Retaining Walls and Hume Pipe Culverts, etc., is in progress; where the construction materials, like sand, stone, etc., are stacked on the road side for a period until the construction of these is over. On completion the road side will be cleared completely.

Further, the undersigned would like to inform your good office that the site was inspected by Secretary, PWD (R&B); Chief Engineer (NH), PWD (Roads), Meghalaya, Shillong; Superintending Engineer (PWD (Roads), National Highway Circle, Shillong, etc., on the 7th December 2021. During the inspection, the Chief Engineer, had instructed that only the spoils that fall directly into the river, i.e., at Ch: 213,330.000m of 214th Km of this NH-40E, only this location shall have to be cleared completely; whereas, other locations where the spoils do not fall directly into the river, need not be cleared, since they do not fall into the river directly. And also, they have instructed that no more spoils should be dumped along the sides of the road, and the already dumped materials shall have to be taken into the dumping site, which the office of the undersigned has made an arrangement with the land owner, and where the land owner has willingly allowed the contractor to dump into that location. This is due to the fact that the land owner wants to develop her land which is a valley, where reclamation of the same could be possible by filling up of the valley by earth, etc. This land falls at Ch. 210,860.000 to 211,110.000m on the right-hand side of this NH-40E (DAJ Road). Consequently, the contractor has stopped dumping of all the excavated materials on the road side or into the slopes of the hill, and has removed all debris from along the sides of the road, except at locations where construction of R/Walls, HP Culverts is in progress, which shall be done after their construction is completed. The location mentioned above i.e., at Ch: 213,330.000m of 214th Km of this NH, all the dumped materials which directly fall into the river, has been cleared completely. A list of the locations where earth has been cleared is given in an Annexure. An NOC from the land owner is also enclosed along with.

This is for favour of your kind information and necessary action.

Encl: Annexure-I & NOC.

Yours faithfully


(Shri. M. Tang)
Executive Engineer, PWD (Roads)
Jowai Central Division Jowai
Dt. Jowai, the 13-12-2021

Memo No. EE(C)/TB/EST/NH-40E/30/2019/6400-A
Copy to: -

1. The Chief Engineer (NH), PWD (Roads), Meghalaya Shillong; for favour of kind information, (Encl as above).
2. The Superintending Engineer, PWD (Roads), National Highway Circle Shillong for favour of kind information, (Encl as above).
3. The Assistant Executive Engineer, PWD (Roads), NH Sub-Division, Jowai; he is directed to see that the contractor stops dumping of any type of spoils along the road side and into the slopes of the hill along the bank of the Myntdu River.

Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

Name of Work : Widening to two lane with geometric improvement from Km 208.00 to 214.00 Km with paved shoulder on NH-40E in the State of Meghalaya on EPC mode.
(Job No. -40E/2019-20/MG/153)

Sl.	Chainage (m)	Distance from Myntdu River	Action Taken	Remarks
1	Ch. 210,860.000 - 211,110.000m	2,100 metres away	Dumping Site	Dumping site where NOC has been obtained from the land owner
2	Ch. 212,280.000m	500 metres away	Spoils already cleared from the Road Side	
3	Ch. 212,830.000m	180 metres away	Spoils already cleared from the Road Side	
4	Ch. 213,090.000m	200 metres away	Spoils already cleared from the Road Side	
5	Ch. 213,200.000m	100 metres away	Spoils already cleared from the Road Side	
6	Ch. 213,250.000m	50 metres away	Spoils already cleared from the Road Side	
7	Ch. 213,270.000m	30 metres away	Spoils already cleared from the Road Side	
8	Ch. 213,330.000m	40 metres away	Spoils already cleared from hill slopes and Myntdu River	Location where spoils fall directly into the River Myntdu

(Shri. M. Tang)

Executive Engineer, PWD (Roads)
Jowai Central Division, Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI



No. EE(C)/TB/EST/NH-40E/30/2019/5906

Dt. Jowai, the 25-11-2021

To

M/S Dhar Construction Company
Maccabe Road, Demseiniong
Meghalaya, Shillong – 793011.

Sub: -

Clearing of dumped debris at road side and along the slopes of the hill on National Highway NH-40E, for the work: -

"Widening to two-lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)

Sir,

With reference to the subject mentioned above, it is a great displeasure to inform you that a hearing was held today the 24th November 2021 by the Hon'ble NGT, in connection with dumping of soil, stones, etc., into the downhill side, along the slopes of the hill which gradually flows down into the River Myntdu. The case was viewed very seriously by the Hon'ble NGT; and during the hearing it has directed that all the debris and earth, etc., that was excavated by you and being dumped on the road side and in the downhill side, along the slopes of the hill, which gradually flows to the River Myntdu; must be removed thoroughly and it must be completed within two weeks' time.

So, in connection with this, the office of the undersigned, has made an arrangement for the dumping site, where all the excavated earth from now on must be taken directly to that site; and also, all the earth, spoils, debris that has been dumped by your labourers on the road side and on the downhill side, along the slopes of the hill; shall be removed immediately within a period of two weeks from the date of issue of this letter.

This has the order of the Competent Authority.

An NOC from the land owner is being enclosed along herewith, for your kind information and necessary action.

Enclo: NOC as above.

Yours faithfully

(Shri. M. Tang)

Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

Deputy Commissioner
Office Jowai
Receipt No 9775
Date 16-11-2021

(183)

Memo No. EE(C)/TB/EST/NH-40E/30/2019/5906-A

Dt. Jowai, the 25-11-2021

Copy to: -

1. The Deputy Commissioner, West Jaintia Hills, Jowai; for favour of kind information, (Copy of the NOC is enclosed).
2. The Chief Engineer (NH), PWD (Roads), Meghalaya Shillong; for favour of kind information, (Copy of the NOC is enclosed).
3. The Superintending Engineer, PWD (Roads), National Highway Circle Shillong for favour of kind information, (Copy of the NOC is enclosed).
4. The Assistant Executive Engineer, PWD (Roads), NH Sub-Division, Jowai, for information and necessary action, (Copy of the NOC is enclosed).

Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

NO OBJECTION CERTIFICATE FOR DUMPING OF EXCAVATED MATERIALS

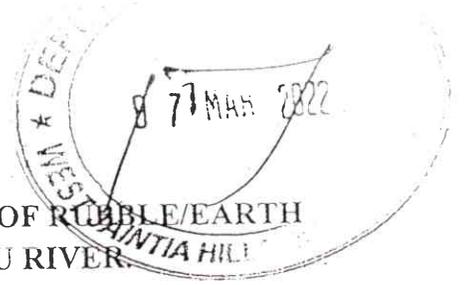
This is to certify that I, Smt Nangsan Talang resident of Demthring Village, West Jaintia Hills District has no objection for dumping of the excavated earth and stones in my plot of land located at Lad Demthring on the right hand side at 212th Km (Chainage 211030.00 m) of Dawki – Amlarem – Jowai Road by the "Dhar Construction Company" during construction of the project "Widening to two lane with geometric improvement from Km 208.00 to 214.00 Km with paved shoulder on NH-40E in the State of Meghalaya on EPC mode (Job No. – 40E/2019-20/MG/153)"

Dated, Demthring
The 25th November 2021

N. Talang
Smt. Nangsan Talang
Demthring Village
West Jaintia Hills District

ANNEXURE - 2 - 15

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER.



In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 4th March 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The excavation work adjacent to the banks of the Myntdu River is completed and construction of retaining walls and side drains are in progress.

A S Mukhim
7/3/21

(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 2262
Date 7-3-2022

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 25th February 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The excavation work adjacent to the banks of the Myntdu River is completed and the process of constructing the retaining walls and side drains are in progress.

A S Mukhim
25/2/22

(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 1964
Date 28-2-2022

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER



In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 date 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 2 February 2022 and would like to report that there is no further dumping of soil, earth debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthrir. Moreover, the excavation work on the project site is almost completed and the process constructing the retaining walls is in progress.

A S Mukhim 4/2/22
(A S Mukhim, MCS)
Additional Deputy Commissioner
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 1130
Date 7-2-2022

13/1/22

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER

31 JAN 2022

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 28th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring. Moreover, the excavation work on the project site is about 90% completed and the process of constructing the retaining walls is in progress.

A S Mukhim
28/1/22

(A S Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office, Jowai
Receipt No 961
Date 31-1-2022

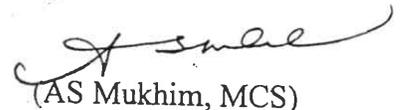
S/S
DEPARTMENT OF MEGHALAYA
ENVIRONMENT & FOREST
DUTY CC

S.S.

17/1/2022

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 14th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring. Moreover, the excavation work on the project site is almost completed and the process of constructing the retaining walls have started.



(AS Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai

Receipt no 432
Date 17-1-2022

S.S.

16/10/2022

206

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/EARTH
CUTTING ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen.179/Pt-III/CA/MU/NGT/2021/202 dated 13/12/21 issued by the Deputy Commissioner West Jaintia Hills, Jowai, the undersigned conducted an inspection to the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the 6th January 2022 and would like to report that there is no further dumping of soil, earth or debris from the project site along the banks of the Myntdu river. The soil and debris excavated from the project site is taken to a dumping site of the contractor at Lad Demthring.

A. Subir 6/1/22

(AS Mukhim, MCS)
Additional Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Deputy Commissioner
Office Jowai
Receipt No 175
Date 7-1-2022

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **1st April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **8th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.


(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

**INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.**

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **14th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.



(Mark A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

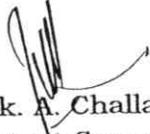
INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **22nd April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.


(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **29th April 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.


(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

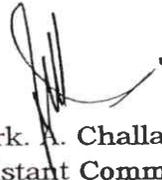
INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE,
EARTH/SPOILS DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319. dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai. an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **6th May 2022** and hereby report that there is no further dumping of earth, spoils or debris from the project site along the banks of the Myntdu river since all excavation and earth cutting works have been completed. The earth and debris excavated from the project site previously have been taken to a dumping site of the contractor at Lad Demthring.


(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE/
EARTH SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER.

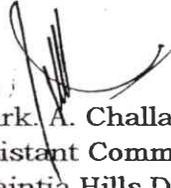
In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319. dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai. an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **13th May 2022**. Due to very heavy and continuous rain over the course of the week and especially the night before, many stretches of the road witnessed landslides. The landslides occurred in places where earth cutting had taken place and many areas of the road have been partially blocked. However, the PWD through the construction company is taking steps to clear the debris which is being dumped at the identified site at Lad Demthring.



(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

INSPECTION REPORT TO CHECK ON THE DUMPING OF RUBBLE,
EARTH/SPOILS/ DEBRIS ALONG THE BANKS OF MYNTDU RIVER

In pursuance of Order No.Gen. 179/Pt-III/CA/MU/NGT/2021/319, dated 29th March 2022, issued by the Deputy Commissioner West Jaintia Hills, Jowai, an inspection was conducted on the ongoing project "Widening to two lane on NH-40E" to ensure that there is no dumping of earth, spoils, debris along the banks of the Myntdu river on the **20th May 2022**. The continuous rain is still causing landslides though not as severe as the ones which occurred previously. The landslides are occurring in places where earth cutting had taken place. However, the PWD through the construction company is continuing to take steps to clear the debris which is being dumped at the identified site at Lad Demthring.


(Mark. A. Challam)
Extra Assistant Commissioner,
West Jaintia Hills District,
Jowai.

Date 26-May-2022



Date 26-May-2022



Date 26-May-2022



Date 26-May-2022



GOVERNMENT OF MEGHALAYA

AS PER ORDER UNDER SECTION 144 Cr.P.C. No. Gen. 179/Pt. II/CA/MU/NGT/2021/172 DATED JOWAI THE 8TH OCTOBER 2021. THE FOLLOWING ACTIVITIES ARE PROHIBITED.

1. FELLING OF TREES IN THE VICINITY OF RIVER MYNTDU.
2. SAND MINING AND STONE QUARRIES ALL ALONG THE RIVER MYNTDU AND ON THE RIVER BED.
3. WASHING OF CLOTHES AND VEHICLES, DUMPING OF SPOILS AND WASTE MATERIAL (SOLID/LIQUID) ALONG THE COURSE OF RIVER MYNTDU.

COURTESY P.E. ELECTRICAL DIVISION
JOWAI.

Sd/
DISTRICT MAGISTRATE
WEST JAINTIA HILLS DISTRICT, JOWAI.

Copy Am

S.S

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI



No. EE(C)/TB/EST/NH-40E/30/2019/2076

Dt. Jowai, the 21-06-2022

To

Chief Engineer NH, PWD (Roads)
Meghalaya, Shillong.

Sub: -

Status to the Compliance to the order dated 07.03.2022 of the Honble N.G.T. (Special Bench) in Original Application No. 172/2016/EZ/ in the matter of Sanjay Laloo Vrs. State of Meghalaya & Ors.

Ref:

Your letter No. PW/CE/NH/43/2021/29; Dt. Shillong, the 27th May 2022.

Sir,

With reference to the subject and letter no. mentioned above, I have the honour to inform you that at present there is no dumping of waste or muck into the Myntdu River. Moreover, there is no more excavation activities in this project, where presently, the labourers are clearing the land slips that have occurred in the past weeks, and directly taken by dumper trucks into the dumping site. The work site is being frequently visited to ensure that everything is as instructed from time to time. Photographs of the same are being enclosed for your kind necessary action.

Encl: Photographs.

Yours faithfully

(Shri. M. Tang)
Executive Engineer, PWD (Roads)
Jowai Central Division Jowai
Dt. Jowai, the 21-06-2022

Memo No. EE(C)/TB/EST/NH-40E/30/2019/2076-A
Copy to: -

- ✓ 1. The Deputy Commissioner, West Jaintia Hills District, Jowai; for favour of kind information, (encl. as above).
2. The Superintending Engineer, PWD (Roads), National Highway Circle Shillong; for favour of kind information, (encl. as above).
3. The Assistant Executive Engineer, PWD (Roads), NH Sub-Division Jowai; for information and necessary action, he is instructed to see that there is no more dumping of debris into the sides of the road and along the slopes of the river.

Deputy Commissioner
Office Jowai

Receipt No. 5294
Date 27-6-2022

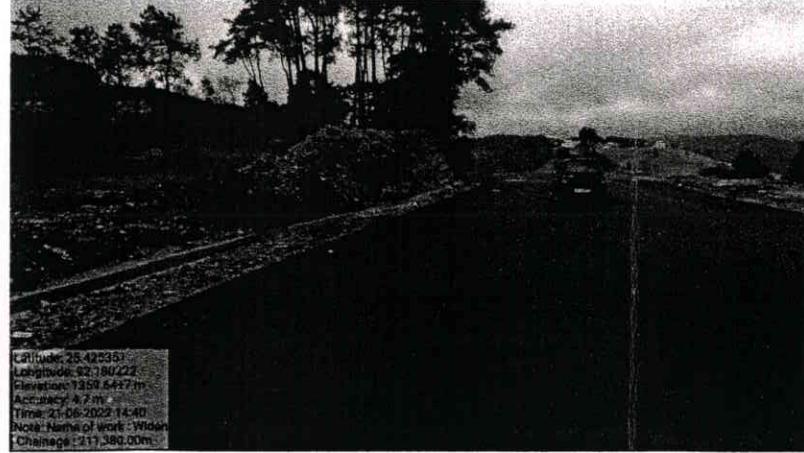
Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER P.W.D (ROADS)
JOWAI CENTRAL DIVISION, JOWAI

Name of Work : Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode. (Job No. - 40E/2019-20/MG/153)



Ch. 211,380.00m (1)



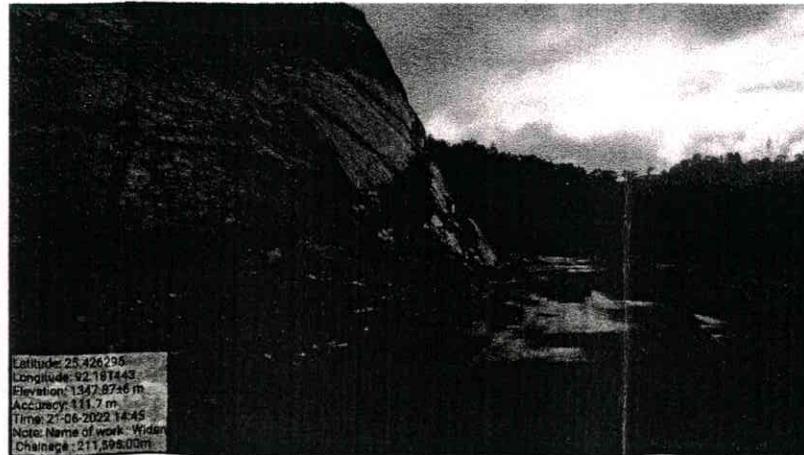
Ch. 211,380.00m (2)



Ch. 211,380.00m (3)



Ch. 211,595.00m (1)

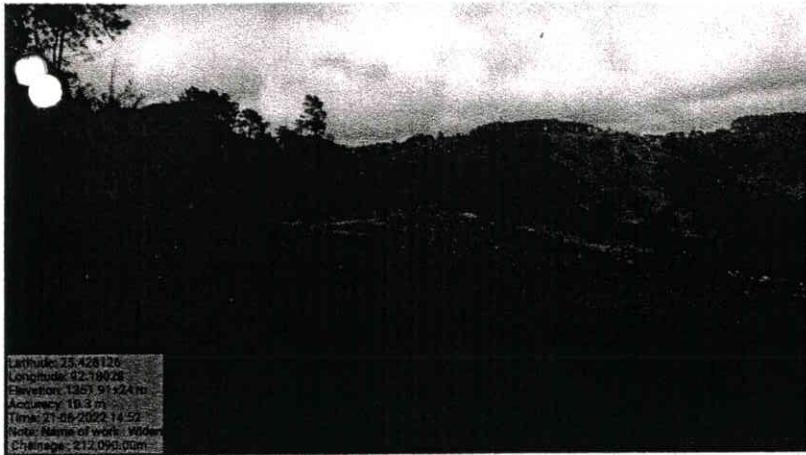


Ch. 211,595.00m (2)

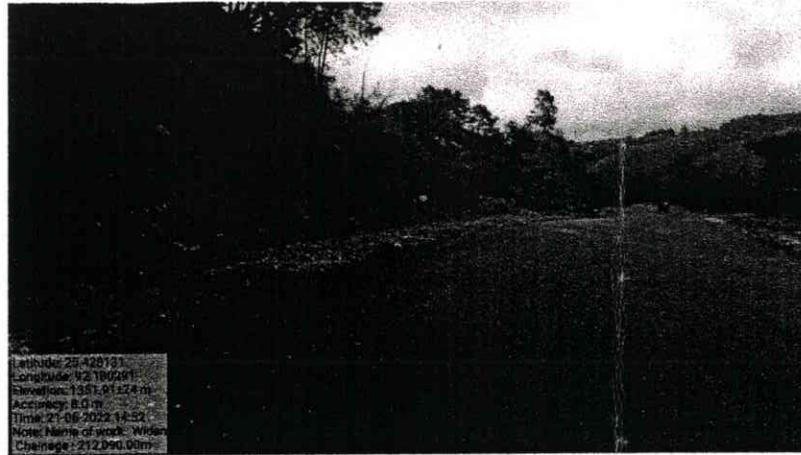


Ch. 211,595.00m (3)

Name of Work : Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode. (Job No. - 40E/2019-20/MG/153)



Ch. 212,090.00m (1)



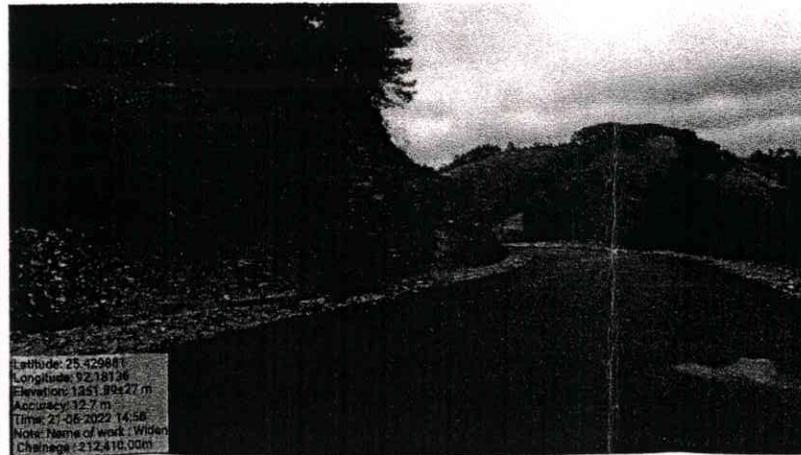
Ch. 212,090.00m (2)



Ch. 212,090.00m (3)



Ch. 212,410.00m (1)



Ch. 212,410.00m (2)



Ch. 212,410.00m (3)

Name of Work : Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode. (Job No. - 40E/2019-20/MG/153)



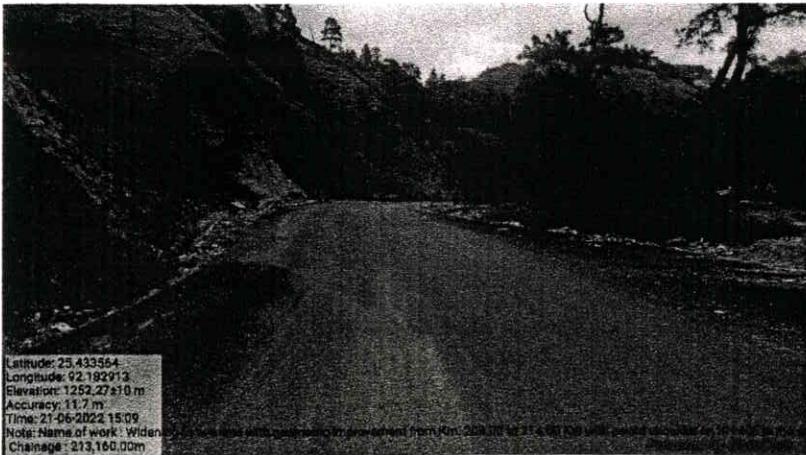
Ch. 213,680.00m (1)



Ch. 213,680.00m (2)



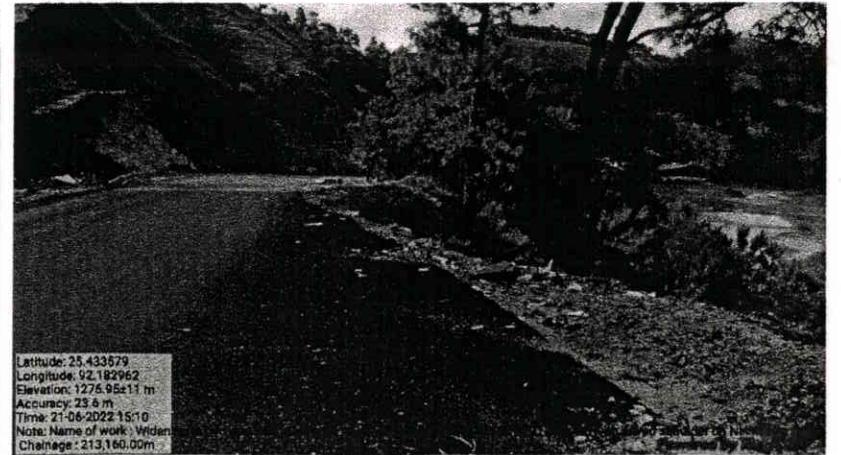
Ch. 213,680.00m (3)



Ch. 213,160.00m (1)



Ch. 213,160.00m (2)



Ch. 213,160.00m (3)

Executive Engineer P.W.D (Roads)
Jowai Central Division, Jowai

GOVERNMENT OF MECHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI

No.EE(C)/TB/EST/NH-40E/30/2019/1037

Dt. Jowai, the 12-05-2022

To

Deputy Commissioner,
West Jaintia Hills, District,
Jowai.

Sub: - Minutes of the Meeting of the District Coordination Committee, in connection with implementation of the Action Plan for Myntdu River under Priority V.

Ref: Your letter No. Gen.179/Pt-III/CA/MU/NGT/2021/369; Dt. 2nd May 2022.

Sir,

With reference to the subject and letter no. mentioned above, I have the honour to inform you that due to heavy incessant rainfall from 23rd March 2022 up to 26th March 2022 and also till date, heavy landslides have occurred on the NH-40E/NH-206 (DawkiAmlarem Jowai road), also different types of damages have occurred to this road. FIR in this regard has been submitted with a copy to you vide letter No. EE(C)/TB/FDR/05/2019/9015-A; Dt. 30-03-2022. This stretch of this DAJ road, i.e., from Km 208.000 to 214.000 Km; has also been affected with landslides. It may be mentioned here, that there are no more excavation activities in this ongoing project, and the project is almost completed, where the balance items of works are provision of signages, delineators, centre lines, edge lines, etc. however, the spoils remaining on the road side that are caused due to landslides, are also being removed by dumper trucks into the dumping site. But due to continuous rainfall, landslides keep on falling, and as a result, clearing of the same is also being done from time to time.

Also, staff from the office of the undersigned, are being deputed at site to monitor all activities, that no such dumping activities happen again.

Encl: Photographs.

Yours faithfully

(Shri. M. Tang)

Executive Engineer, PWD (Roads)
Jowai Central Division Jowai

Dt. Jowai, the 12-05-

Memo No. EE(C)/TB/EST/NH-40E/30/2019/1037-A
2022

Copy to: -

1. The Superintending Engineer, PWD (Roads), National Highway Circle Shillong for favour of kind information, (encl. letter from DC, Jowai; as above).
2. The Assistant Executive Engineer, PWD (Roads), NH Sub-Division, Jowai, for information and necessary action, he is directed to see that there is no more dumping of debris into the sides of the road and along the slopes of the river.

Deputy Commissioner
Office Jowai

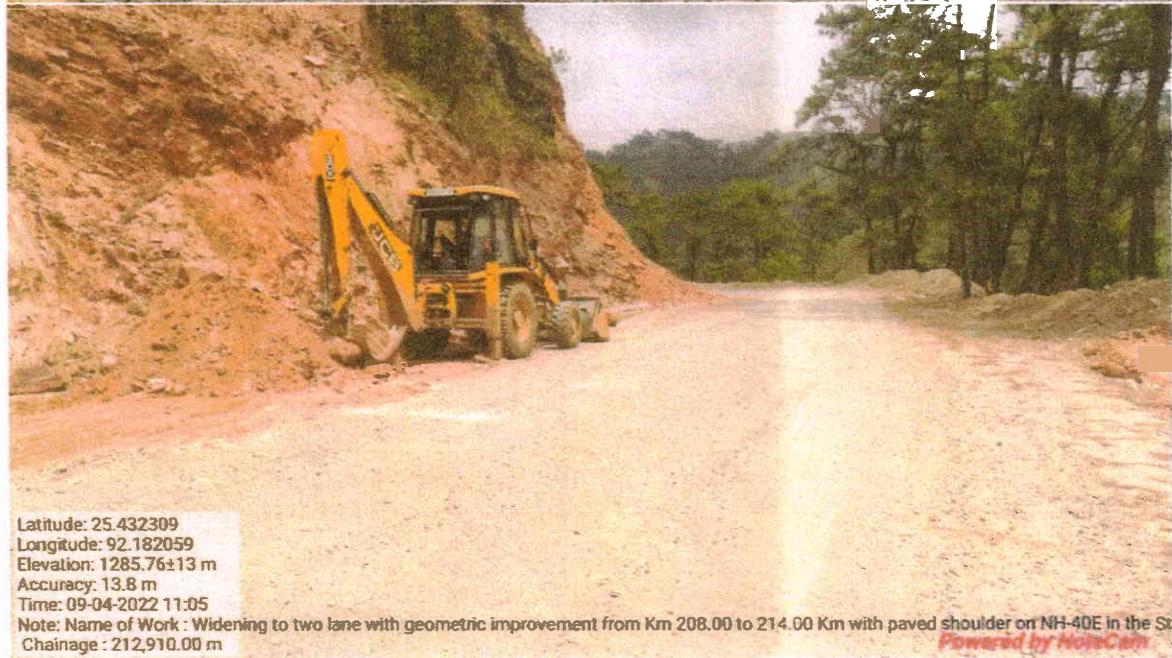
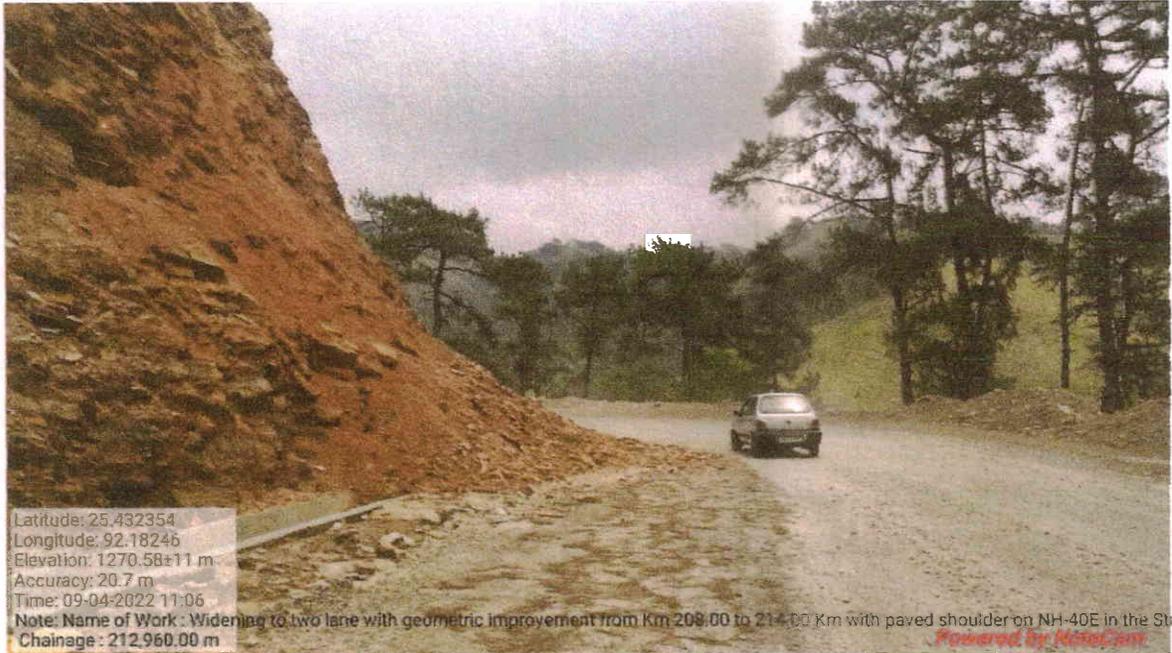
Receipt No 4408
Date 13-5-2022

4426
18/5/2022

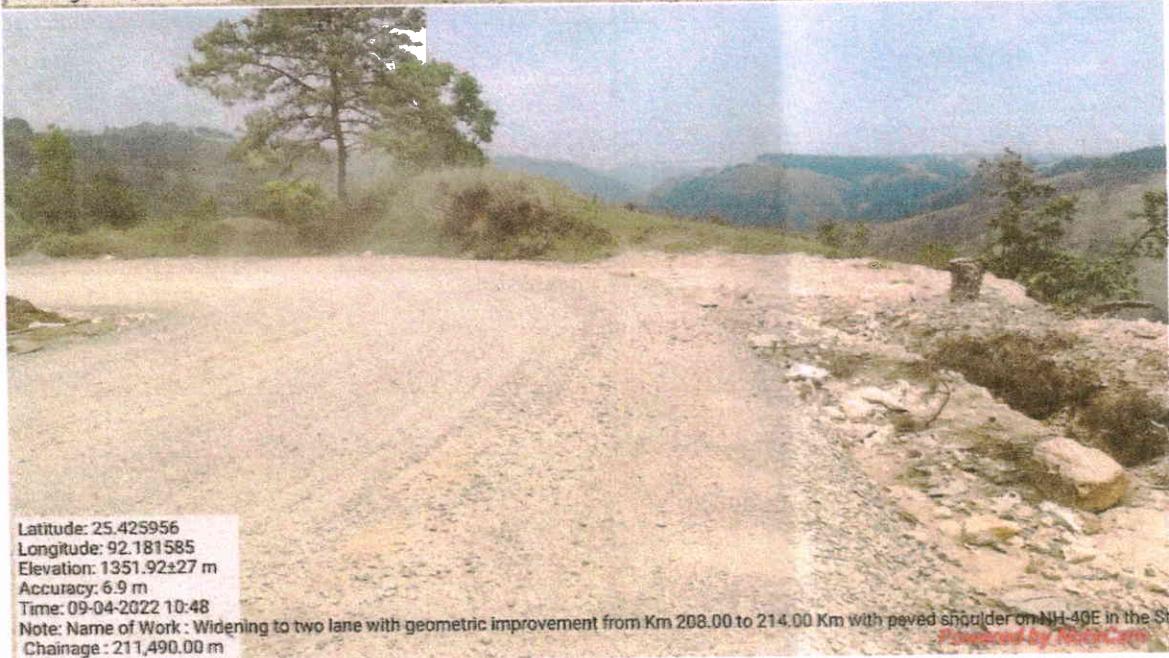
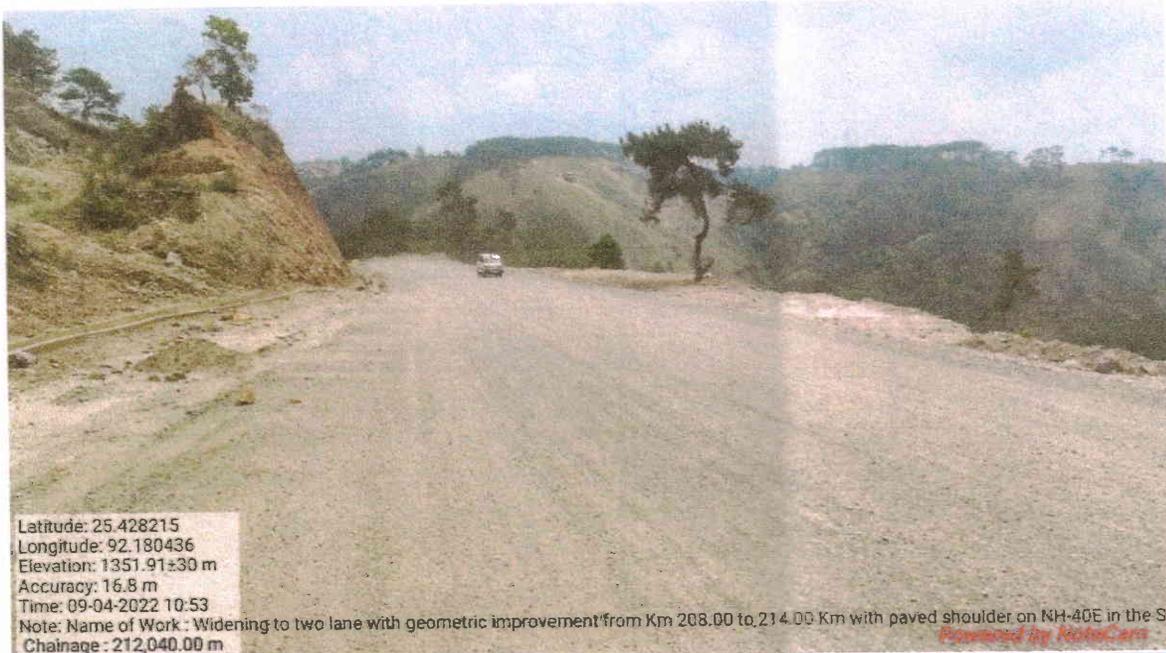
Executive Engineer, PWD (Roads)
Jowai Central Division Jowai



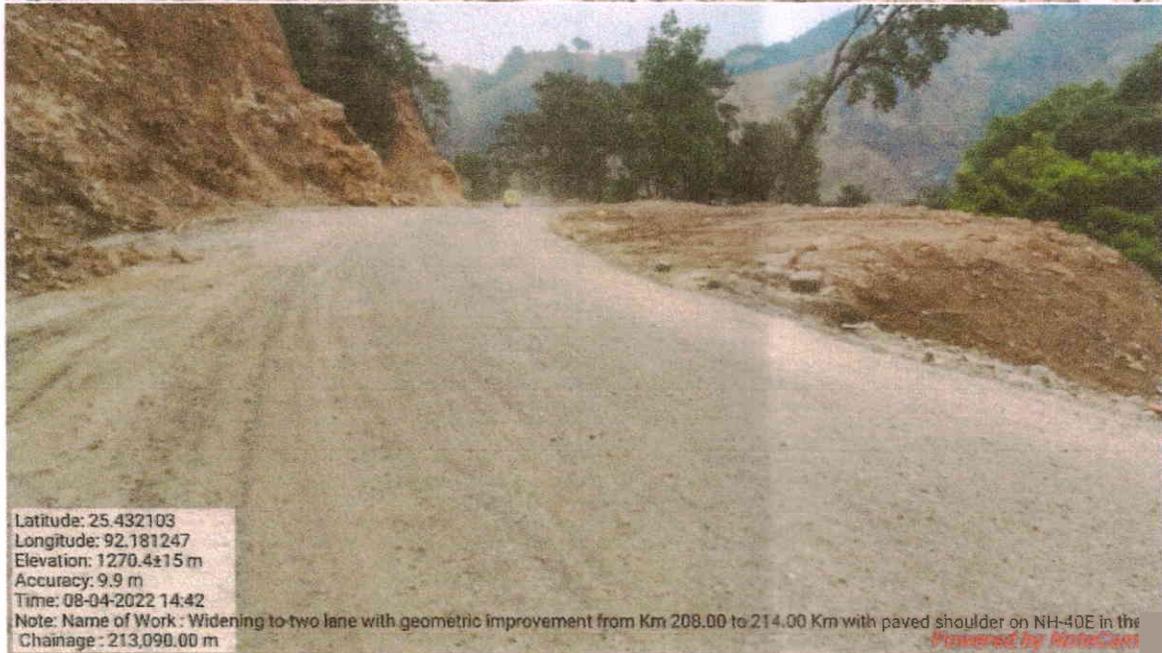
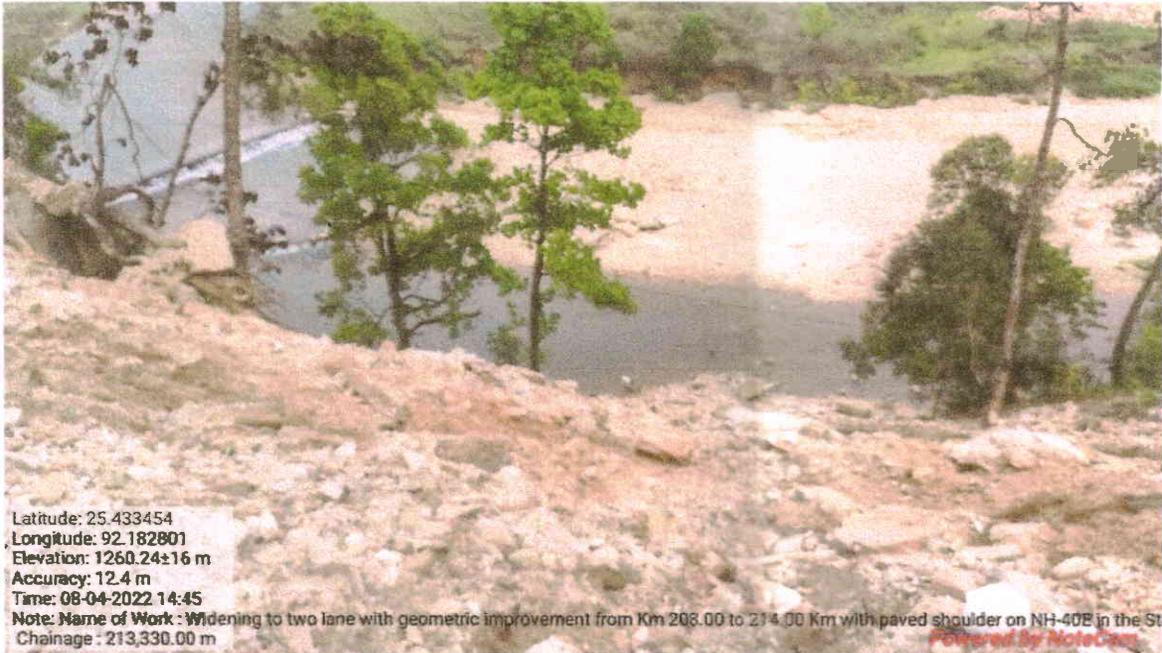
"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)



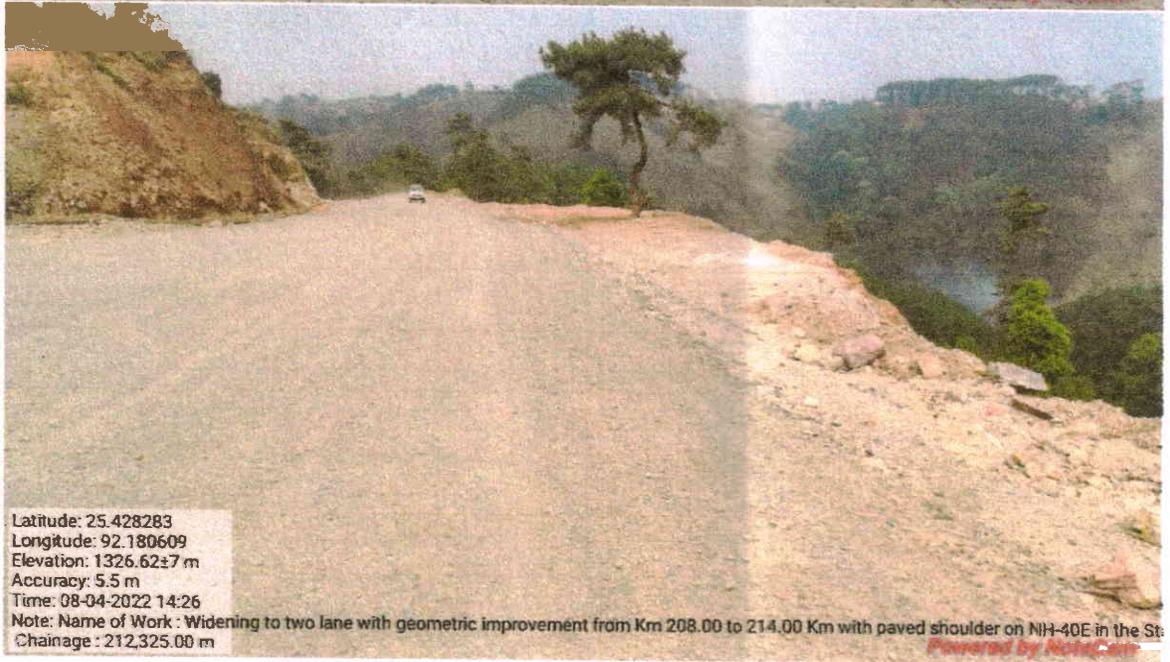
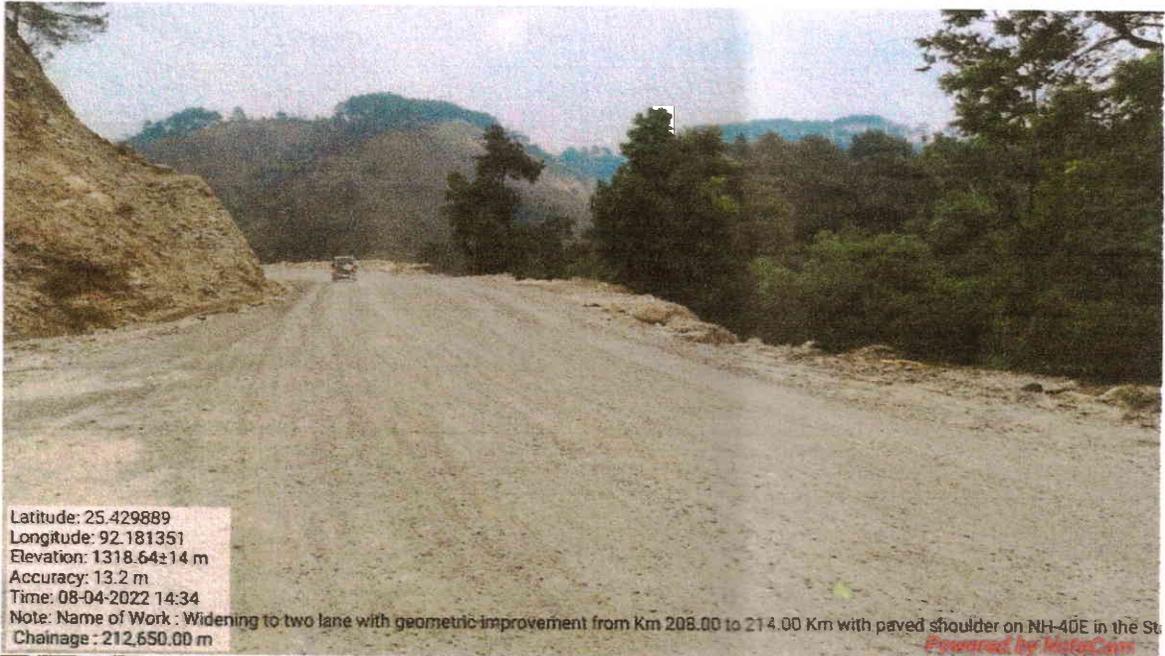
"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No. - 40E/2019-20/MG/153)



"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No. - 40E/2019-20/MG/153)



"Widening to two lane with geometric improvement from Km. 208.00 to 214.00 Km with paved shoulder on NH-40E in the state of Meghalaya on EPC mode". (Job No.- 40E/2019-20/MG/I53)



MEGHALAYA URBAN DEVELOPMENT AUTHORITY
JOWAI UNIT:: JOWAI

No. MUDA/J/R-42/2015/64

Dated Jowai the 13th June, 2022.

To,

The Deputy Commissioner,
West Jaintia Hills District, Jowai.

Subject: - Compliance of the order Dated 07.03.2022 of the Hon'ble NGT in O.A No. 172/2016 in the matter of Sajay Laloo versus State of Meghalaya & Ors.

Reference: - Letter No. Gen.179/Pt-III/CA/MU/NGT/2021/410, dtd 06.06.2022.

Sir,

With reference to the subject stated above, I have the honour to submit herewith a detailed report on action taken to remove encroachments along the River Myntdu since the year 2016/2017 onwards by the office of the undersigned for your kind information.

Yours Faithfully,

Enclosed: - As stated


Town Planning Officer,
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

Memo No. MUDA/J/R-42/2015/

Dated Jowai the 13th June, 2022.

Copy To: -

1. The Director, Urban Affairs, Meghalaya, Shillong for his kind information.
2. The Secretary, Meghalaya Urban Development Authority, Shillong for his kind information and necessary action.


Town Planning Officer,
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

Deputy Commissioner
Office Jowai
Receipt No 4994
Date 14-6-2022

Action Taken Report by the Town Planning Officer, Meghalaya Urban Development
Authority, Jowai.

Based on the order dated 27.02.2017 and 10.04.2017 of the Honorable NGT, North Eastern Zone, Kolkata passed in original Application No.172/216/E2 between Sajay Laloo-Verses-Chief Secretary, State of Meghalaya and Nine others, the following are action the taken:

1. A survey was conducted on the households along the bank of River Myntdu on February,2017.
2. A report on the survey conducted was sent to the Chief Executive Officer, Jowai Municipal Board, Jowai vide letter No. MUDA/J/R-42/215/28, dtd.28.2.2017.
3. First show cause notices were issued by the office of the Town Planning Officer, Meghalaya Urban Development Authority, Jowai Unit, Jowai vide letter No. MUDA/J/R-42/2015/104-178, dtd.4/5/2017.
4. Notices issued to some of the houses/buildings against which 1st show cause notice had not been issued.
5. Responses/Compliances received from various buildings/plot owners were scrutinized.
6. Survey was conducted on all the existing buildings/houses near the bank of the river myntdu within the Jowai Master Plan Area from 19/9/2017 to 28/9/2017.
7. Report on the survey conducted along the River Myntdu was sent to the Chief Executive Officer, Jowai Municipal Board, Jowai vide letter No. MUDA/J/R-42/2015/86, dtd14/5/2018.
8. A letter was sent to, the District Administration West Jaintia Hills District, Jowai vide letter No. MUDA/J/R-42/2015/141, dtd.14/5/2018 informing that there are numbers of houses outside the Jowai Master Plan Area which is beyond the jurisdiction of Meghalaya Urban Development Authority and requesting to instruct the concerned authority to take necessary action.
9. Second show cause notices were issued by the office of the Town Planning Officer, Meghalaya Urban Development Authority, Jowai Unit, Jowai vide letter No. MUDA/J/R-42/2015/18-138, dtd.11/5/2018.
10. Responses/Compliances received from various buildings/plot owners were scrutinized.
11. Survey conducted on any new building being constructed at Chahtngit area on the 22/01/2019.
12. A letter was sent to the Secretary Meghalaya Urban Development Authority, Shillong vide letter letter No. MUDA/J/R-42/2015/71, dtd.23/1/2019.requesting to seek clarification from the legal adviser with regard to whether authorized new construction within 500m from the River Myntdu is allowed or not and whether status quo is to be maintained?
13. Letter sent to the Deputy Commissioner, West Jaintia Hills, Jowai vide No. MUDA/J/R-42/2015/16, dtd.17/1/2020 informing that the office of the Town Planning Officer, Meghalaya Urban Development Authority, Jowai Unit, Jowai is dealing with building permission and did not issue any new building permit along the bank of river Myntdu.
14. A letter was sent to the Secretary Meghalaya Urban Development Authority, Shillong vide letter letter No. MUDA/J/R-42/2015/187, dtd.14/7/2020 informing that there are numbers of applicants who seek building permission along the bank of River Myntdu within 500m aerial distance and that clarification from Jaintia Hills Autonomous District Council is still awaited.
15. Survey with regards to land use and other details including status updation of buildings in Chahtngit area was conducted by the District Urban Planner, West Jaintia Hills, Jowai along with the staff of the Meghalaya Urban Development Authority, Jowai on the 14th -17th March,2022 and 10/06/2022.
16. Issuance of demolition Notice is under process.


Town Planning Officer,

Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

187

OFFICE OF THE MEGHALAYA URBAN DEVELOPMENT AUTHORITY
JOWAI UNIT JOWAI.

No. MUDA/J/R-42/2015/187,

Dated Jowai, the 14th July, 2020.

To,

The Secretary,
Meghalaya Urban Development Authority, Shillong.

Subject:- Matter relating to the building construction along the river
Myntdu

Sir,

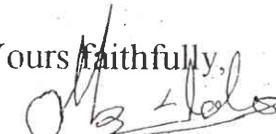
With reference to the subject cited above, I am to inform you that there are a number of applicants who seek building permission along the river Myntdu within 500m aerial distance.

It may be mentioned that clarification on the above matter from Jaintia Hills Autonomous District Council is still awaited.

In order to ease the process of building permit and avoid hardship faced by the applicants, I am to request you to kindly let this office of the undersigned whether building Permission can be given if the owner/applicant is willing to undertake for install Effluent Treatment Plant (ETP) within their premises.

This is for your kind information and necessary action.

Yours faithfully,

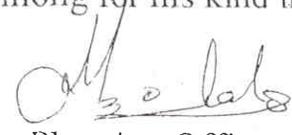

(Shri. B. Lato)

Town Planning Officer
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

Memo:- No. MUDA/J/R-42/2015/187, Dated Jowai, the 14th July, 2020.

Copy to :-

- 1) The Director Urban Affairs Meghalaya, Shillong for his kind information.


Town Planning Officer

Meghalaya Urban Development Authority

61
MEGHALAYA URBAN DEVELOPMENT AUTHORITY,
JOWAI UNIT, JOWAI.

No. MUDA/J/R-42/2015/16,

Dated Jowai, the 17th January, 2020.

To.

The Deputy Commissioner,
West Jaintia Hills District, Jowai.

Subject:- Protection and restoration of Myntdu River: Submission of Hon'ble National Green Tribunal Order Dtd. 6/12/2019.

Reference:- Letter No.Gen.179 Pt-II-CA MUMGT 2018 302; Dtd.9.01.2020.

Sir,

With reference to the subject cited above, the Office of the undersigned is dealing with Building Permission. this office as per N.G.T Order, neither issued fresh building permission nor executed construction of unauthorised construction within and around River Myntdu. In which notice has been issued time and again under Section 30-A and 30-B of Meghalaya Town and Country Planning Act 2004 and as amended.

Yours faithfully,

 2020
17/1

Town Planning Officer,

Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

O/C

MEMORANDUM
 JOWAI UNIT, MUDDA

Dated Jowai, the 23rd January, 2016

To,

The Secretary,

Meghalaya Urban Development Authority, Shillong.

Subject: - NGT original petition filed by Mr. Sajay Laloo (Original Application No.172/2016/EZ)

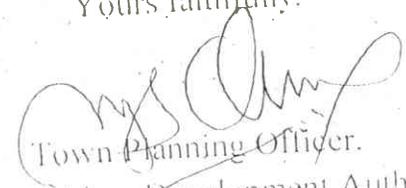
Sir,

With reference to the subject cited above, I have the honour to request you to kindly seek clarification/interpretation of the NGT orders till date from the Legal Advisor, MUDA, with regards to the following:

1. Whether authorised new construction is allowed within 500 metres of the Myntdu river towards the Town side as per the prevailing Building Bye Laws (leaving the mandatory setbacks) and Master Plan Jowai or not?
2. Whether Status Quo within 500 metres from the Myntdu river towards the town area is to be maintained, pending judgement from the Honorable NGT.

The matter may kindly be taken as top priority in order to avoid practical difficulties, inadvertent omission and commission with regards to Building Construction etc

Yours faithfully,


 Town Planning Officer,
 Meghalaya Urban Development Authority
 Jowai Unit, Jowai.

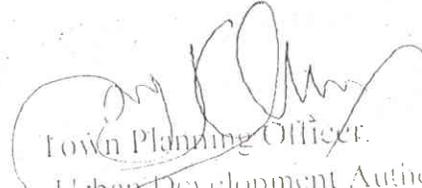
Dated Jowai, the 23rd January, 2016

Memo No. MUDA/J/R-42/2015/71-4,

Copy to: -

E. Deputy Commissioner, West Jaintia Hills District, Jowai for his kind information.

Handwritten initials


 Town Planning Officer,
 Meghalaya Urban Development Authority
 Jowai Unit, Jowai.

OFFICE OF THE MEGHALAYA URBAN DEVELOPMENT AUTHORITY,
JOWAI UNIT, JOWAI.

No.MUDA/J/R-42/2015/141

Dated Jowai the 14th May, 2018

To,

The Deputy Commissioner,
West Jaintia Hills District, Jowai.

Subject: - Issues concerning Myntdu River.

Reference: - National Green Tribunal Order (Original Application No. 172/2016/EZ)

Sir,

With reference to the above cited subject and the National Green Tribunal Order (Original Application No. 172/2016/EZ), I have the honour to inform you that there are a number of houses along the River Myntdu beyond the Jowai Master Plan Area and hence beyond the jurisdiction of this office, and to request you to kindly instruct the concerned authority to take action as per the prevailing acts/ laws/rules.

This is for your kind information and necessary actions.

Yours faithfully,


(Shri. R. Sohkhlet)
Town Planning Officer,
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

Dated Jowai, the 14th May, 2018.

Memo No.MUDA/J/R-42/2015/141-A

Copy to: -

1. The Director, Urban Affairs, Meghalaya, Shillong, for his kind information.
2. The Secretary, Meghalaya Urban Development Authority, Shillong, for his kind information.
3. The Chief Executive Officer, Jowai Municipal Board, Jowai, for his kind information.


Town Planning Officer,
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

o/c

OFFICE OF THE MEGHALAYA URBAN DEVELOPMENT AUTHORITY,
JOWAI UNIT, JOWAI.

Dated Jowai, the 27th April, 2018.

No. MUDA/J/R-42/2015/86/

To,

The Chief Executive Officer,
Jowai Municipal Board, Jowai.

Subject: - Report on survey conducted along the River Myntdu.

Sir,

With reference to the subject cited above, I would like to inform you that a survey had been conducted around the third week of March 2018, by the office of the undersigned to verify the existence of septic tanks and soak pits, besides other aspects, in the area situated along the River Myntdu within the Jowai Municipality and Jowai Master Plan Area. The list of the same is enclosed herewith, with regards to the status of septic tanks and soak pits for your reference and further necessary actions, keeping in mind the National Green Tribunal related matter in the backdrop.

Yours faithfully,

Enclosed: - As stated.

(Shri. R. Sohkhiet)
Town Planning Officer,
Meghalaya Urban Development Authority,
Jowai Unit, Jowai.

Dated Jowai, the 27th April, 2018.

Memo No. MUDA/J/R-42/2015/ 86-A,

Copy to: -

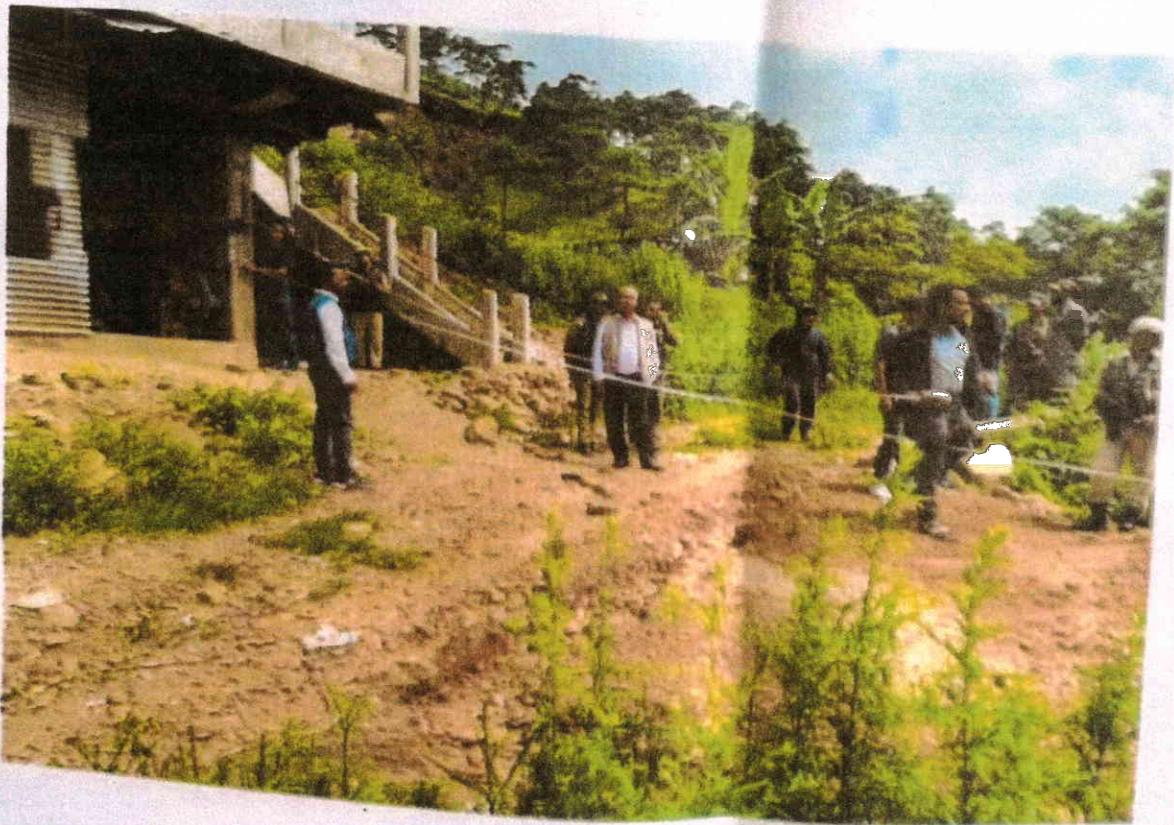
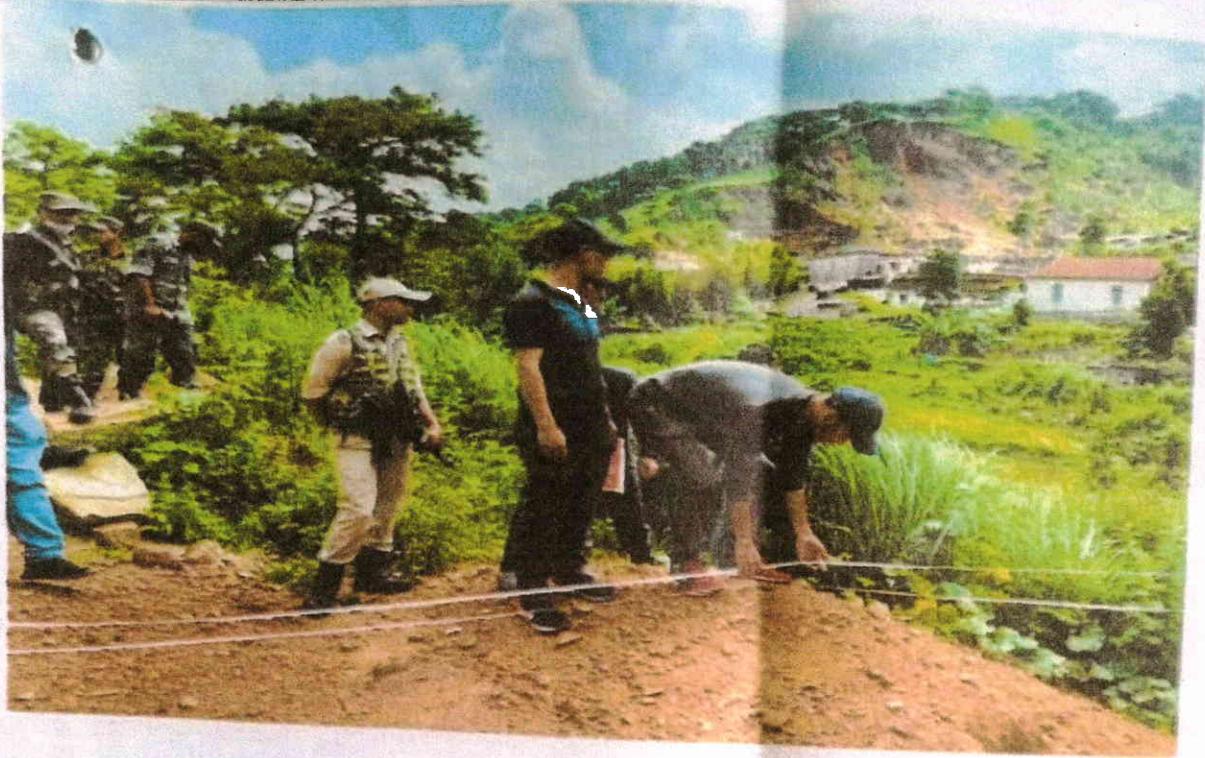
1. The Deputy Commissioner, West Jaintia Hills District, Jowai, for your kind information.
2. The Secretary, Meghalaya Urban Development Authority, Shillong, for your kind information.

(Shri. R. Sohkhiet)
Town Planning Officer,
Meghalaya Urban Development Authc
Jowai Unit, Jowai.

Jowai
Unit

30th May 2022

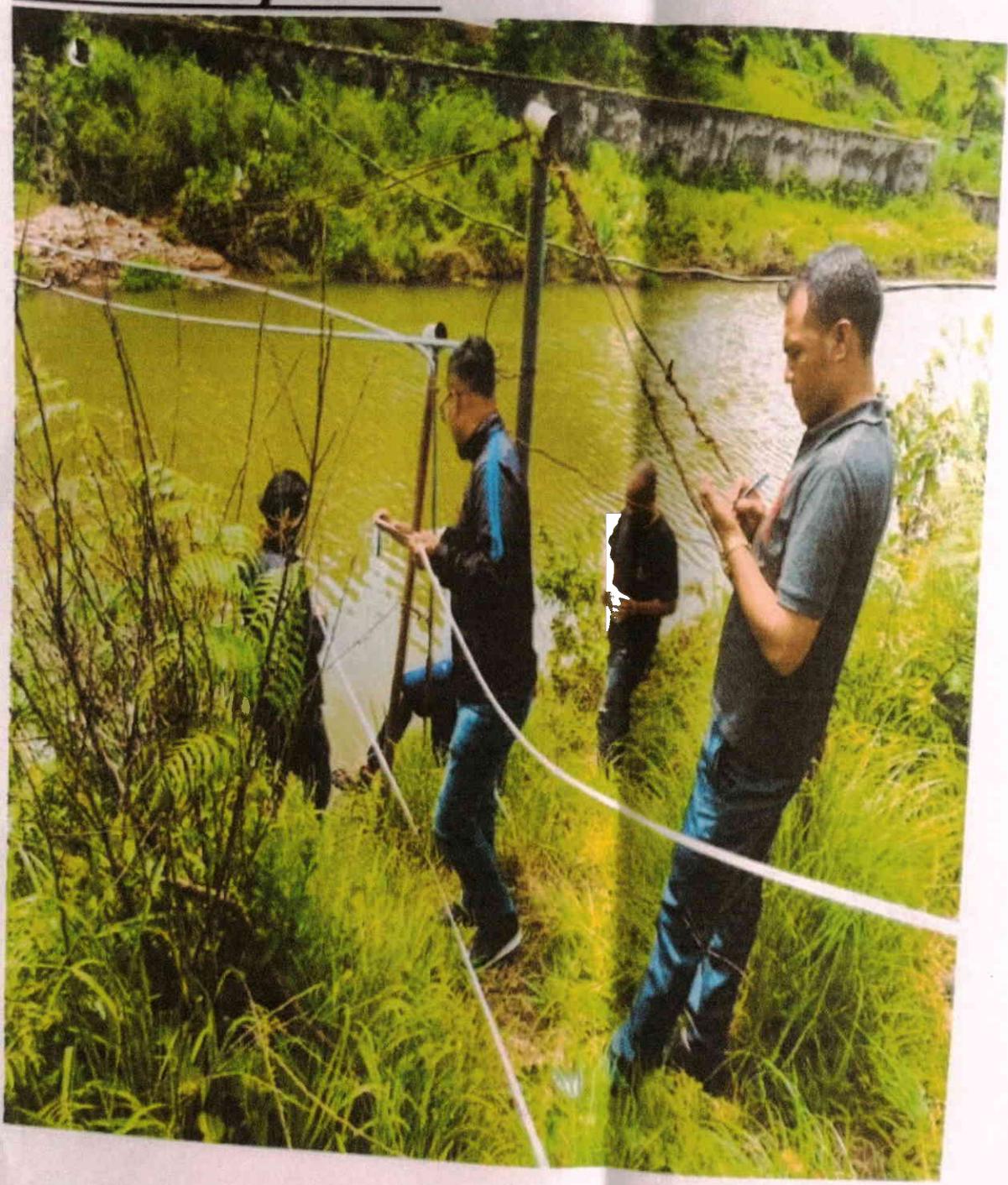
(408)



COMMISSIONER WEST JAIN TIA HILLS DISTRICT
JOWAL.

10609

30th - May-2022



GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/600,

Dated Jowai the 5th July, 2022.

To,

Shri/Smt. Bibian Pakyntein.
 (9856450078)

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (RCC) with coordinates 25°27'06''N and 92°11'26''E owned by Smt. Bibian Pakyntein is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Smt. Bibian Pakyntein is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo No. Gen.179/Pt-II/CA/MU/NGT/2018/ 600-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/599,

Dated Jowai the 5th July, 2022.

To,

Shri/Smt. Lambok Rymbai.

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building/Store (Assam Type) with coordinates 25°27'06''N and 92°11'26''E owned by Shri/Smt. Lambok Rymbai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Shri/Smt. Lambok Rymbai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo No. Gen.179/Pt-II/CA/MU/NGT/2018/ 599-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/598,

Dated Jowai the 5th July, 2022.

To,

Shri/Smt. Lambok Rymbai.

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (Assam Type) with coordinates 25°27'06''N and 92°11'26''E owned by Shri/Smt. Lambok Rymbai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Shri/Smt. Lambok Rymbai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo_No. Gen.179/Pt-II/CA/MU/NGT/2018/ 598-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/597,

Dated Jowai the 5th July, 2022.

To,

Smt. Baius Sakha Shullai.

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADDC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (RCC) with coordinates 25°27'06''N and 92°11'26''E owned by Smt. Baius Sakha Shullai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Smt. Baius Sakha Shullai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo No. Gen.179/Pt-II/CA/MU/NGT/2018/ 597-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/596,

Dated Jowai the 5th July, 2022.

To,

Shri/Smt. Lambok Rymbai

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (Assam Type) with coordinates 25°27'05''N and 92°11'26''E owned by Shri. Lambok Rymbai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Shri. Lambok Rymbai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo No. Gen.179/Pt-II/CA/MU/NGT/2018/ 596-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/595,

Dated Jowai the 5th July, 2022.

To,

Shri. Wonderful Chullai,
 Salaroh Jowai.

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (Assam Type) with coordinates 25°26'59''N and 92°11'22''E owned by Shri. Wonderful Chullai of Salaroh Jowai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Shri. Wonderful Chullai of Salaroh Jowai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N. Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Dated Jowai the 5th July, 2022.

Memo No. Gen.179/Pt-II/CA/MU/NGT/2018/ 595-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information.
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/594,

Dated Jowai the 5th July, 2022.

To,

Shri. Wonderful Chullai,
Salaroh Jowai.

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (Assam Type) with coordinates 25°26'58''N and 92°11'22''E owned by Shri. Wonderful Chullai of Salaroh Jowai is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Shri. Wonderful Chullai of Salaroh Jowai is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
District Magistrate,
West Jaintia Hills District,
Jowai

Dated Jowai the 5th July, 2022.

Memo_No. Gen.179/Pt-II/CA/MU/NGT/2018/ 594-A,

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
West Jaintia Hills District,
Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
:::::JOWAI:::::

No. Gen.179/Pt-III/CA/MU/NGT/2021/593,

Dated Jowai the 5th July, 2022.

To,

Shri/Smt. Syrpai Sutnga,
 Iawthymme Ladthadlaboh.
 (7005692421).

Subject:- Show Cause Notice.

WHEREAS, the Hon'ble NGT Vide Order dated 27/02/2017 and in O.A No. 172/2016/EZ between Sajay Laloo –versus- State of Meghalaya and Nine Others was pleased to pass necessary order for protection of River Myntdu.

WHEREAS, in compliance to the order of Hon'ble NGT, the Secretary Executive Committee, Jaintia Hills Autonomous District Council, Jowai vide Notification No. JHADDC/FOR/11/2019/7/2938-50 Dt. 10/11/2020 has specified the minimum distance of 50 metres to be kept clear and free from any kind of construction or human activities.

WHEREAS, construction of any structures, whether permanent or temporary for residential or commercial or industrial or any purposes along the bank of the River Myntdu without a written permission/sanction from the Competent Authority is illegal.

WHEREAS, the District Magistrate and Extra Assistant Commissioner (Revenue) West Jaintia Hills District, Jowai with officials from Jaintia Hills Autonomous District Council Jowai, Divisional Forest Officer (T), Jowai, District Urban Planner, Jowai and Jowai Municipal Board, Jowai has conducted spot inspection and measurement of structures standing along the Bank of River Myntdu on 30/5/2022.

WHEREAS, a Residential Building (Semi RCC) with coordinates 25°26' 57''N and 92°11' 22''E owned by Smt. Syrpai Sutnga of Iawthymme Ladthadlaboh is found to be within 50 metres from Bank of the river Myntdu and hence considered as illegal encroachment in violation of the Order of Hon'ble NGT and the Notification issued by the Jaintia Hills Autonomous District Council, Jowai.

Now, therefore, Smt. Syrpai Sutnga of Iawthymme Ladthadlaboh is hereby directed to Show Cause as to why appropriate action by way of dismantling of the illegal building constructed by you should not be taken. Your reply should reach this office within 30 (Thirty) days from the date of issue of this Show Cause Notice failing to reply or in the event that the replies found to be unsatisfactory your building shall be dismantled. Take notice your name may be forwarded to the Hon'ble NGT to implead you as co-respondent in the said case.

(Shri. Garod L.S.N Dykes, IAS)
 District Magistrate,
 West Jaintia Hills District,
 Jowai

Memo_No. Gen.179/Pt-II/CA/MU/NGT/2018/ 593-A,

Dated Jowai the 5th July, 2022.

Copy to:-

1. The P.S to the C.S to the Government of Meghalaya, Shillong for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department, Shillong for kind information.
3. The Secretary to the Govt. of Meghalaya Forests & Environment Department for kind information.
4. The Superintendent of Police, West Jaintia Hills District Jowai for information .
5. The District Urban Planner, Jowai for information and necessary action.
6. The Secretary, Executive Committee, Jaintia Hills Autonomous District Council, Jowai for information and necessary action.

District Magistrate,
 West Jaintia Hills District,
 Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER,
JAINTIA HILLS TERRITORIAL DIVISION, JOWAI

No. JH/OA-172/2016-17/Pt.III/890/A/21

Dated: Jowai, the 6th April, 2022

From: The Divisional Forest Officer,
Jaintia Hills Territorial Division,
Jowai.

To,
The Deputy Commissioner
West Jainti Hills District,
Jowai

Subject: Minutes of the meeting chaired by the Chief Secretary to the Govt. of Meghalaya on 22/3/2022 in compliance of the Order of Hon'ble NGT dated 7.3.2022 in the matter of Sanjay Laloo Versus State of Meghalaya & Ors.

Ref: Letter No. Gen.179/Pt-III/CA/MU/NGT/2021/326, Dated Jowai, 4th April, 2022

Sir,

With reference to the subject cited above, I have the honour to submit herewith the field inspection report on mining of minor minerals along Myntdu River and its catchment areas.

This is for favour of your kind information and necessary action.

Yours Faithfully,


Divisional Forest Officer,
Jaintia Hills Territorial Division,
Jowai

Memo No. JH/OA-172/2016-17/Pt.III/890/A/

Dated: Jowai, the ____ April, 2022

Copy to:

- 1). The Conservator of Forests (T), Meghalaya, Shillong for favour of his kind information.


Divisional Forest Officer,
Jaintia Hills Territorial Division,
Jowai

Deputy Commissioner
Office Jowai
Receipt No 3361
Date 8-4-2022

Dated: 04/04/2022

Field inspection report on illegal mining along Myntdu River and Jowai Town:

The undersigned along with the field staffs of Jowai Territorial Range, Jowai undertook a field inspection on the 14th and 28th March 2022 to verify the existence of illegal sand/stone/boulder quarries or mines in Jowai Town and its vicinity and along Myntdu river in a radius of 5 kms and found no illegal sand/stone/boulder quarries in operation. Inspection was carried out to check on those illegal quarries where closure noticed was served earlier and no fresh illegal mining was detected by the inspection team. The GPS location and other details of the site inspected are given below for ready reference:

Sl. No	Name of the land owner	Location	GPS co-ordinates	Remarks
1	Shri Iehnoh Rynghlem	Treiongriang	N 25°25'29.81'' E 92°10'50.02''	Field verification has been carried out. No fresh illegal mining were detected.
2	Shri Ham Suting	Treiongriang	N 25°25'47.31'' E 92°10'52.31''	
3	Smt B. Pakyntein	Chahtngit	N 25°27'00.50'' E 92°11'20.44''	
4	Shri B. Passah	Jowai Shillong road	N 25°26'59.69'' E 92°11'28.10''	
5	Shri Arboroi Kma	Liar Kam Kam	N 25°27'11.34'' E 92°11'04.73''	

Intensive patrolling is been carried out to detect any illegal mining along the Myntdu river and vicinity of Jowai town. Awareness on Meghalaya Minor Mineral Concession Rules 2016, its provision and penalties were conducted. Flexes and signboard were also erected containing information pertaining to imposition of fines to those offenders.

It may be stated here that there is no legal mining lease or quarry permits that have been issued in Jowai town and its vicinity and along Myntdu River in a radius of 5kms under this Division.


 Divisional Forest Officer
 Jaintia Hills Territorial Division
 Jaintia Hills Territorial Division
 Jowai

*Copy Am
21/5/21*



**OFFICE OF THE JAINTIA HILLS
AUTONOMOUS DISTRICT COUNCIL: JOWAI**

No. JHADC/FOR/11/2019/ 2297-98

Dated Jowai the 28th June 2022

To,

✓ The Deputy Commissioner
West Jaintia Hills District.

Subject:- Minute of the meeting with Jaintia Hills Autonomous District Council and District Urban Planner held on 14th June 2022.

Sir,

Reference to the subject cited above, I am to inform your honour in connection with the minute of the meeting held on 14th June 2022 of Sl. 2 (ii), the Executive Committee had notified the terms and condition for prevention and preservation of all rivers in Jaintia Hills District. A copy of notification along with the corrigendum enclosed herewith for your kind reference.

As per Sl. 6 (ii) of the minute I would like to inform your honour that the Forest Department, JHADC had engaged the staff for patrolling duty at Myntdu river, as per report received it was stated that no sand and stone, Mining and trees feeling within the distance of 50 mts from the bank of River Myntdu (report enclosed herewith).

This is for your kind information.

Yours Faithfully

Chief Forest Officer
Jaintia Hills Autonomous District Council
Jowai

Memo.No. JHADC/FOR/11/2019/

Dated Jowai the _____ 2022

Copy to:-

1. The Secretary, Executive Committee, JHADC, Jowai for information and this has reference with your order dated 28th June 2022.

Deputy Commissioner
Office Jowai
Reference no 5400
Date 29-6-2022

Chief Forest Officer
Jaintia Hills Autonomous District Council
Jowai

OFFICE OF THE JAINTIA HILLS AUTONOMOUS DISTRICT COUNCIL::JOWAI

No. JHADC/FOR/11/2019/7/2938-50

Dated Jowai, the 10th November, 2020.

NOTIFICATION

Whereas, the Hon'ble National Green Tribunal vide order dated 27.02.2017 in O.A No. 172/2016/EZ was pleased to pass necessary order for protection of Myntdu River.

And whereas in the meetings held on 31.05.2017 and 12.10.2017 convened by the Deputy Commissioner, West Jaintia Hills District, it was resolved amongst others that the Jaintia Hills Autonomous District Council which is the competent authority for the management and control of rivers in the Jaintia Hills Autonomous District and also the sole authority recognised for issuing of land documents such as Patta and Settlement Certificate/Land Holding Certificate shall specify the minimum distance from the river required to be kept clear and free from any kind of construction or human activities.

Now, therefore, in compliance with the above mentioned order of the Hon'ble National Green Tribunal along with the aforesaid resolution, the Executive Committee, Jaintia Hills Autonomous District Council, Jowai in pursuance of the decision passed in its meeting held on 14.08.2020 hereby notified as follows:-

1. No construction of any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes shall be undertaken within 50 (fifty) metres of the bank of any river. Further, no agricultural land within the said distance shall be converted to non-agricultural land.
2. No mining or quarrying activities of any kind and no cutting of trees shall be carried out within 50 (fifty) metres of the bank of any river.
3. Removal of sand shall be permitted only from the riverbed and no sand removal operation shall be done within 50 metres of the river bank.
4. In critical catchment area, the activities mentioned above are prohibited within 100 (one hundred) metres of the river bank.
5. No sand removal operation shall be done within a distance of 100 metres, from any bridge.
6. No disposal of all kinds of solid waste (including religious offering and idol immersion) into any river.

This notification shall take effect immediately.

Secretary

Executive Committee

Jaintia Hills Autonomous District Council,
Jowai.

Memo No. JHADC/FOR/11/2019/7-A/2938-2950

Dated Jowai, the 10th November, 2020.

Copy forwarded for information to:-

1. The Deputy Secretary to the Government of Meghalaya, District Council Affairs Department, with a request to have the Notification published in the Gazette of Meghalaya and to furnish 20 copies to this District Council.
2. The Deputy Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong.
3. The Deputy Commissioner, West/East Jaintia Hills District, Jowai/Khliehriat.
4. The Director, Urban Affairs, Meghalaya, Shillong.
5. The Secretary, Meghalaya Urban Development Authority, Shillong.
6. The Chief Executive Officer, Jowai Municipal Board, Jowai.
7. The Revenue Officer/ Land Record & Settlement Officer, JHADC, Jowai.
8. The Town Planning Officer, Meghalaya Urban Development Authority, Jowai.

Secretary

Executive Committee

Jaintia Hills Autonomous District Council,
Jowai.

E/C

2938-50

Dated the 10th Nov. 2020



CORRIGENDUM

In the Notification of the Executive Committee, Jaintia Hills Autonomous District Council, Jowai No.JHADC/FOR/11/2019/7 dated 10th November, 2020, against serial No. 3, for -

3. Removal of sand shall be permitted only from the riverbed and no sand removal operation shall be done within 50 metres of the river bank.

read -

3. Removal of sand shall not be permitted from the riverbed and no sand removal operation shall be done within 50 metres of the river bank.

Secretary
Executive Committee
Jaintia Hills Autonomous District Council,
Jowai.

Memo No.JHADC/FOR/11/2019/865-73

Dated Jowai, the ___ April, 2022.

Copy forwarded for information to:-

1. The Deputy Secretary to the Government of Meghalaya, District Council Affairs Department, with a request to have the Notification published in the Gazette of Meghalaya and to furnish 20 copies to this District Council.
2. The Deputy Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong.
3. The Deputy Commissioner, West/East Jaintia Hills District, Jowai/Khliehriat.
4. The Director, Urban Affairs, Meghalaya, Shillong.
5. The Secretary, Meghalaya Urban Development Authority, Shillong.
6. The Chief Executive Officer, Jowai Municipal Board, Jowai.
7. The Divisional Forest Officer, Jaintia Hills Territorial Division, Jowai.
8. The Revenue Officer/ Land Record & Settlement Officer, JHADC, Jowai.
9. The Town Planning Officer, Meghalaya Urban Development Authority, Jowai.

Secretary
Executive Committee
Jaintia Hills Autonomous District Council,
Jowai.

③ J. Phawa

FGD.

To

The Chief Forest Officer
JHADC, Jowai

Subject: Weekly report on patrolling duty
along the myntdu river

Sir,

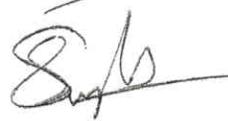
In connection with the subject cited above, I beg to report that on patrolling along the myntdu river W.e.f. 4th April 2022 upto 8th April 2022, We found that there is no kind of illegal activities along the river from pomblah's bridge to lynter's bridge.

This is for favour of your kind information and necessary action.

Dated: Jowai
The 11th April 2022

yours faithful

- ① Shri. D. War Fr
② S. Shylla FSD.
③ J. Phawa FSD.


To

The Chief Forest Officer
JHADC, Jowai.

Subject: Weekly report on patrolling duty
along the myntdu river

Sir,

In connection with the subject
cited above, I beg to report that on patrolling
along the myntdu river W.e.f. 11th April 2022
upto 14th April 2022, We found that there is
no kind of illegal activities along the river
from pomblah's bridge to lynter's bridge.

This is for favour of your infor-
mation and necessary action.

Dated: Jowai
The 18th April 2022

yours faithfully

① Shri. Di. War Fr
② S. Shylla FGD
③ S. Phawq PSD.





To

The Chief Forest Officer
JHADC, Jowai

Subject: Weekly report on patrolling duty
along the myntdu river.

Sir,

In connection with the subject cited above, I beg to report that on patrolling along the myntdu river w.e.f. 18th April 2022 upto 22nd April 2022, we found that there is no kind of illegal activities along the river from Pomblah's bridge upto Lynter's bridge.

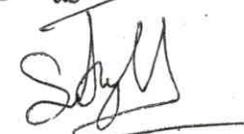
This is for favour of your information and necessary action.

Dated: Jowai

The 25th April 2022

yours faithfully

- ① Shri. D. War Fr
- ② Shri. E. Dkhar Fr
- ③ Shri. S. Shylla Fgd
- ④ Shri. J. Phawa Fgd


Jowai



To

The Chief Forest Officer
JHADC, Jowai

Subject: Weekly report on patrolling duty
along the myntdu river

Sir,

In connection with the subject cited above, I beg to report that on patrolling along the myntdu river w.e.f. 25th April 2022 upto 29th April 2022, We found that there is no kind of illegal activities along the river from Pomblah's bridge upto Ranpyithai.

This is for favour of your information and necessary action.

Dated: Jowai

The 02nd May 2022

yours faithful

- ① Shri. D. War Fr
② Shri. E. Dkhar Fr
③ Shri. S. Shylla Fgd
④ Shri. J. Phawa Fgd





To

The Chief Forest Officer

JHADC, Jowai

(Through the A.F.O. i/c Jowai Range)

Subject: Monthly report for the month of
May 2022 on patrolling duty along
the Myntdu River.

Sir,

In connection with the subject cited above, I beg to report that on patrolling along the Myntdu River for the month of May 2022, we found that there is no kind of illegal activities along the river from Pomblah bridge upto Lynter bridge.

This is for favour of your kind information and necessary action.

Dated: Jowai

The 01/06/2022

yours faithfully

① Shri. D. War Fr.

② Shri. E. Dkhar Fr.

③ Shri. S. Shylla Fgd.

④ Shri. J. Phawa Fgd



S. Shylla

S. Shylla



OFFICE OF THE JAINTIA HILLS AUTONOMOUS DISTRICT COUNCIL, JOWAI.

File No. JHADC/REV/NGT/7/2021-22/4

Dated Jowai the 28th June, 2022.

To

The Deputy Commissioner,
West Jaintia Hills District,
Jowai.

Subject :- Compliance of the Order dated 7/03/2022 of the Hon'ble NGT in O.A. No.172/2016 in the matter of Shri.Sajay Laloo verses State of Meghalaya and others.

Ref -- Office Order Gen-179/Pt-177/CA/MU/NGT/2021/410 dated Jowai the 6th June 2022.

Sir,

With reference to the subject cited above, I am directed to inform you that after thoroughly examined and verified from the records available in the Office, I would like to state the facts in connection with the land documents issued to the name of persons/individuals as per list enclosed along with the Office Order stated above. Further this is to state that the land/plot of the following persons are mentioned against each name as per Annexure-I.

Since the inception the District Council issued Land Holding Certificate to people for ascertaining their ownership over the landed property. The measure taken by the District council is that since the notification No.JHADC/FOR/11/2019/7 dated Jowai the 10/11/2020 was published, no land holding certificates were issued within a distance of 50 metres from the river Myntdu.

File submitted for favour of your further necessary action.

Yours faithfully,



Revenue Officer,
Jaintia Hills Autonomous District Council.
or Jowai.

Deputy Commissioner
Office Jowai
Receipt No 5387
Date 28-6-2022.

ANNEXURE 3

Sl.No.	Names	Land Holding Certificate No.	Remarks
1.	Shri.Ram Pyrbot	143 of 1979-80	All the 3 plots of land covered in the same LHC.
2	Smt.Original Pakyntein	113 of 1978-80	
3	Shri.Khroo Kyndiah	360 of 1992	
4	Smt.Chibor Pakyntein	133 of 1995	The LHC stand in her mother's name Smt.Liancy Pakyntein
5	Smt.Biabiancy Pakyntein	392 of 1995	
6	Smt.Yoowanka Ryngkhlem	274 of 2002	
7	Smt.Arki Pakyntein	165 of 2007	
8	Smt.Soodaka Challam	235 of 2009	
9	Smt.Merinda Pakyntein	662 of 2011	
10	Smt.Pearly Kyndait	82 of 2019	The LHC is still in her husband's name Shri.Ardamanki Pakma
11	Smt.Nomilinda Niang	640 of 2019	
12	Shri.G.S.Shullai	X	No LHC had been issued in his name.
13	Smt.M.Dkhar		As the records that are available in the office are numerous and in bulk,could not trace out whether the landed property of Smt.M.Dkhar is registered or not.
14	Smt.Syrpai Sutnga	72 of 2017	
15	Shri.Wonderful Shullai	X	No LHC had been issued in his favour.
16	Shri.Wallambok Rymbai	195 of 2002	



Revenue Officer

Jaintia Hills District Autonomous District Council,
Jowai.





**GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER WEST JAINTIA HILLS DISTRICT
JOWAI.**

No.Gen.242/DPR/SWM/Pt-I/SWM/2022/155,

Dated Jowai the 23rd June , 2022.

To,

The Director,
Urban Affairs Department,
Shillong.

Subject:- Environmental Clearance Certificate for landfill site, Jowai- regarding.

Sir,

With reference to the subject cited above, I am to enclose herewith the following document for perusal and further necessary action from your end:-

1. Letter dated 23/06/2022 received from Smt. Baiamonlang Shylla, D/o (L) Resia Shylla, R/o Wahiajer Village, West Jaintia Hills District along with enclosures :
 - i. Land Holding Certificate No. 1 of 2000 for land situated at "Lum Moshut Sdai" Elaka Nartiang.
 - ii. Land Holding Certificate No. 39 of 2009 for land situated at "Iongkamynshi" Sohphoh Village, Elaka Nartiang.
2. Letter No. DUP/J/R-18/2008-09/140, Dt. 29/11/2021 from the District Urban Planner addressed to the Director, Urban Affairs Department Shillong along with enclosures:
 - i. Statement of the plot of land offered by Smt. Baiamonlang Shylla for landfill site of Jowai, West Jaintia Hills District at Mookabeng near Sohphoh Village.
 - ii. Minutes of a meeting held on 26/11/2021 at 12:00 Noon for recommendation of landfill site for Jowai, West Jaintia Hills District, identified at Mookabeng near Sohphoh village.
3. With regards to the land in Rakabah, it is submit that it will take time to obtain relevant document since it's a Community Land and also that the land has not been registered.

Yours faithfully,

(Shri. Garod L.S.N Dykes, IAS)
Deputy Commissioner &
Chairman, Task Force Committee,
West Jaintia Hills District,
Jowai.

Dated Jowai the 23rd June, 2022.

Memo Gen.242/DPR/SWM/Pt-I/2022/155 -A,
Copy to:-

1. The Commissioner & Secretary, Urban Affairs Govt. of Meghalaya, Shillong for kind information.
2. The Chief Executive Officer, Jowai Municipal Board, Jowai for information and necessary action.
3. The District Urban Planner & Member Secretary, District Task Force Committee for information and necessary action.

Deputy Commissioner's Office,
Jowai.

Issue No. 6060-63
Date 24/6/22

Deputy Commissioner &
Chairman, Task Force Committee,
West Jaintia Hills District,
Jowai.

To,

Dated: Wahiajer, 23/06/2022

The Director Task Force,
West Jaintia Hills District, Meghalaya.

**Subject: Project Proposal for selling land for purpose of consideration
Waste management for Jowai Town.**

**Ref: Public Notice- Dated Jowai, the 9th August, 2021, vide
No.JMB/Genl-17/2021-22/2.**

Respected Sir,

In connection to the subject cited above and with reference to the Public Notice- Dated Jowai, the 9th August, 2021, vide No.JMB/Genl-17/2021-22/2, I, the undersigned herein approach your good office with a proposal to sell my land for the purpose to develop a long term sanitary landfill site for waste management for Jowai Town.

The details of the said land proposed for sale are mentioned herein in the schedule below which is covered by two Land Holding Certificates:

- (i) Situated at "Lum Moshut Sdai", Elaka Nartiang, West Jaintia Hills District, Meghalaya, which is covered under Land Holding No.1 of 2000.

North: Forest Land of Smti. Tynshain Shylla, Wahiajer

East: Road to Sohphoh.

**South: Paddy Field of Pyrkhat Lhuid Wahiajer, Paddy Field
Bamsan Nartiang, Paddy Field of Shan Lhuid &
Forest Land of Smti. Tibon Lamare.**

**West: Paddy Field of Smti. Tyrshain Shylla, Paddy Field of
Bamsan Nartiang and Wah-myngngi.**

Area: 2,62,800 sq. mtrs (Approx)

(Attested copy of the Land Holding Certificate and Map is enclosed herewith)

- (ii) Situated at "Iongkamynshi", Sohphoh Village Elaka Nartiang, West Jaintia Hills District, Meghalaya, which is covered under Land Holding No.39 of 2009.

**North: Forest Land of Smti. Disli Mulieh Wahiajer, Public
Road**

East: Forest Land of Smti. Kretilda War Wahiajer.

**South: Paddy Field of Shri. Khian Mulieh Wahiajer, Paddy
Field of Smti. La Lamare, Paddy Field of Shri. Phing
Suting & Paddy Field of Smti. Rina Shylla.**

**West: Forest land of Smti. Kwe Sutnga Wahiajer, Forest
Land of Smti. Shit Sutnga, Forest Land of Smti. Bon
Shylla, Paddy Field of Smti. Bopn Shylla Wahiajer.**

Area: 2,90,073.75 sq. mtrs. (Approx)

(Attested copy of the Land Holding Certificate and a Map is enclosed herewith)

That sir, the above mentioned two sets of land covered under Land Holding No.1 of 2000 and Land Holding No. 39 of 2009 are conjoined landed property together. However, I divided this same land into two parts with two documents but the land is the one and the same respectively.

That sir, I am offering and proposing to sell the land of 100 acres carving out from the above mentioned land and to be adjusted accordingly at a consideration of Rs. 5,65,000,00/- (Rupees Five Crores Sixty Five Lac) only, subject to further negotiations. I have also enclosed with a proposed legal land documents with this letter detailing the draft terms and conditions which are still subject to further negotiations and modifications.

That sir, equally important it is also the fact that the landed property which I am intending to propose for selling as per the above notification is free from any encumbrances and the same may be pleased to let me know if you assent to this proposal so that I can make arrangements and meet you as soon as possible and also to discuss the detail of the sale.

Therefore sir, I am to conclude in this letter that cooperation is the responsibility of not only each individual but also society as a whole if the above mentioned recommended are followed positive changes will surely follow.

Your kind consideration in this regard shall be highly solicited.

For your kind information, thanking you.

Yours Sincerely

B. Shylla
Smti. Baiamonlang Shylla,
D/o- (L) Resia Shylla,
R/o- Wahiajer Village,
West Jaintia Hills District,
Phone No-

MS2

OFFICE OF THE JAINTIA HILLS AUTONOMOUS DISTRICT COUNCIL
JOWAI



NO. 1 of 1992000
Elaka. Narliang

LAND HOLDING CERTIFICATE

Certified that according to customary right of land holding and by virtue of custom, tradition and heritable right over the land within Jaintia Hills District. The plot of land situated at "Lum moskut sdai" within Elaka. Narliang more fully described in the Schedule below belongs to Shri/ Smt. Baiaamontang Shylla presently residing at Wahiajer Village. Jaintia Hills District.

SCHEDULE OF LAND Pinegrove

Plot No. Area 2,62800 Sq. Mtrs (approx)
Location "Lum moskut sdai"
Village. Lummoskutsdai Elaka. Narliang

	Boundaries	Dimensions
North-	Lumkesch ka Tyrlhain Shylla Wahiajer	Mtrs
East -	Surok kan leit sha sohphoh	Mtrs
South -	Kali u Pyrkehut Shud Wahiajer, Kali Bamson Narliang Kali u Shon Shud + Lumkesch ka Tibon Lamare Wahiajer	Mtrs
West -	Kali ka Tyrlhain Shylla, Kali Bamson Narliang & Wah Myngazi	Mtrs

The land is liable to assessment of revenue as and when the District Council Jaintia Hills Autonomous District, may by law enact.

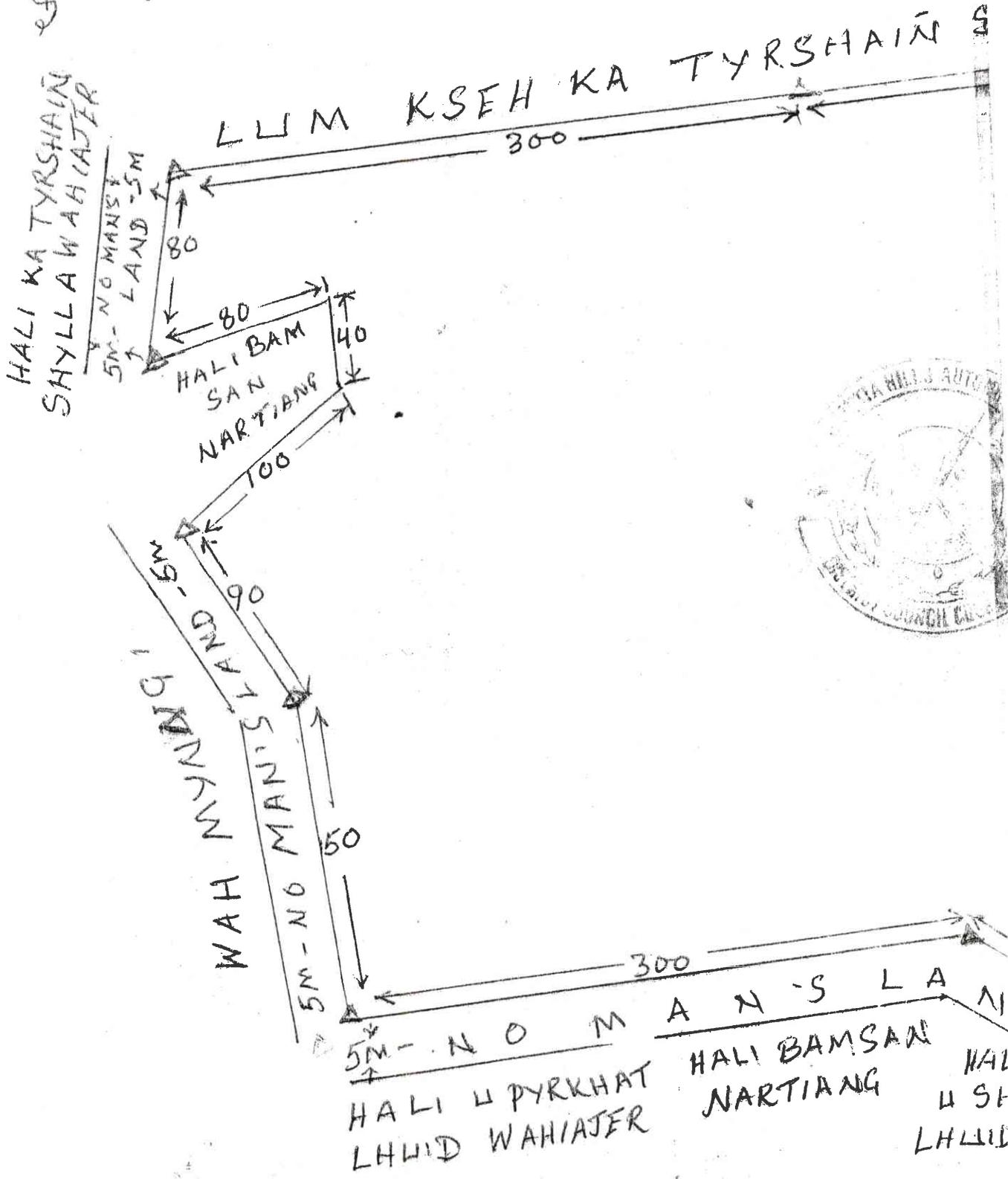
Signature of Issuing Authority - *Amar Shing* 27/1/2000
Office Seal and Designation - Executive Member in Revenue and
Jaintia Hills Autonomous
District Council Jowai.

MEMO No JHADC/REV/LHC/8/27/99 Dated Jowai, the 2/2/2000

Copy forwarded to:-
Shri/Smt Baiaamontang Shylla Wahiajer

[Signature] 2/2/2000
Revenue Officer
Jaintia Hills Autonomous District Council
Jowai.

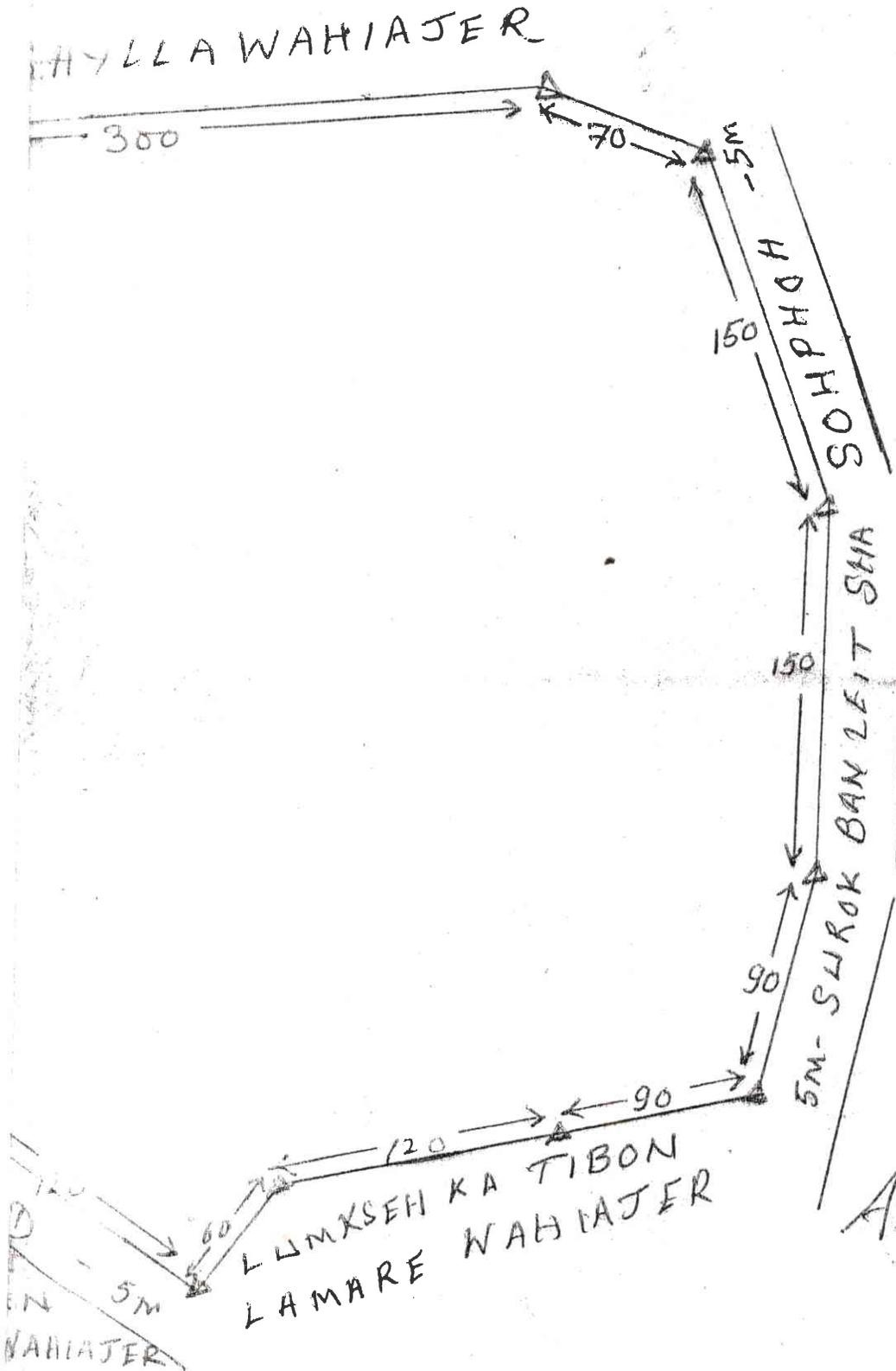
SKETCH MAP OF THE LAND SHYLLA WAHIAJER CALLED DOLLOISHIP.



Measured & Drawn
 By: Shylla
 Shri - B. Shylla
 Recorder Thade
 Towai.

IND PINE GROVE OF SMT. BAIAMONLANG
 D LUM MOSHUT SDAI WITH IN NARTMANG
 AREA = 2,628,000M² (APPROX)

INDICATION
 ▲ BOUNDARY STONE



Approved By:-

[Signature]
 2/2/2000

... ..

OFFICE OF THE JAINTIA HILLS AUTONOMOUS DISTRICT COUNCIL JOWAI



NO 39 OF 2009

Elaka Nartiang

LAND HOLDING CERTIFICATE

Certificate that according to customary right of land holding and by virtue of custom, tradition and heritable right over the land within Jaintia Hills District. The plot of land situated at "Songka myishi" within Elaka Nartiang more fully described in the Schedule below belongs to Shri/Smt. Balamonlang Shylla presently residing at Wahiajer Village Jaintia Hills District.

SCHEDULE OF LAND Pine grove

Plot No. X Area 2,90,073.75 Sq. Mtrs (Approx)
 Location Solphoh
 Village Solphoh Elaka Nartiang

	Boundaries	Dimensions
North	Lumtseh ka Disli mulich wahiajer, Surok poidbal	Mtrs.
East	Lumtseh ka kretida war wahiajer	Mtrs.
South	Hali ukheim mulich wahiajer, Hali ka la kamare wahiajer	Mtrs.
West	Hali uphig Siting mosatilia, Hali ka kina Shylla wahiajer Lumtseh ka kuse Slibaga wahiajer, Lumtseh ka shi' Suhiga Lumtseh ka Bon Shylla, Hali ka Bon Shylla wahiajer	Mtrs.

The land is liable to assessment of revenue as and the District Council Jaintia Hills Autonomous District, may by law enact.

Signature of Issuing Authority *[Signature]* Executive Member Revenue, Etc.
 Jaintia Hills Autonomous
 District Council, Jowai

Office Seal and Designation -

MEMO No. JHADC/REV/LHCI 8/15/2007.

Dated Jowai, the 8-9-2009

Copy forwarded to :-

Shri/Smt.

Balamonlang Shylla wahiajer.

Revenue Officer

Jaintia Hills Autonomous District Council
Jowai.

SURVEYED & PLOTTED

BY:-

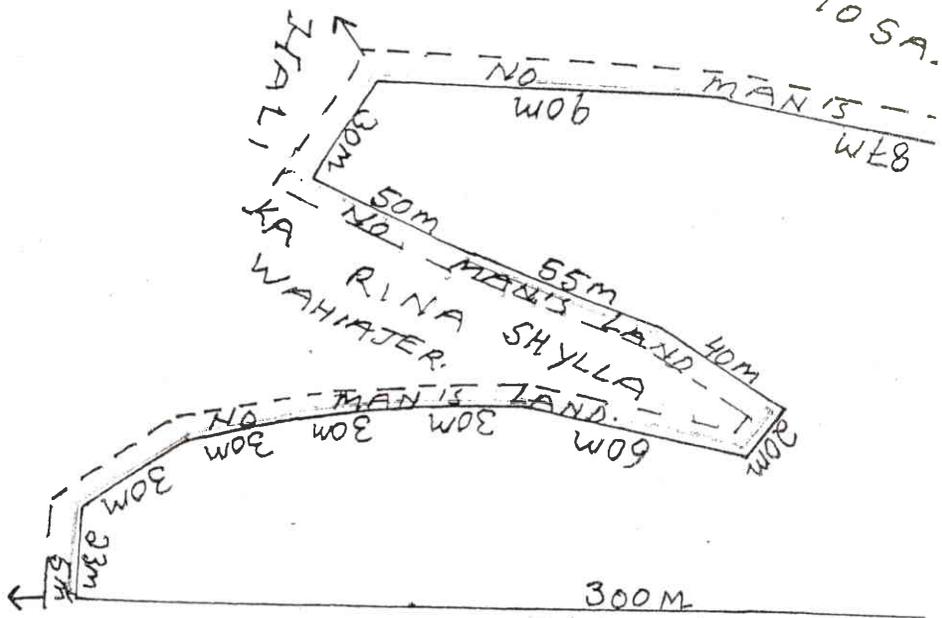
Am
7/6/67.

(SHRI D. SIANG SHAH)
RECORDER

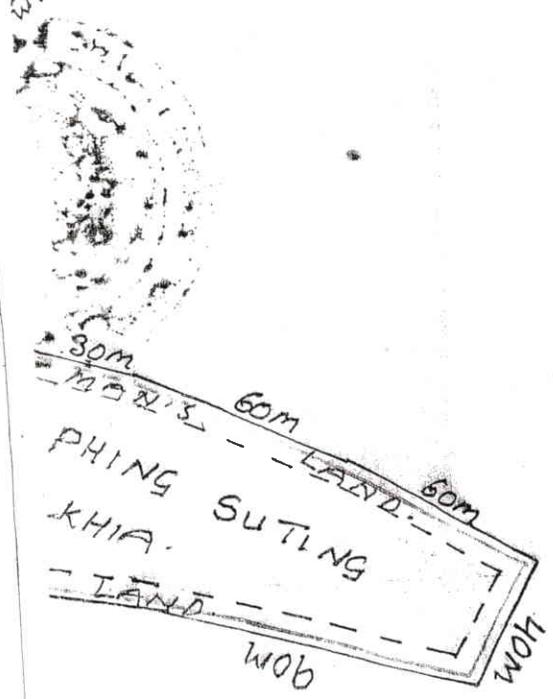
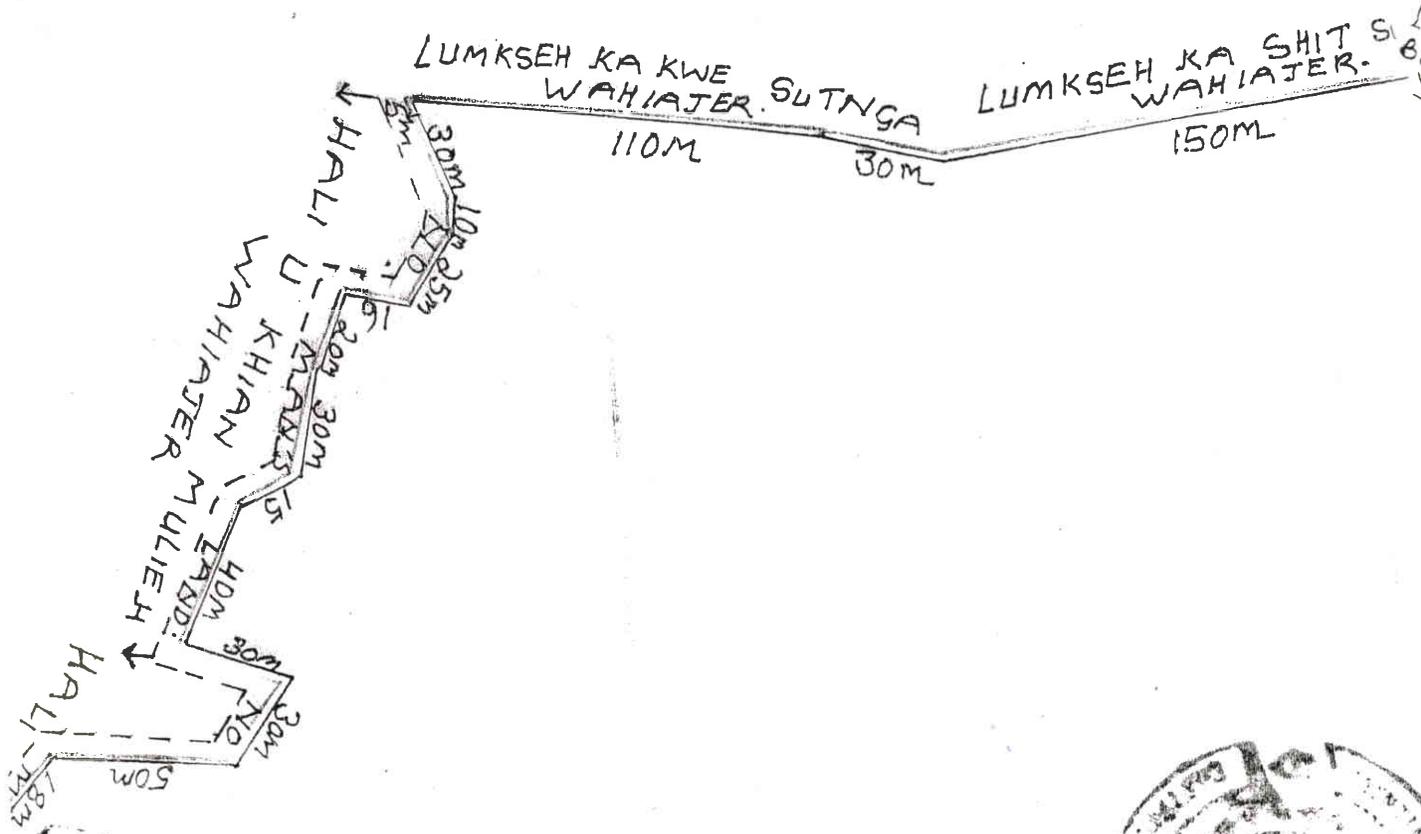
J.H.A.D.C./JOWALI.

APPROVED BY:-

Dist. Commr.
Juwahra Hills Autonomous
District Council, Jowali



LUMKSEH KA KRETILDA
WAHIAJER.



WAR LUMKSEH KA KRETILDA WAR-1 300M





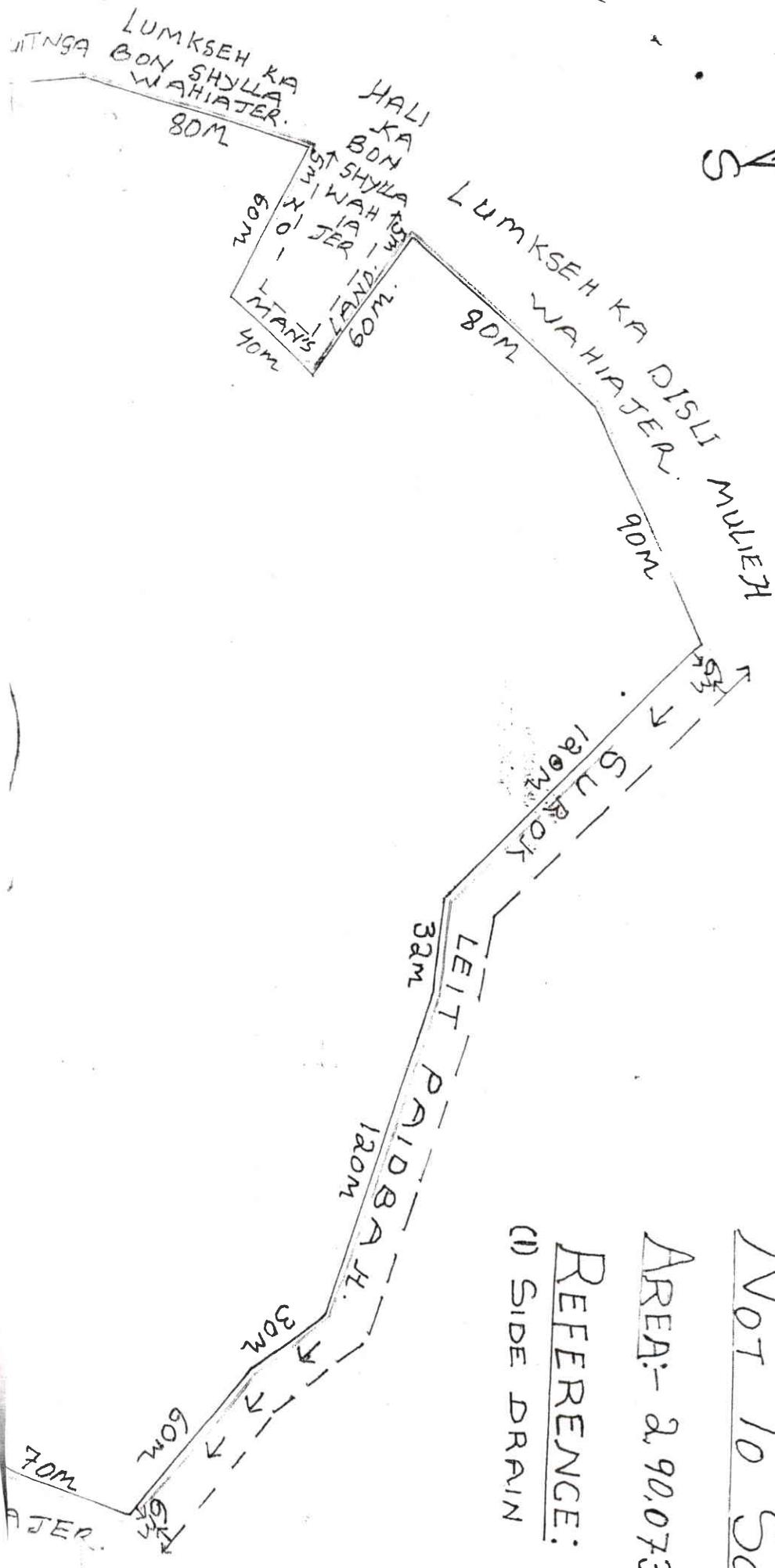
SKETCH MAP OF THE LAND (PINE GROVE) OF SMT BAIAMONLANE SHYLLA OF WAHIATER VILLAGE CALLED "LONG KA MYNSHI" LOCATED AT SOPPHOH WITHIN MARTIANG DOLLISHIP.

NOT TO SCALE:

AREA:- 2,90,073.75 Sqmts (Approx)

REFERENCE:

(I) SIDE DRAIN



Annexure - V

144

OFFICE OF THE DISTRICT URBAN PLANNER, WEST JAINTIA HILLS DISTRICT, JOWAI

No. DUP/J/R-18/2008-09/119

Dated Jowai, the November, 2021

To:

The Director,
Urban Affairs, Shillong.

Subject: - Landfill site for Jowai: recommendation thereof.

Reference: - Our letter No.DUP/J/R-18/2008-09/119, dated 26/10/2021

Sir,

With reference to the subject cited above and in continuation to our letter under reference, I have the honour to inform you that a meeting was held in the office of the District Urban Planner & Member Secretary, West Jaintia Hills District, Jowai on the 26th November, 2021 and the plot of Smt. Baiamonlang Shylla at Mookabeng near Sohphoh village has been recommended as a landfill site for Jowai town by the Task Force Committee for Landfill Jowai. The statement of the plot is enclosed herewith alongwith the minutes of the meeting, detail maps of the plot, land requirement details & analysis and the views & comments from relevant departments.

It is relevant to note here that the committee has recommended for acquisition of 70 acres of land for the integrated landfill site. The committee has also requested the Jowai Municipal Board to write to the Government for any additional requirement for related projects, if any.

The 70 (seventy) acres of land includes landfill sites, compost plant, segregation yard, vehicle cleaning & parking yard, FSSM & Bio-Medical waste processing plant, Buffer zones, roadways, waste to energy/re-cycling plants etc.

Yours faithfully,

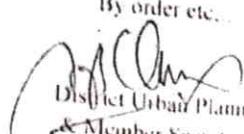
Chairman,
Task Force Committee Landfill
West Jaintia Hills District, Jowai
Dated Jowai, the 29th November, 2021.

Memo.No.DUP/J/R-18/2008-09/119 (d)
Copy to: -

1. Sri. Wailadmiki Shylla, M.L.A, Jowai for his kind information.
2. The Deputy Commissioner, West Jaintia Hills District, Jowai for his kind information.
3. The Chairman, Jowai Municipal Board for his kind information.
4. All Members of the Task Force Committee Landfill, West Jaintia Hills District, Jowai.

Chief Executive officer / Executive Officer,

Jowai Municipal Board

By order etc.,

District Urban Planner
& Member Secretary,
Task Force Committee Landfill,
West Jaintia Hills District, Jowai

Statement of the Plot offered by Smt. Baiamonlang Shylla for Landfill Site of Jowai, West Jaintia Hills District at Mookabeng near Sohphoh village.
 Plot of Smt. Baiamonlang Shylla at Sohphoh

Parameters	Permissible/Recommended	
Area of land offered	70 acres	136.6 acres
Distance from rivers / streams	100 meters	No rivers nearby
Distance from Ponds	200 meters	No ponds nearby
Distance from Highways	200 meters	1.2 kilometers from Pwd village road
Distance from Habitations, Public Parks	200 meters	1.3 kilometers
Distance from water supply well	200 meters	No water supply well and no drinking water source/scheme
Distance from Airports or Airbase	20 kilometers	No Airport/Airbase
Existence of Agricultural lands / paddy fields		300 meters
Existence of High-tension electric power line passing through the plot of land		No
Accessibility		Via Pwd village road and kutchra approach road
11 Views and Comments from relevant departments.		<ol style="list-style-type: none"> No intake arrangement for any Water supply near the plot The plot is situated in isolation away from the villages of Sohphoh and Mookabeng villages. There is no pond or well or river or any developmental activities in the surrounding area. The plot does not fall under any plantation site. The plot is located away from any Wildlife sanctuaries, habitats, corridors and Community Reserve and the presence of Scheduled plants and animals as per relevant provisions of Wildlife (Protection) Act, 1972 were not observed. The plot is located in an isolated area with no habitation in and around the area. There are no water bodies in close proximity and the nearest habitations i.e. Sohphoh and Mookabeng villages are around 2 kms from the site. There are no completed or ongoing schemes or newly proposed schemes of the Water Resource Department. However, it is suggested that proper care for treatment of the project so that waste products and polluted water shall not affect the water quality of rivers and streams downstream of the project. Based on the definition define under the Meghalaya Forest (Regulation & Amendment) Act, 2012, the proposed landfill site can be categorized as "Non-Forest Area".

[Signature]
 District Urban Planner & Member Secretary,
 Task Force Committee Landfill,
 West Jaintia Hills District, Jowai

Minutes of the meeting held on the 26th November, 2021 at 12:00 p.m in the chamber of the District Urban Planner, West Jaintia Hills District, Jowai for recommendation of landfill site for Jowai, West Jaintia Hills District, identified at Mookabeng near Sohphoh village.

Members present - List annexed

The Meeting was co-ordinated by the District Urban Planner & Member Secretary of the Task Force Committee for landfill site, West Jaintia Hills District, Jowai who welcomed the members present and then briefed the members on the action taken till date and the views and comments submitted by the Officers of relevant departments as per the joint inspection carried out on the 19th October, 2021.

It was also informed by the Member Secretary that the Jowai Municipal Board, vide letter No JMB Genl-32/2020-21/69, dated 10/11/2021, has requested to acquire a larger area of 100 Acres for acquisition considering the various scientific methods for waste management to be taken in the future, apart from sanitary landfill, like Faecal Sludge and Septage Management, Bio-Medical Waste Management, E-Waste Management, Hazardous Waste Management, etc.

The committee then decided that the requirement would be based on a holistic approach for an integrated landfill site based on the technical analysis, associated works, future provisions, adoption of new technology and method (waste to energy/recycling etc.). As per the aforementioned parameters, the requirement of land was calculated at 70 acres and the same was recommended for acquisition by the committee. The Jowai Municipal Board was then requested to write to the Government for additional requirement of land as per related projects, if any.

It was also informed that as per the report submitted by the Range Forest Officer, Jowai Range (T) to the Divisional Forest Officer (Territorial), West Jaintia Hills District, Jowai, the proposed site for landfill at Mookabeng near Sohphoh village could be categorized as 'Non-Forest Area'. As informed by the Divisional Forest Officer (Territorial), West Jaintia Hills District, Jowai, the approval by the competent authority and issuance of certificate for the same would be provided after completion of due procedure of the department.

After discussion and perusal of the statement of the plot, all the members then unanimously agreed to recommend 70 acres of the plot of Smt. Baiaomonlang Shylla at Mookabeng near Sohphoh village as landfill site for the Jowai town and the final report including views and comments, detail maps, land area analysis etc. to be submitted at the earliest to the Government.

The meeting then ended with a vote of thanks by the Member Secretary.


District Urban Planner
& Member Secretary,
Task Force Committee Landfill,
West Jaintia Hills District, Jowai

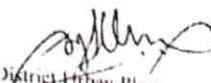
Dated Jowai, the 29th Nov 2021.

Memo. NO. DUP/JR-18/2008-09/142

Copy to -

1. Shri. Wailadmiki Shylla, M.L.A, Jowai for his kind information.
2. The Deputy Commissioner, West Jaintia Hills District, Jowai for his kind information.
3. The Director, Urban Affairs, Shillong & Chairman, Task Force Committee Landfill for his kind information.
4. The Chairman, Jowai Municipal Board for his kind information.
5. All Members of the Task Force Committee Landfill, West Jaintia Hills District, Jowai.

o/c


District Urban Planner
& Member Secretary,
Task Force Committee Landfill,
West Jaintia Hills District, Jowai

ATTENDANCE SHEET

402

216

Members present in the meeting held on the 26th November, 2021 at 12:00 p.m. in Chamber of the District Urban Planner, Jowai for recommendation of landfill site for West Jaintia Hills District, Jowai identified at Mookaheng near Sohphoh village.

No.	Name	Signature	Phone number
1	Director, Urban Affairs		
2	Addl. Deputy Commissioner (Landfill), West Jaintia Hills District, Jowai.	<i>[Signature]</i>	705200 357
3	Member Secretary, Meghalaya Pollution Control Board, Shillong.		
4	Chief Executive Officer / Executive Officer, Jowai Municipal Board.		
5	District Urban Planner & Town Planning Officer, MUDA, West Jaintia Hills District, Jowai.	<i>[Signature]</i>	9436112209
6	Divisional Forest Officer (Social Forestry), West Jaintia Hills, Jowai.	<i>[Signature]</i> of DFO (SF) Jowai	6909539421
7	Divisional Forest Officer (Territorial), West Jaintia Hills, Jowai.		
8	Divisional Forest Officer (Wildlife), West Jaintia Hills, Jowai.	<i>[Signature]</i> of DFO Wildlife Jowai	897431934
9	S. Anur, J.E. JMD	<i>[Signature]</i>	9436563845
10			
11			
12			
13			
14			
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